

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

I.A. No. 537/2023
In
Original Application No. 06/2012

IN THE MATTER OF:-

Nizamuddin West Association Applicant
Versus

Union of India & Ors.

....Respondents

D.O.H:- 22/12/2023

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Through

Puja Kalra

Puja Kalra
(Advocate)

*Standing counsel MCD
Chamber 430, Block-I
Delhi High court, New Delhi
Mob:- 9312 839323*

New Delhi

Dated :- 21/12/2023

BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL PRINCIPAL BENCH, NEW DELHI

I.A. No. 537/2023

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Original Application No. 06/2012

IN THE MATTER OF:-

Nizamuddin West Association Applicant

Versus

Union of India & Ors.

....Respondents

**ACTION TAKEN REPORT ON BEHALF OF
RESPONDENT MUNICIPAL CORPORATION OF
DELHI (MCD) IN THE FORM OF SHORT
AFFIDAVIT PURSUANT TO ORDER DATED
22/11/2023.**

Affidavit of S.K. Meena S/o Sh. Somvir Singh aged about 54 years, Executive Engineer (Maintenance Division)-II, South Zone on behalf of Respondent- MCD.

I the above-named deponent do hereby solemnly affirm and declare here as under: -



1. That I am presently working as Executive Engineer (Maintenance Division)- II, South Zone, MCD, and am fully conversant with the facts of the case on the basis of the record maintained and made available in this matter and as such am competent to depose and swear the present affidavit on behalf of respondent, MCD.

2. That the instant report/affidavit is being filed pursuant to the order dated 22/11/2023 of this Hon'ble Court.
3. The desilting of the covered portion of the drain was carried out on dated 13.12.2023, 14.12.2023, 15.12.2023 & 16.12.2023 by deploying JCB machine & Super Sucker machine at each bay. Photographs during the progress of work are annexed as **Annexure "A"**.
4. The desilting of the open portion of the drain was carried out on dated 19.12.2023 & 20.12.2023 by deploying the Pocklane machine and is presently in progress. Photographs (before & after) and during the progress of work are annexed as **Annexure "B"**.
5. In pursuant to para 9 of the order dated 22.11.2023, regarding exploring the feasibility and possibility of increasing the number of vents in the covered area of the drain, this office has framed the proposal for "Construction of additional vent shafts on the covered portion from H. No. B-213 to B-149 of GK-I Nallah". Tenders for the proposed work were invited vide NIT No. 4129 open on 13.12.2023 after the allocation of the budget. The work will be awarded within a week's time and thereafter the proposed work of providing additional vent shafts be taken up and completed as soon as possible approximately within 45 days.



- 6. In pursuant to para 11 of the order dated 22.11.2023 regarding the submission of the project report w.r.t. construction of four channels/bays in the covered portion of the drain in B-Block GK-I, the reply with the complete record as submitted by the concerned division i.e. EE (Project)/ Central Zone is enclosed as Annexure- "C".
- 7. It is further to inform that water is flowing freely in the drain without any obstruction and desilting of the drain does not have any effect on the foul gases/smell emitting from the flowing water.


Deponent

VERIFICATION:

Verified at New Delhi, this ____ day of November-2023 that the contents of the above paras are true and correct and are on the basis of record available and nothing material has been concealed therefrom.


Deponent

By: Kahi

I Identify the Executant/Deponent who has signed in my presence

21 DEC 2023



IDENTIFIED THAT THE CONTENTS EXPLAINED TO ME
RESPONSIBLE EXECUTANT WHO IS SEEMED PERFECTLY TO
UNDERSTAND AFFIRMED & DEPOSED BEFORE ME AT NEW DELHI

IDENTIFY THE EXECUTANT/ DEPONENT WHO HAS
SIGNED IN MY PRESENCE
NAND KISHOR AGARWAL Advocate
NOTARY PUBLIC / NEW DELHI

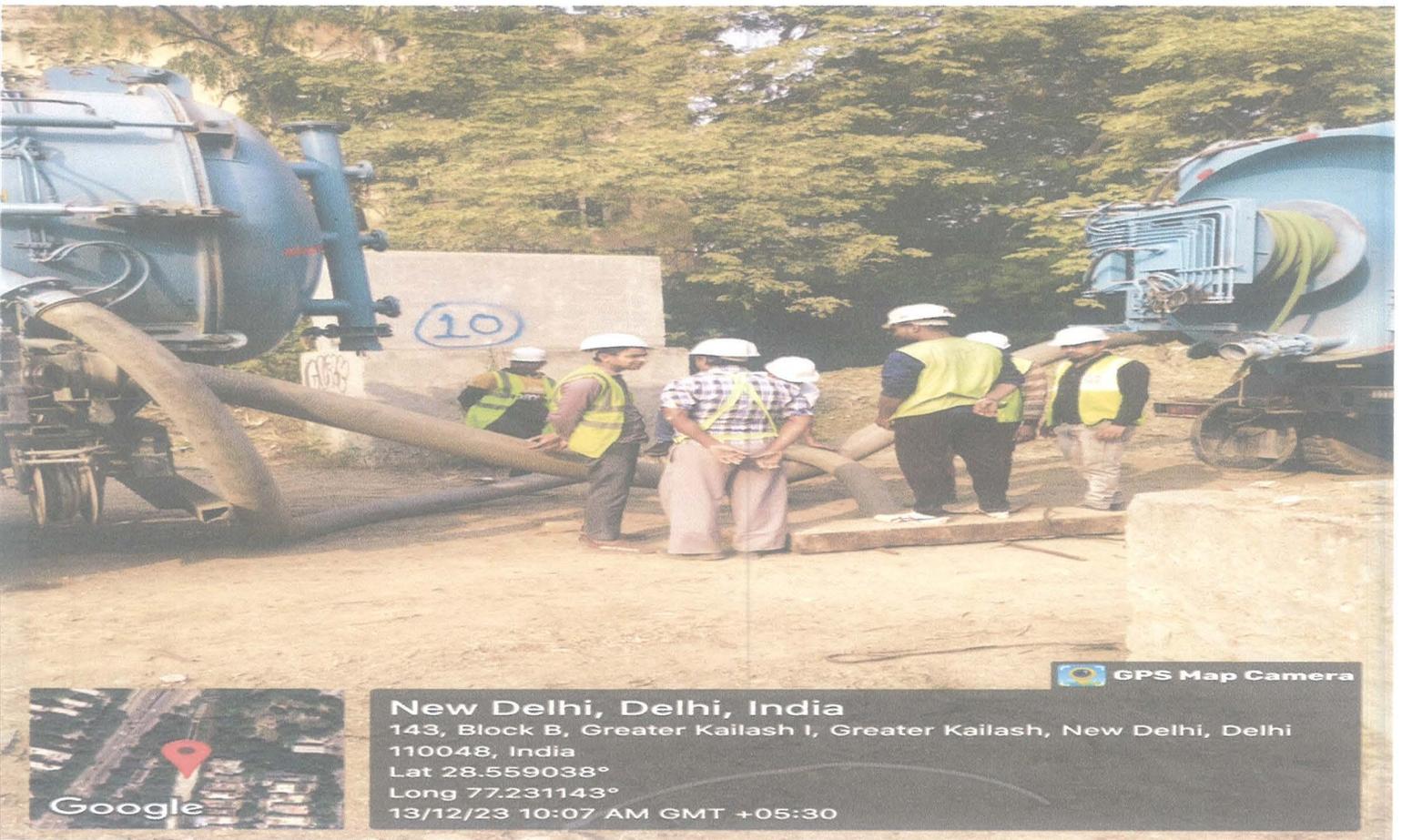
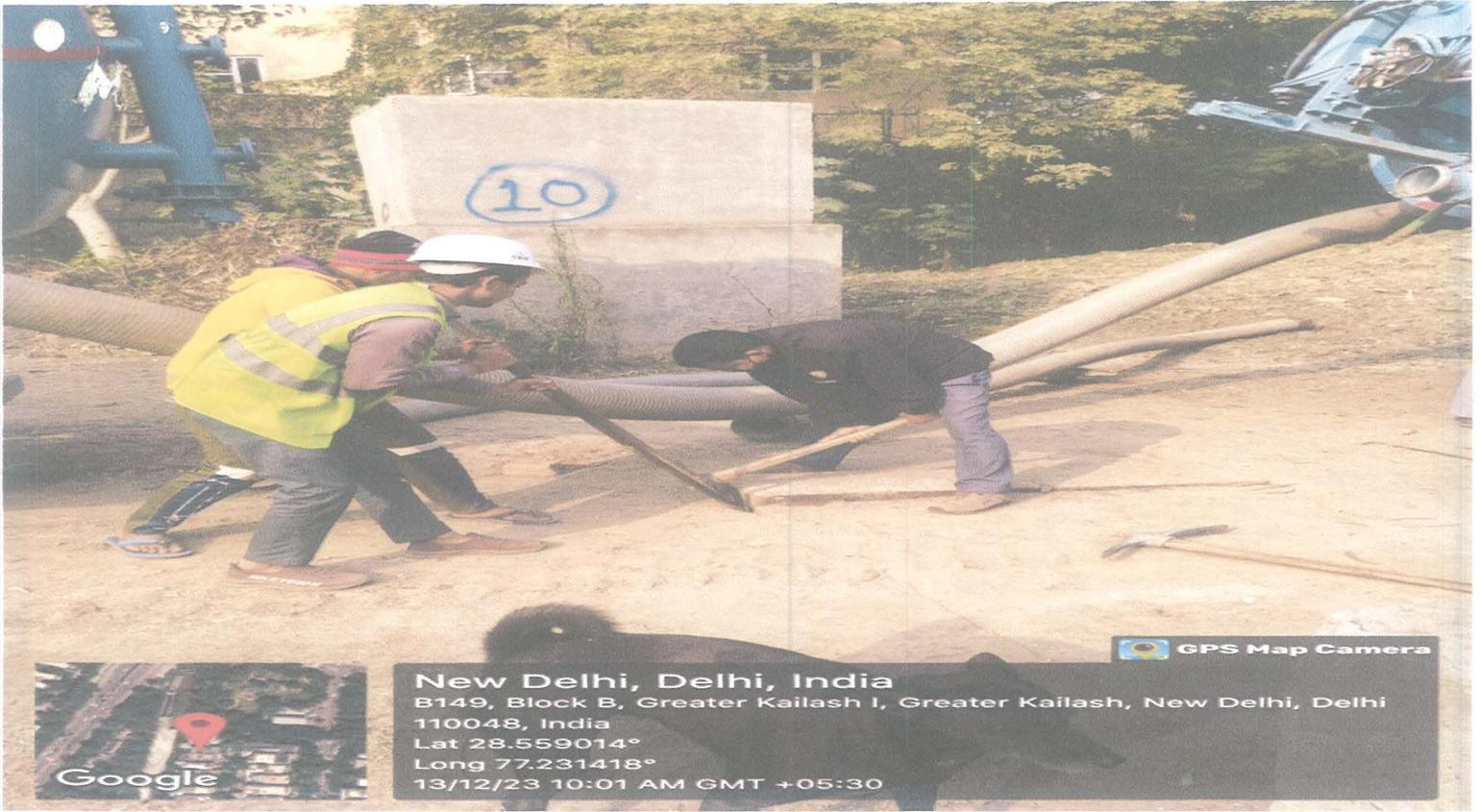
21 DEC 2023

Desilting of Covered Portion of Drain at Bay No.-10 by Super Sucker

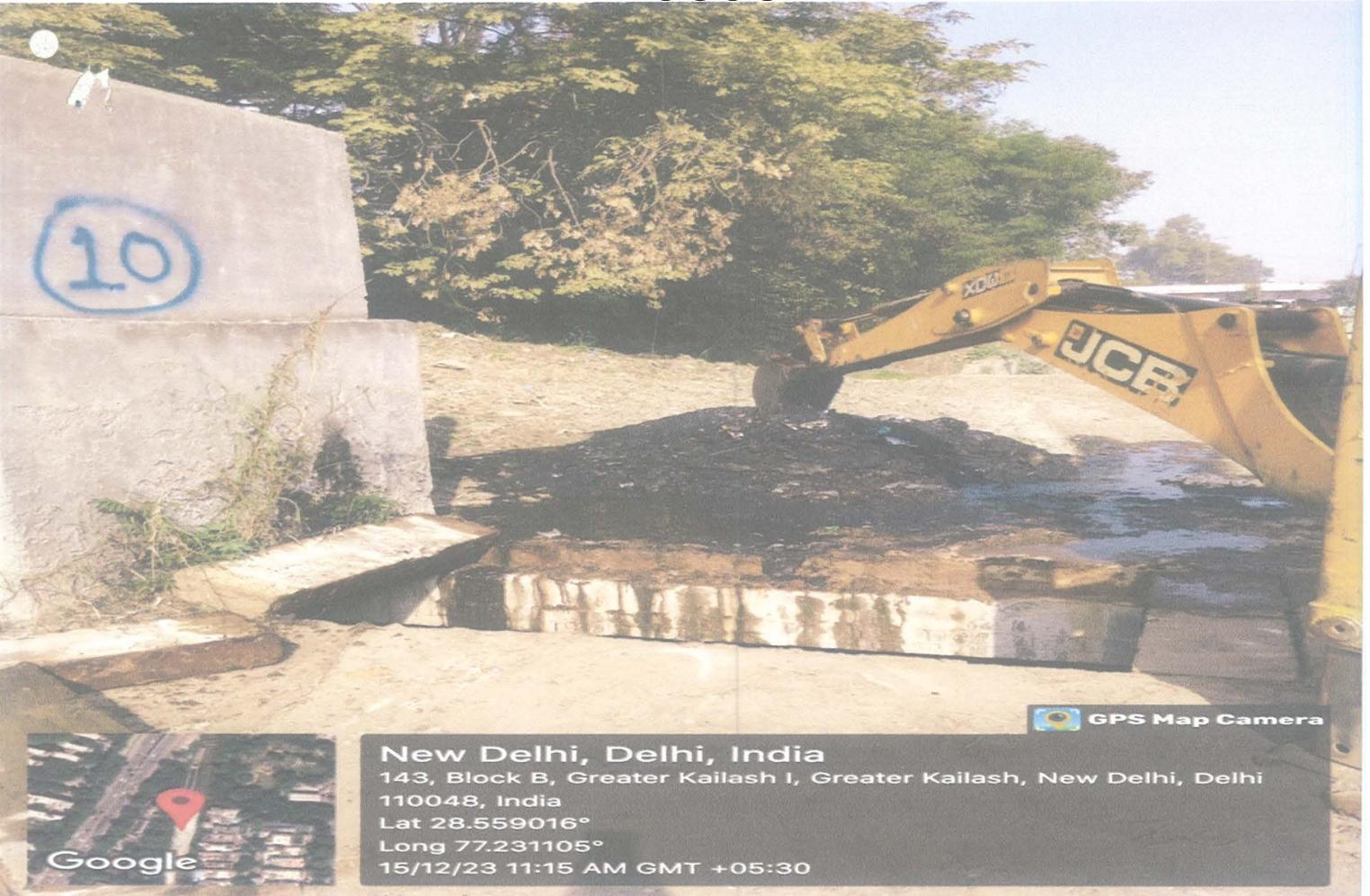
9392

Annexure-A

53



9393



GPS Map Camera

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 Long 77.231105°
 15/12/23 11:15 AM GMT +05:30



GPS Map Camera

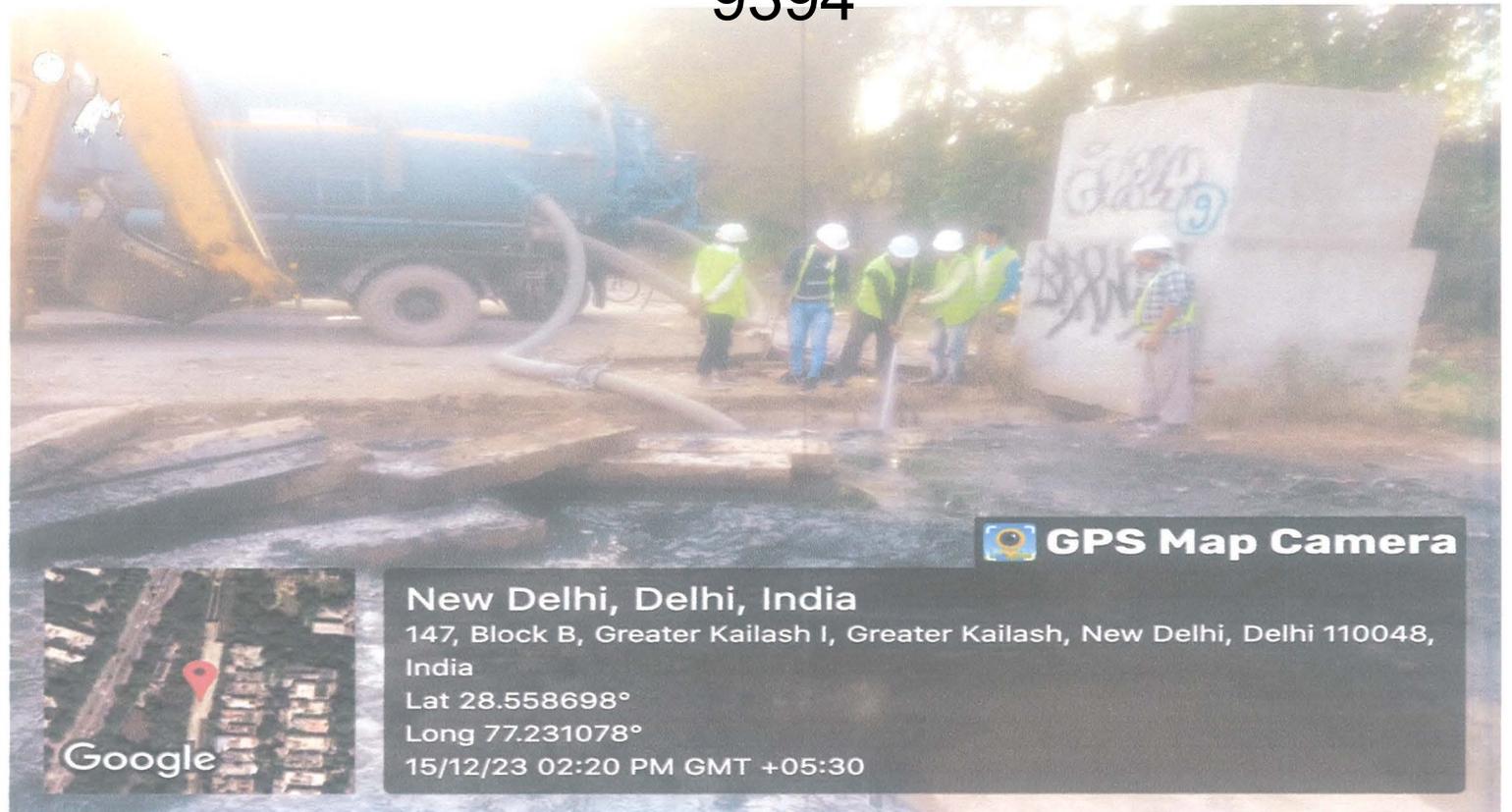
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Desilting of Covered Portion of Drainat Bay No.-9 by Super Sucker

9394

7



 **GPS Map Camera**



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 **GPS Map Camera**

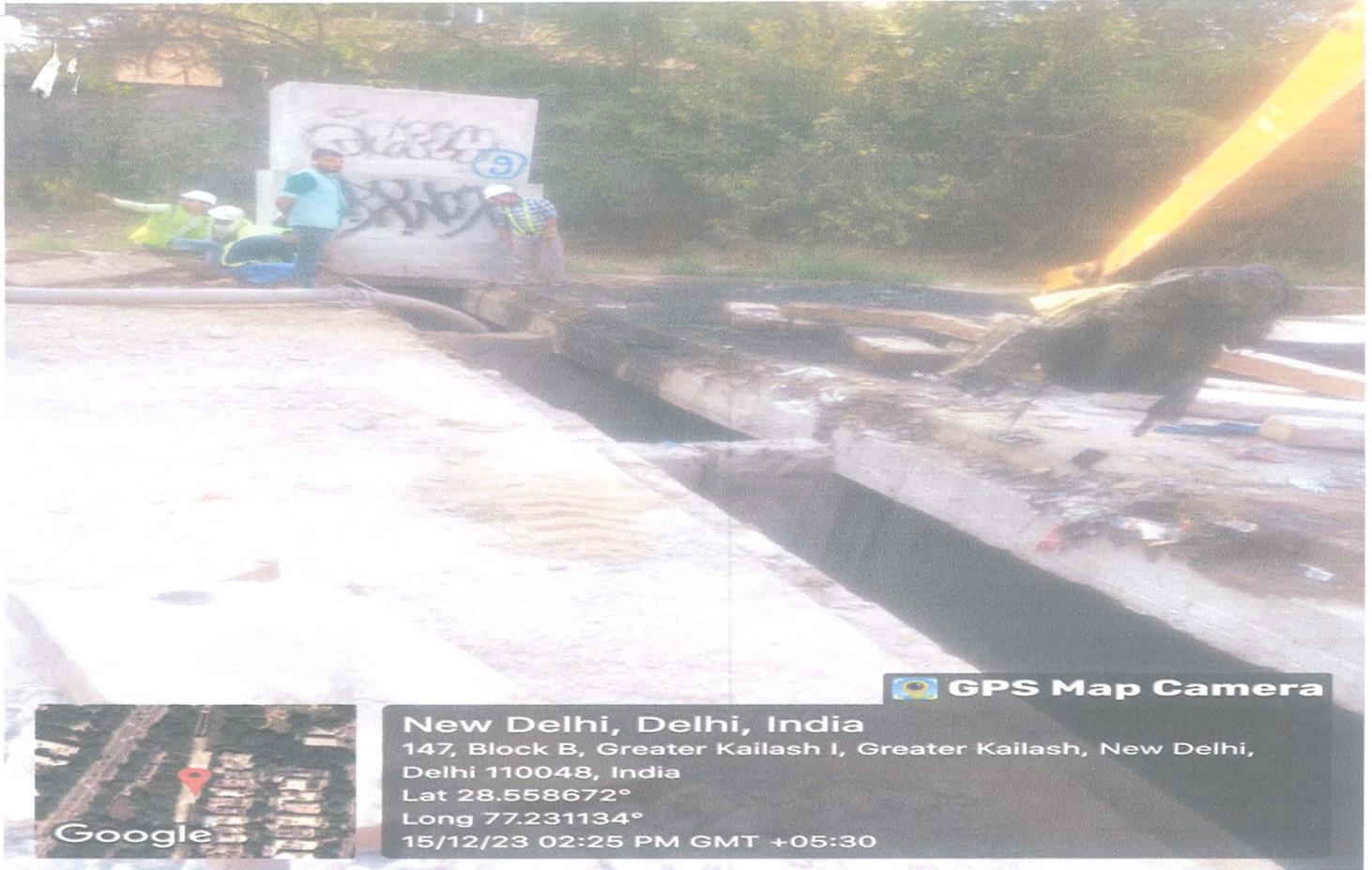


New Delhi, Delhi, India
147, Block B, Greater Kailash I, Greater Kailash, New Delhi, Delhi 110048, India
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Extracting Silt from Covered Portion of Drain at Bay No.-9 by JCB

9395

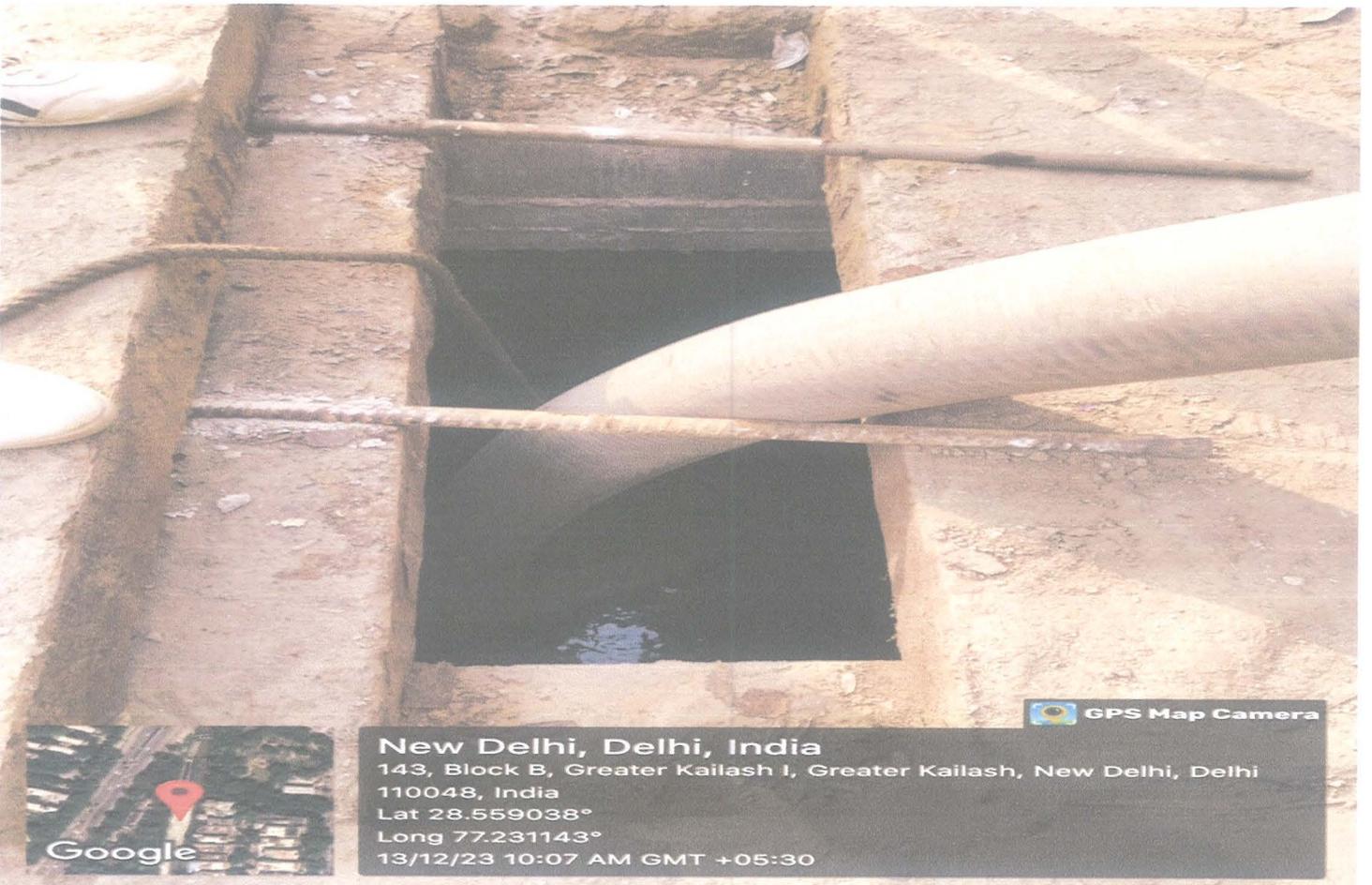
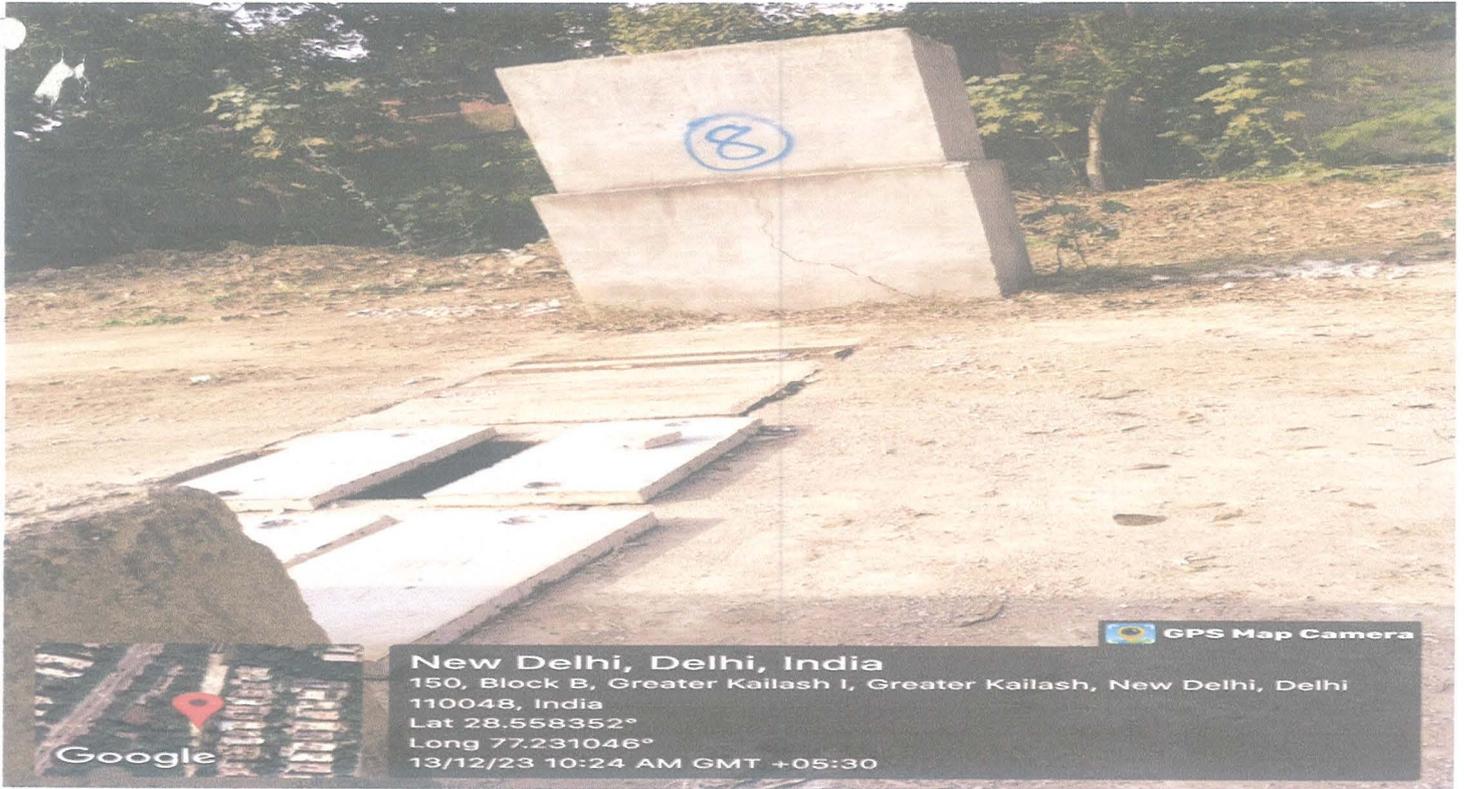
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Desilting of Covered Portion of Drain at Bay No.-8 by Super Sucker

9396

9

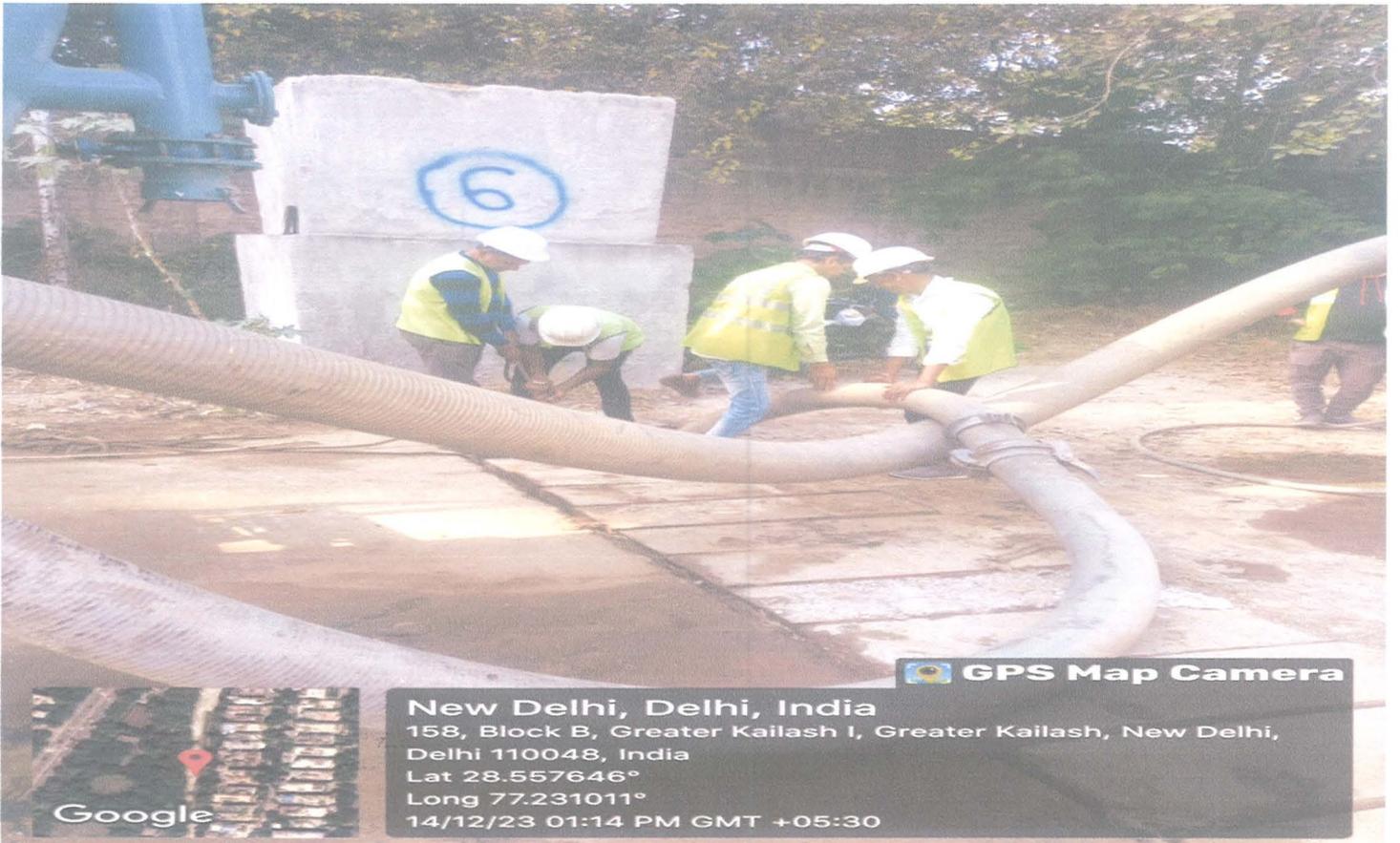


Desilting of Covered Portion of Drain at Bay No.-7 by Super Sucker



Desilting of Covered Portion of Drain at Bay No.-6 by Super Sucker

9398



Extracting Silt from Covered Portion of Drain at Bay No.-6 by JCB

9399

12



GPS Map Camera



Google

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110048, India

Lat 28.557709°

Long 77.231254°

14/12/23 10:29 AM GMT +05:30



GPS Map Camera



Google

New Delhi, Delhi, India

158, Block B, Greater Kailash I, Greater Kailash, New Delhi, Delhi

110048, India

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Desilting of Covered Portion of Drain at Bay No.-5 by Super Sucker

9400

13



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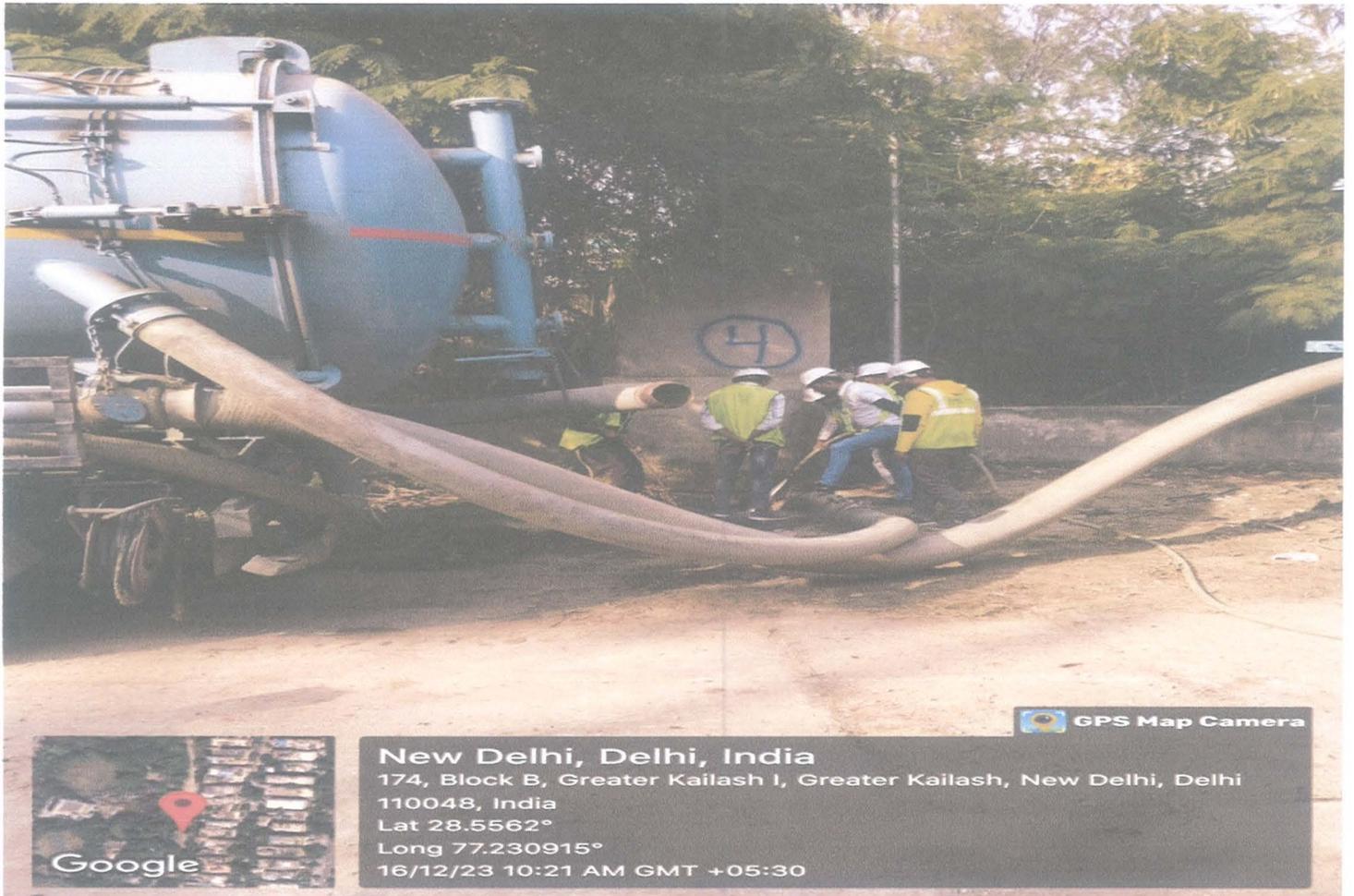
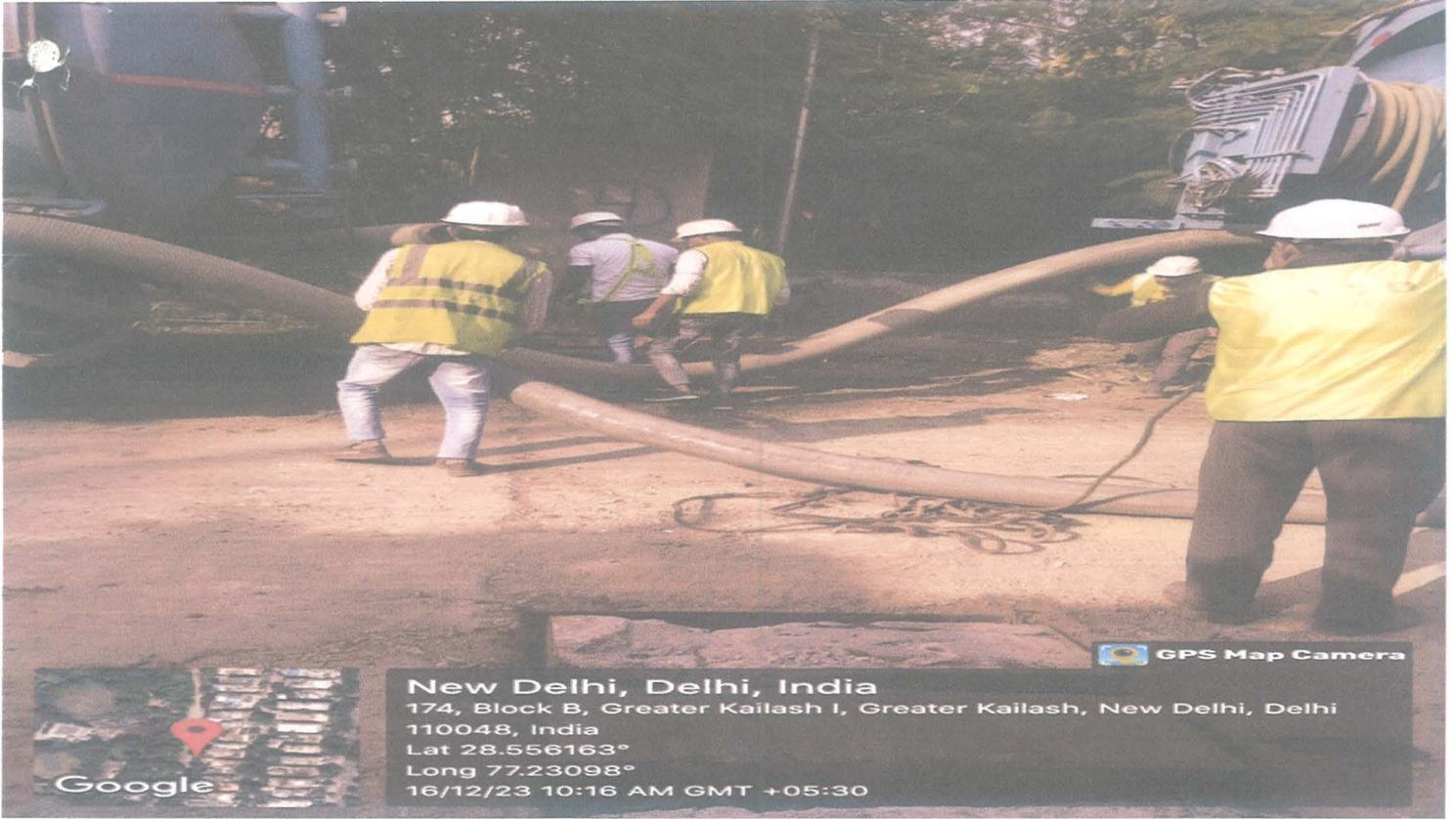


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Desilting of Covered Portion of Drain at Bay No.-4 by Super Sucker

9401

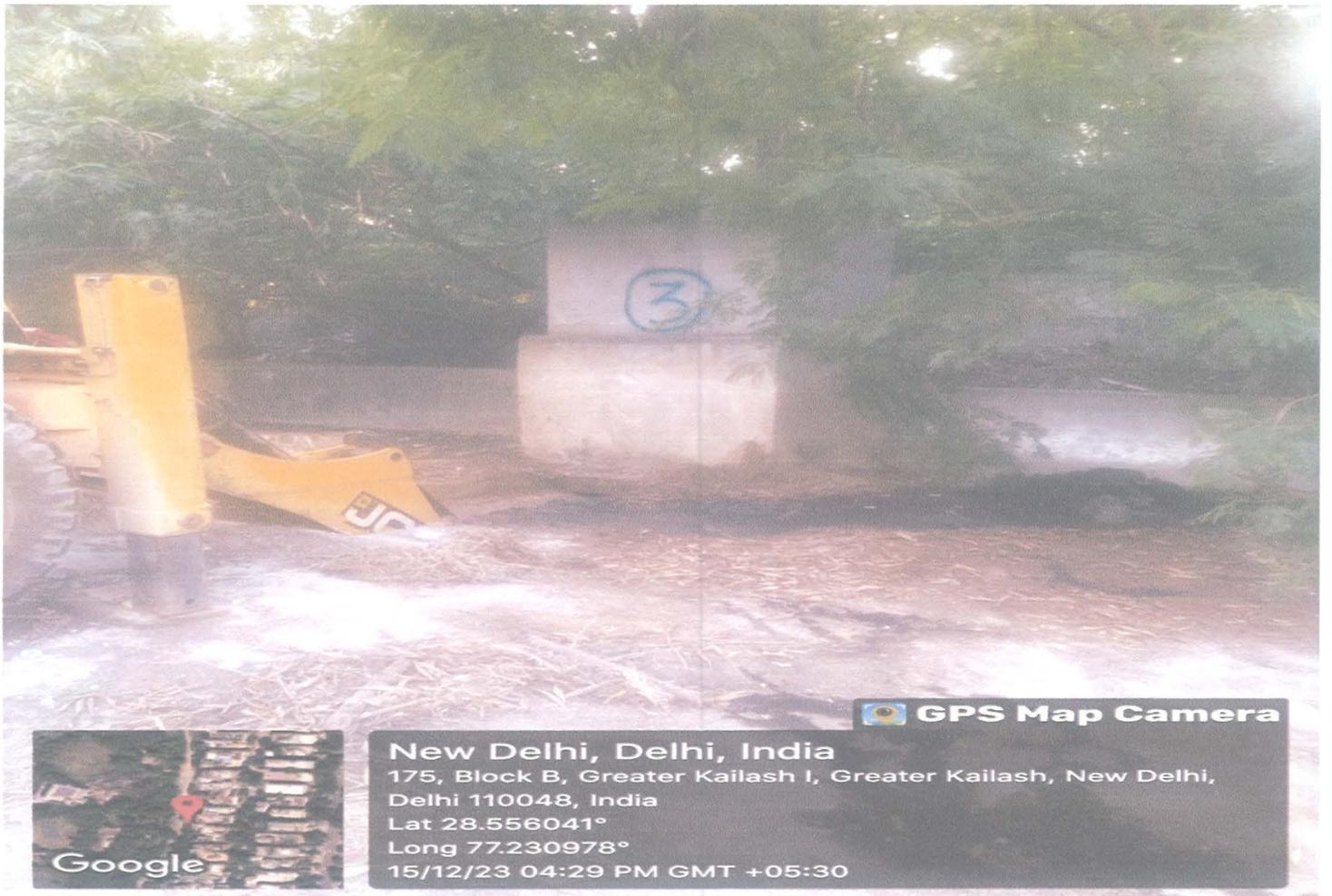
4



Extracting Silt from Covered portion of Drain at Bay No.-3 by JCB

9402

15



Desilting of Covered Portion of Drain at Bay No.-3 by Super Sucker

9403



177, Block B, Greater Kailash I, Greater Kailash, New Delhi, Delhi 110048, India

New Delhi
Delhi
India

2023-12-16(Sat) 01:16(pm)

22°C
72°F

18-12-23



177, Block B, Greater Kailash I, Greater Kailash, New Delhi, Delhi 110048, India

New Delhi
Delhi
India

2023-12-16(Sat) 01:17(pm)

22°C
72°F

18-12-23

Extracting Silt from Covered portion of Drain at Bay No.-2 by JCB

9404

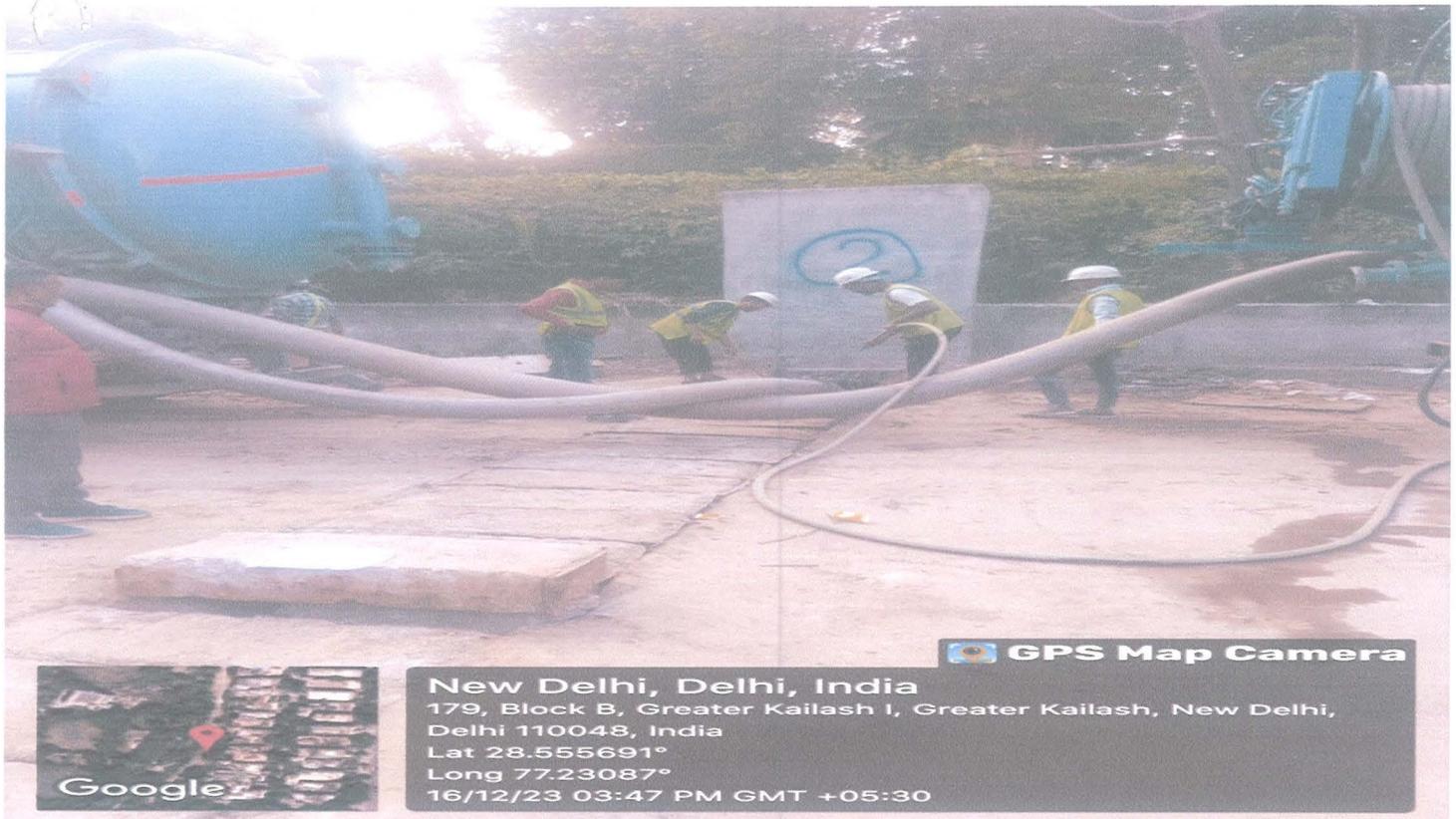
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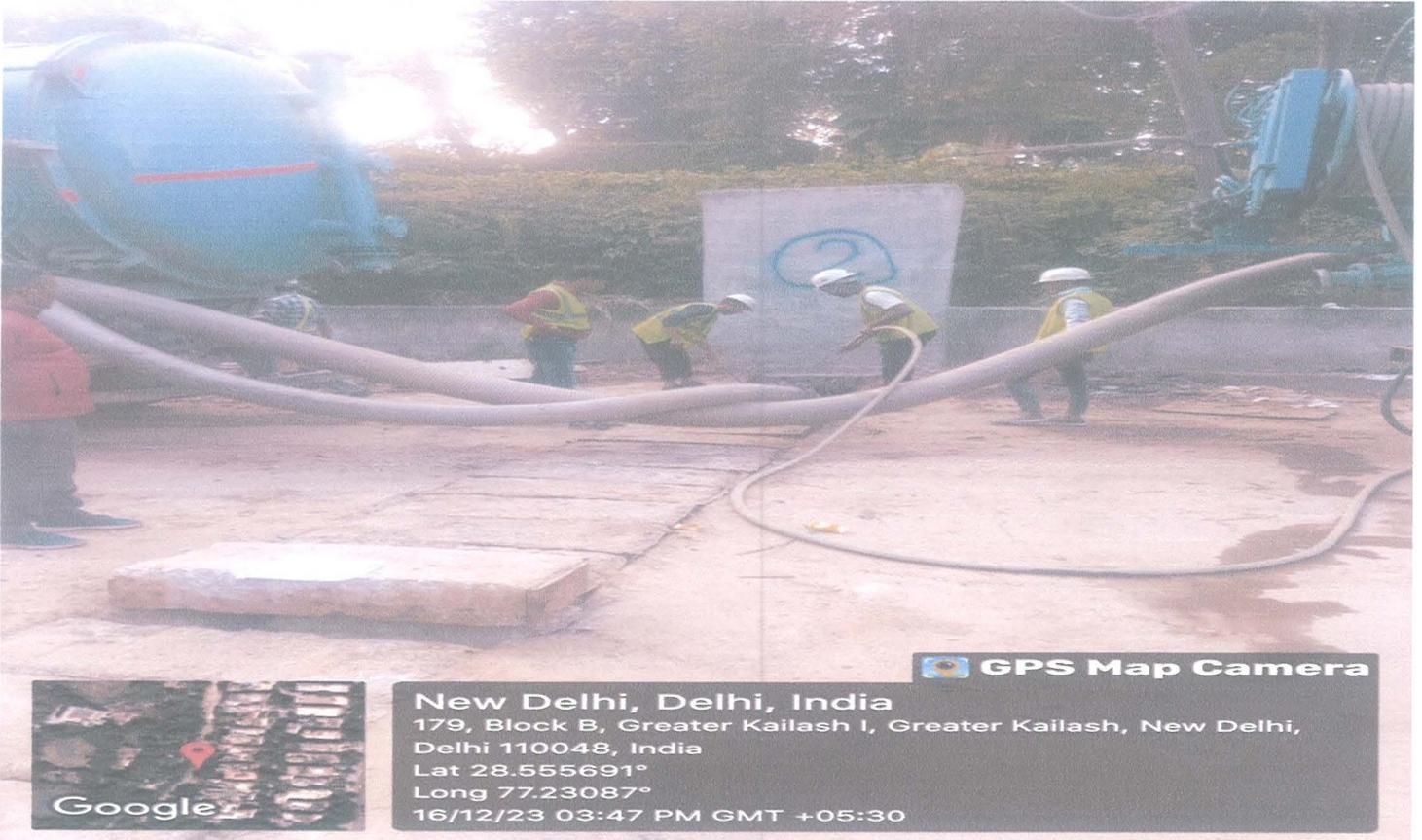
Desilting of Covered Portion of Drain at Bay No.-2 by Super Sucker

9405

18

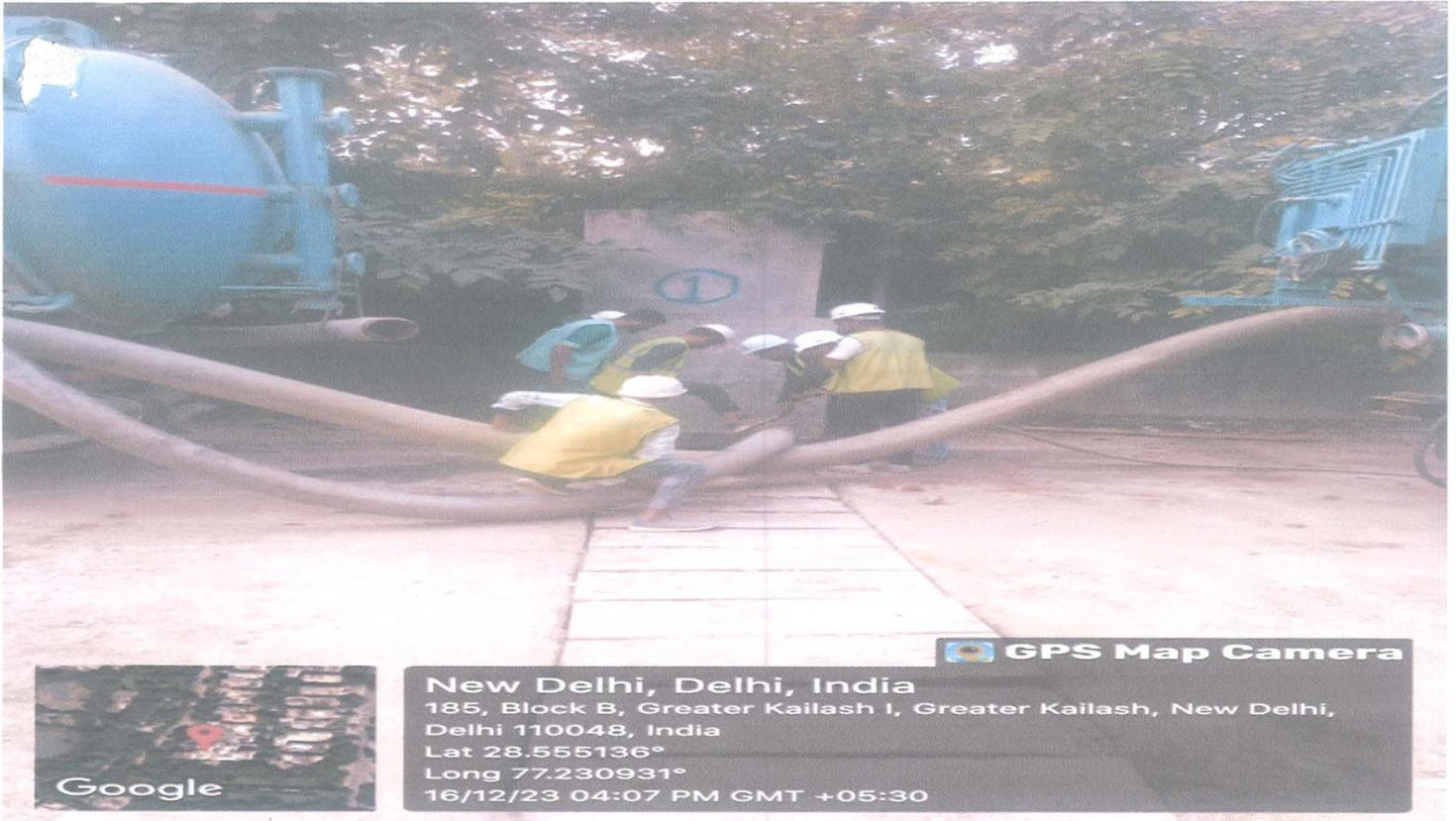


GPS Map Camera
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GPS Map Camera
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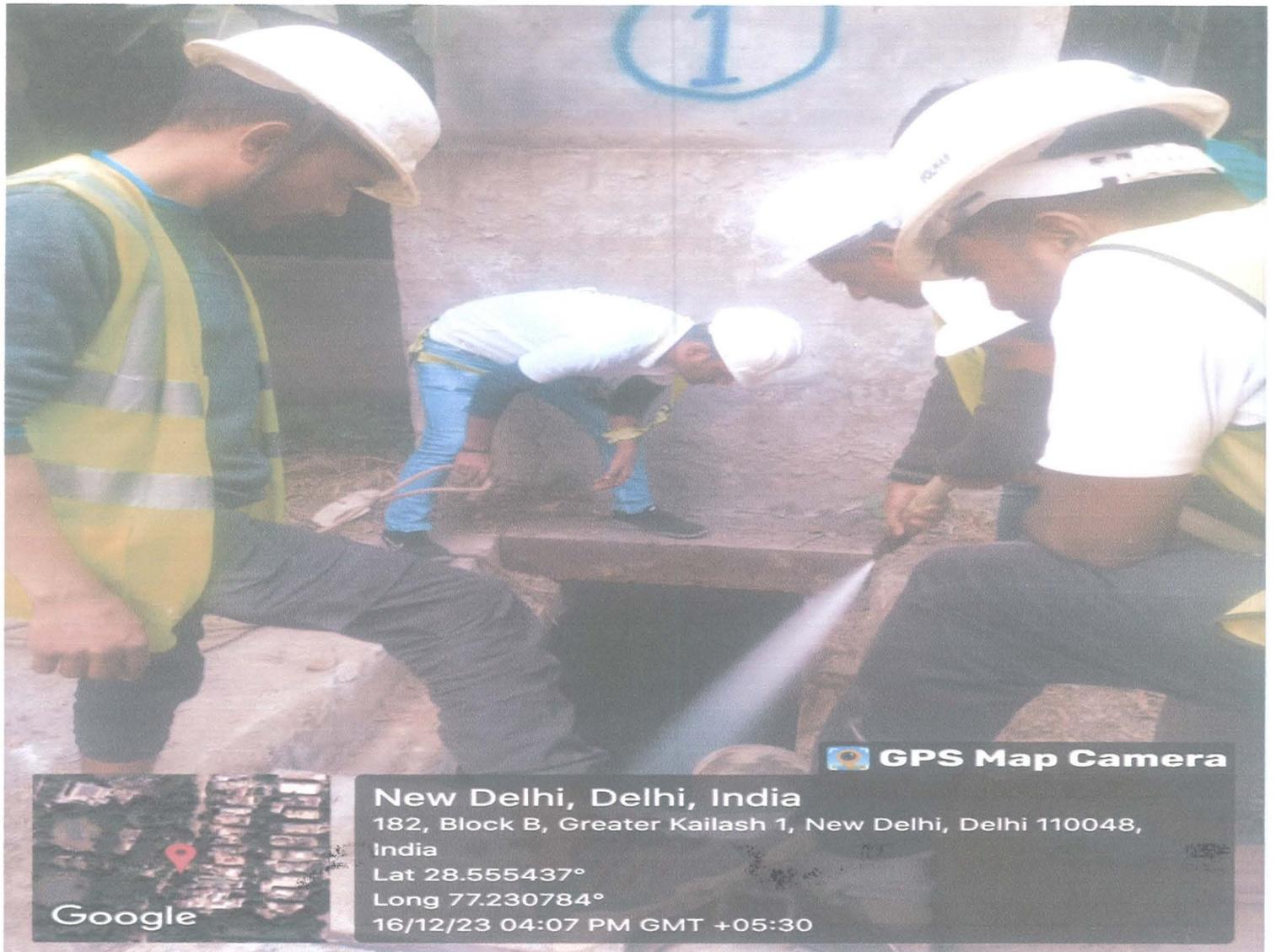
Desilting of Covered Portion of Drain at Bay No.-1 by Super Sucker 9406



GPS Map Camera



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GPS Map Camera



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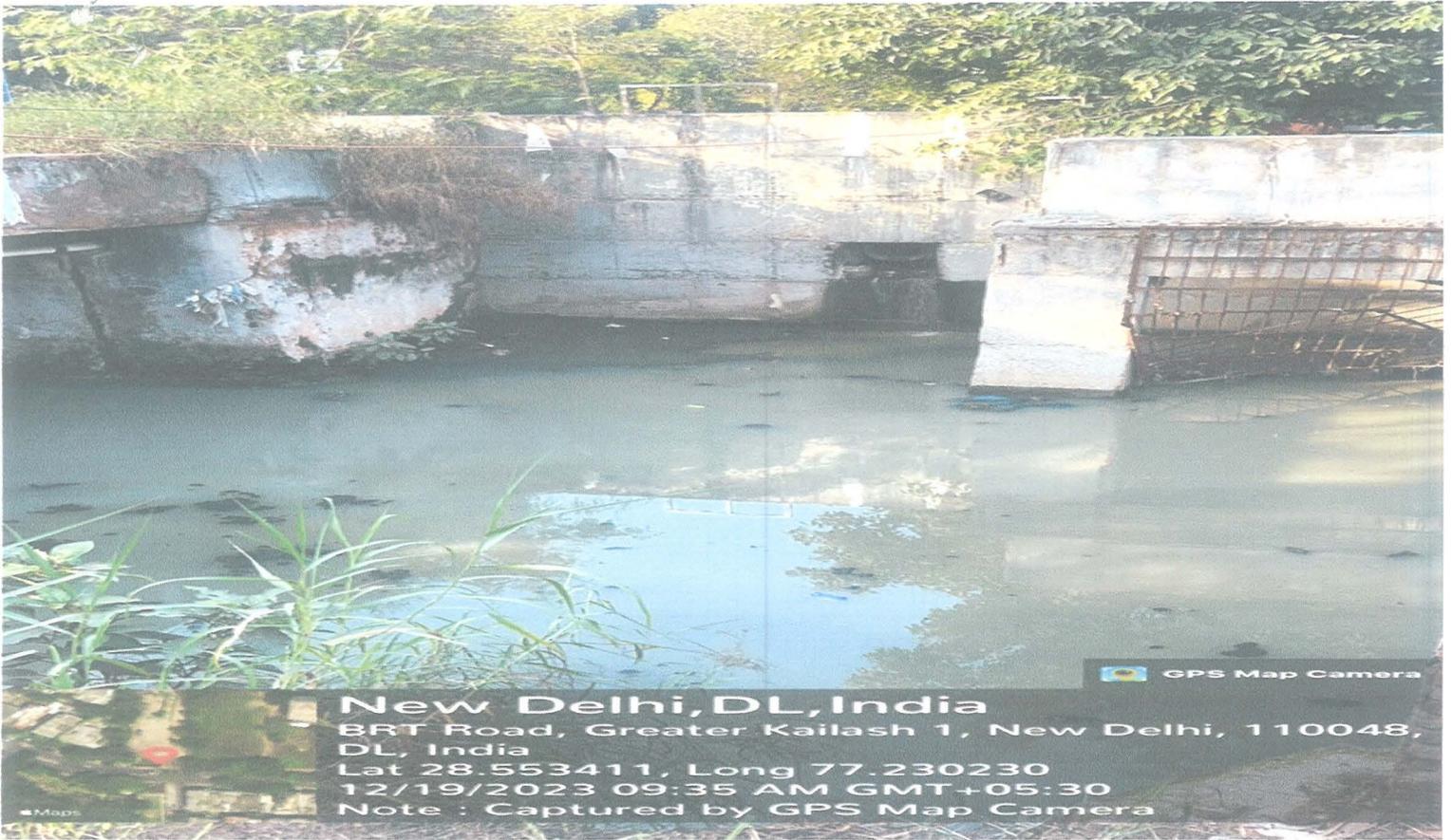
Desilting of Open Portion of Drain by using Poclairn

20

9407

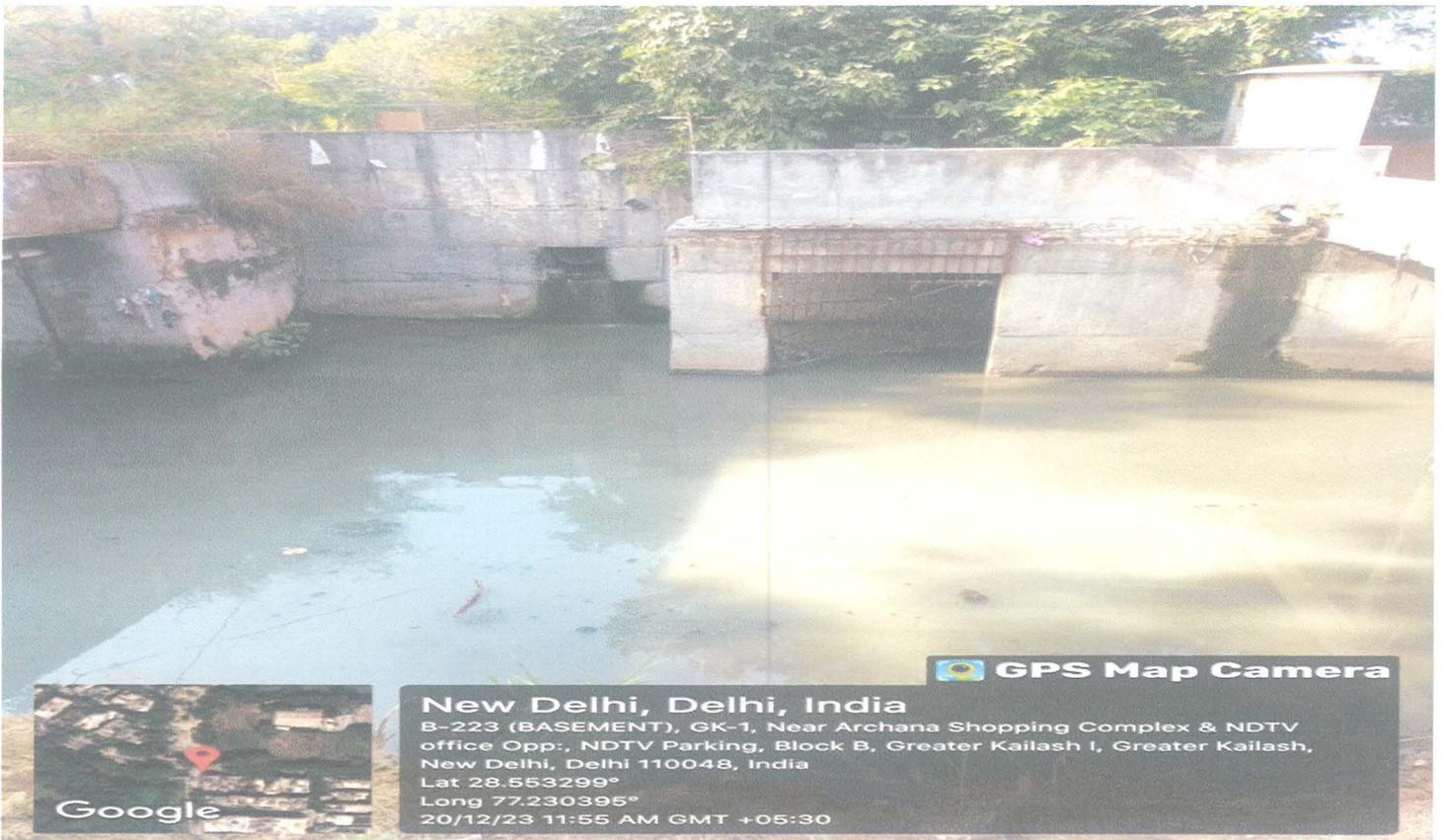
Annexure-B

Before



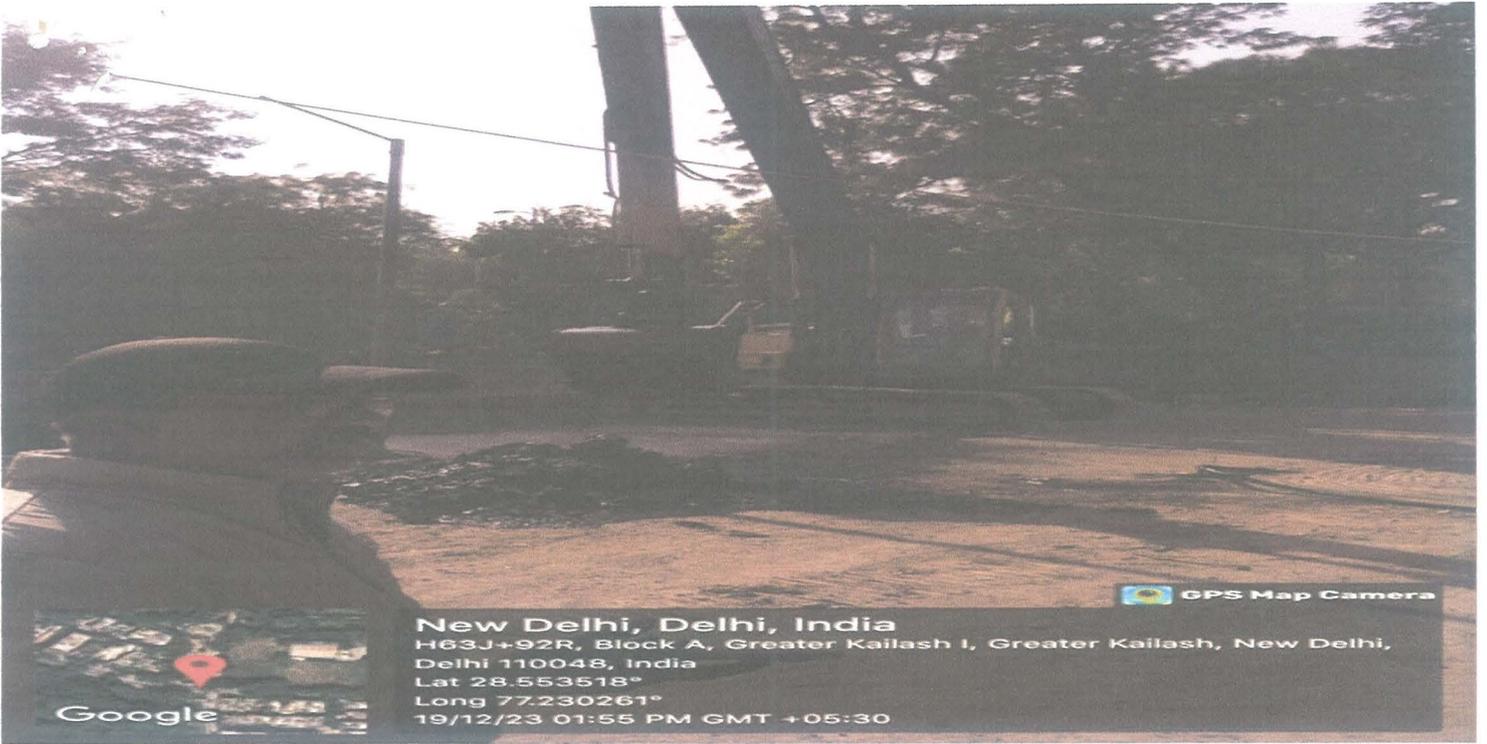
19.12.23

After



9408

During Progress

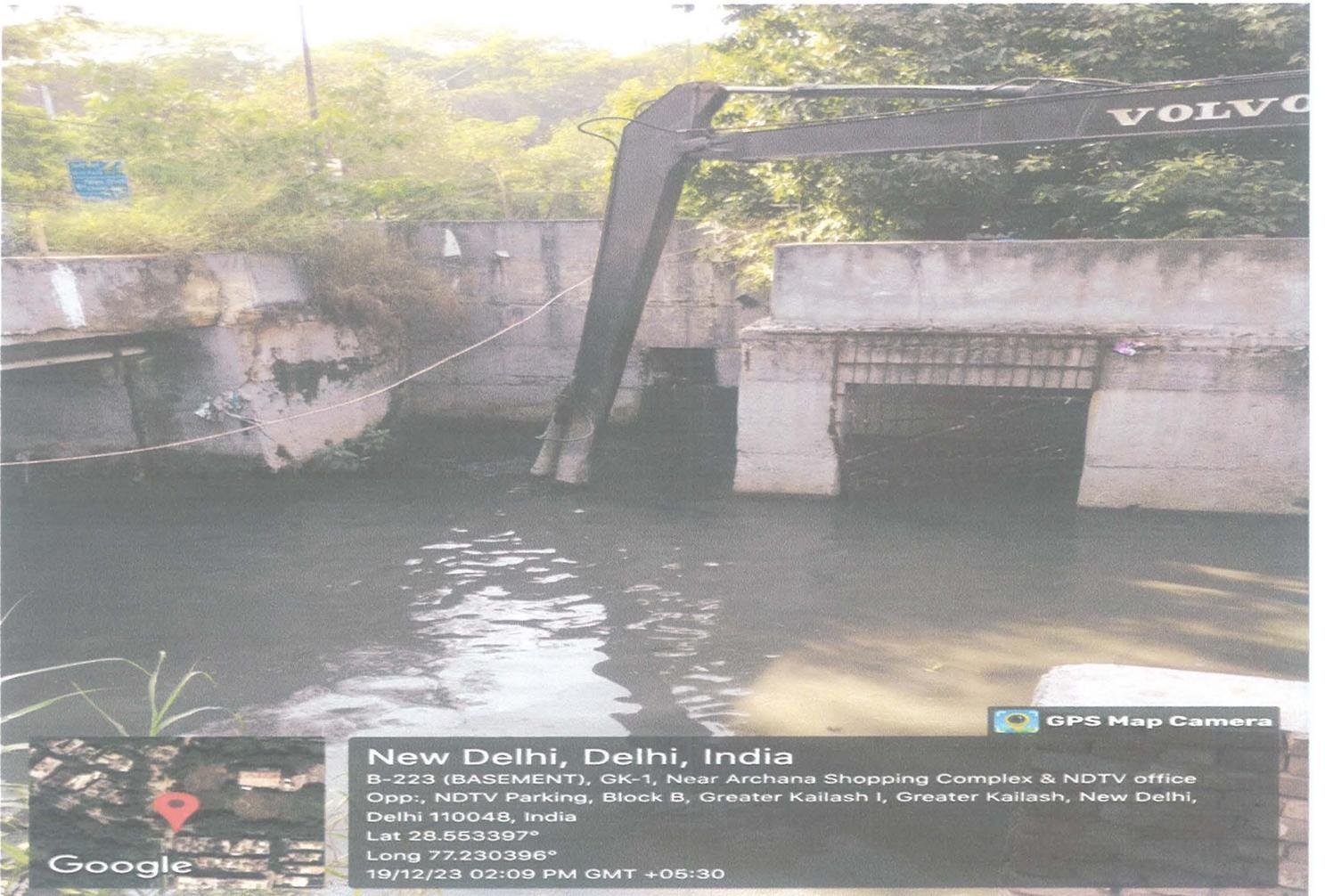


GPS Map Camera

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Google



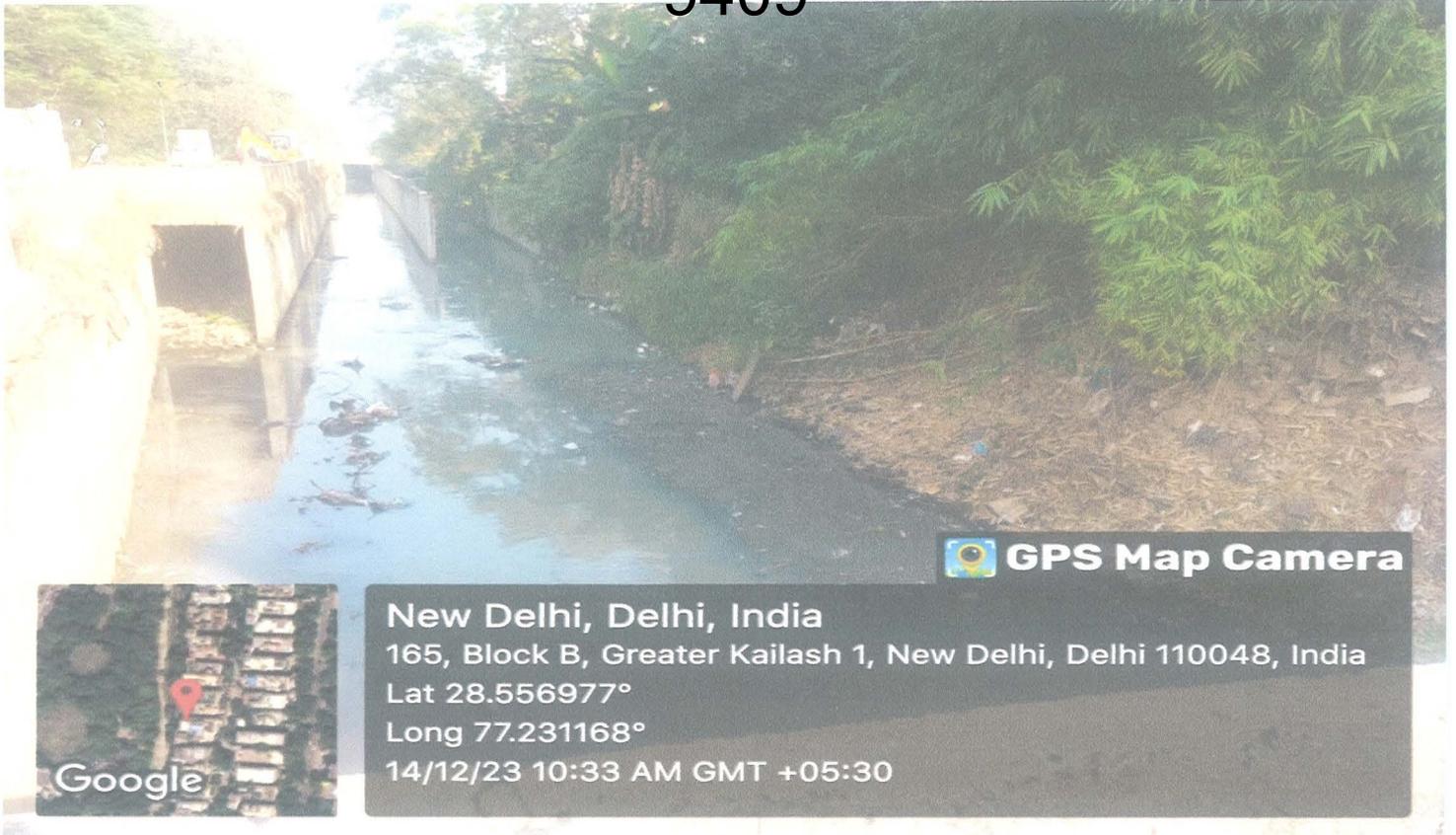
GPS Map Camera

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Google

Before
9409



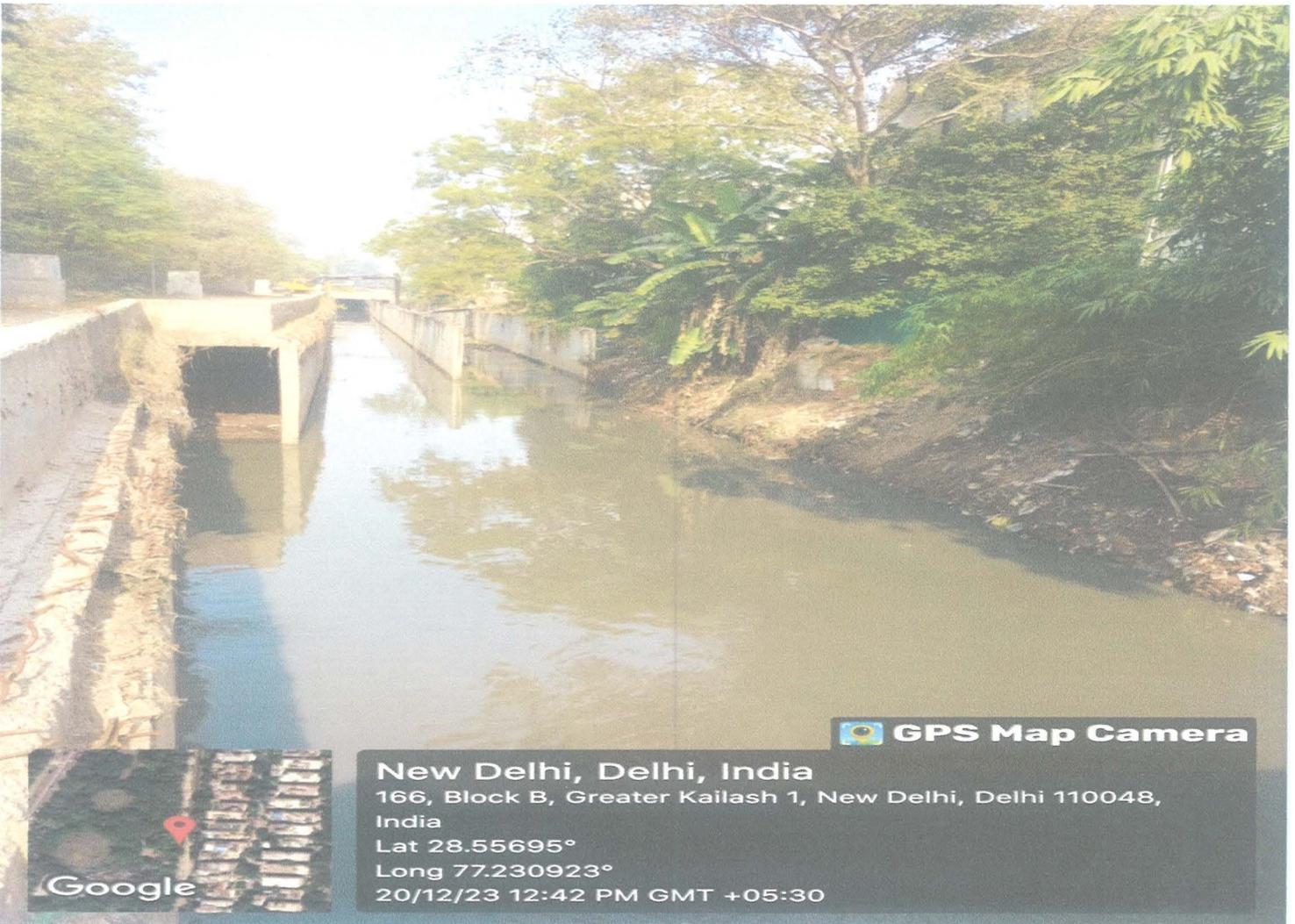
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Google

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After

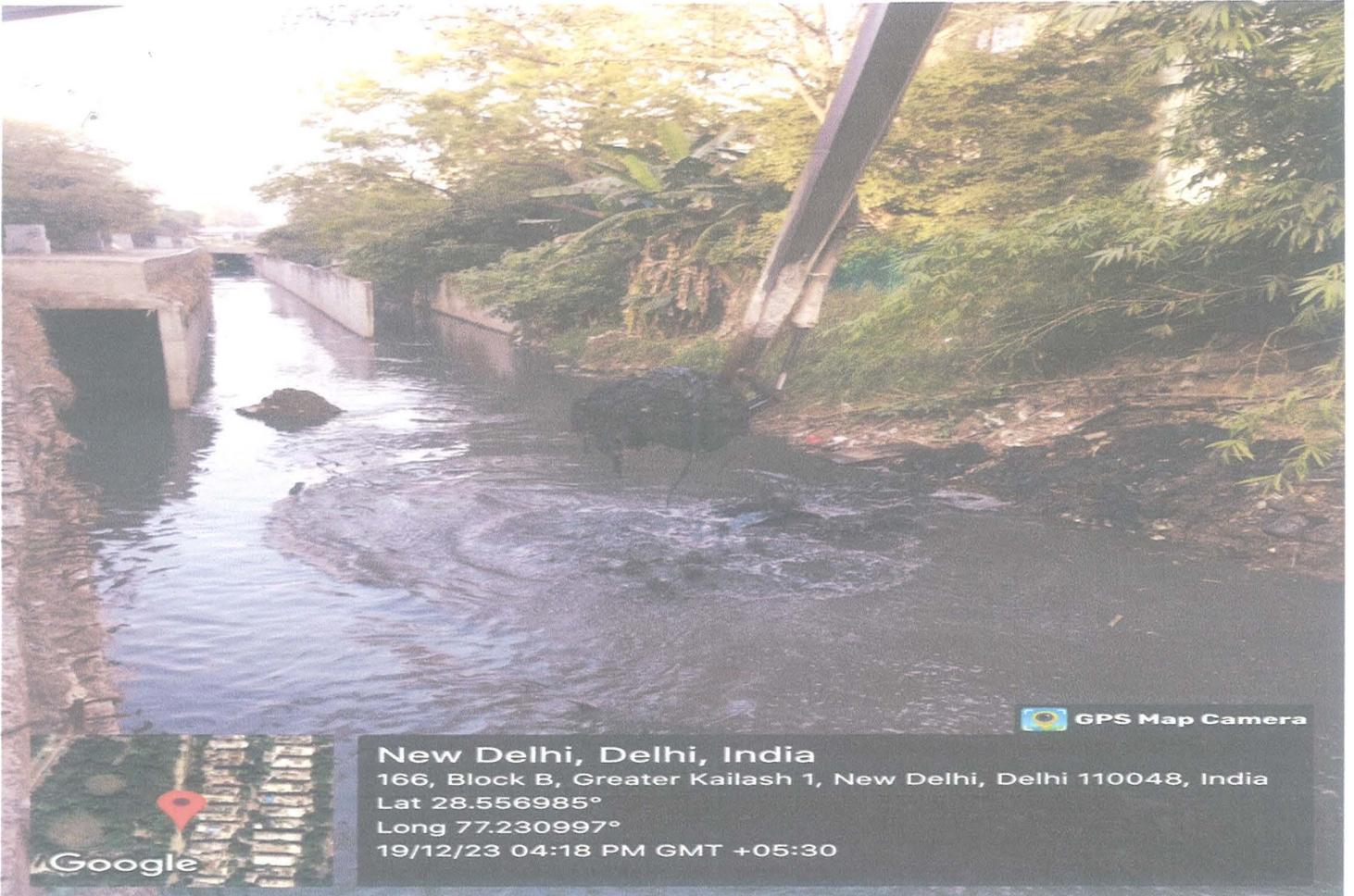


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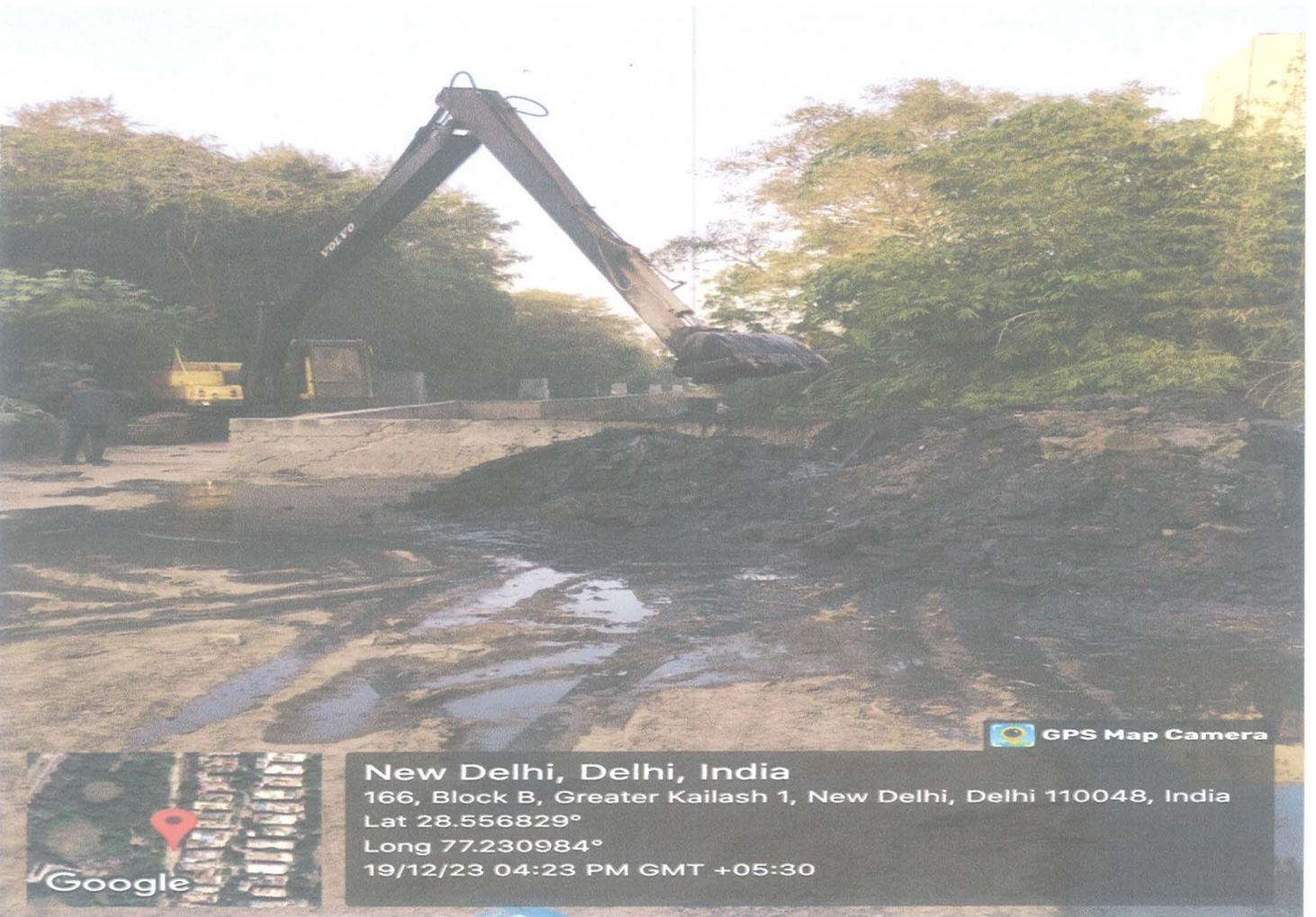
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GPS Map Camera



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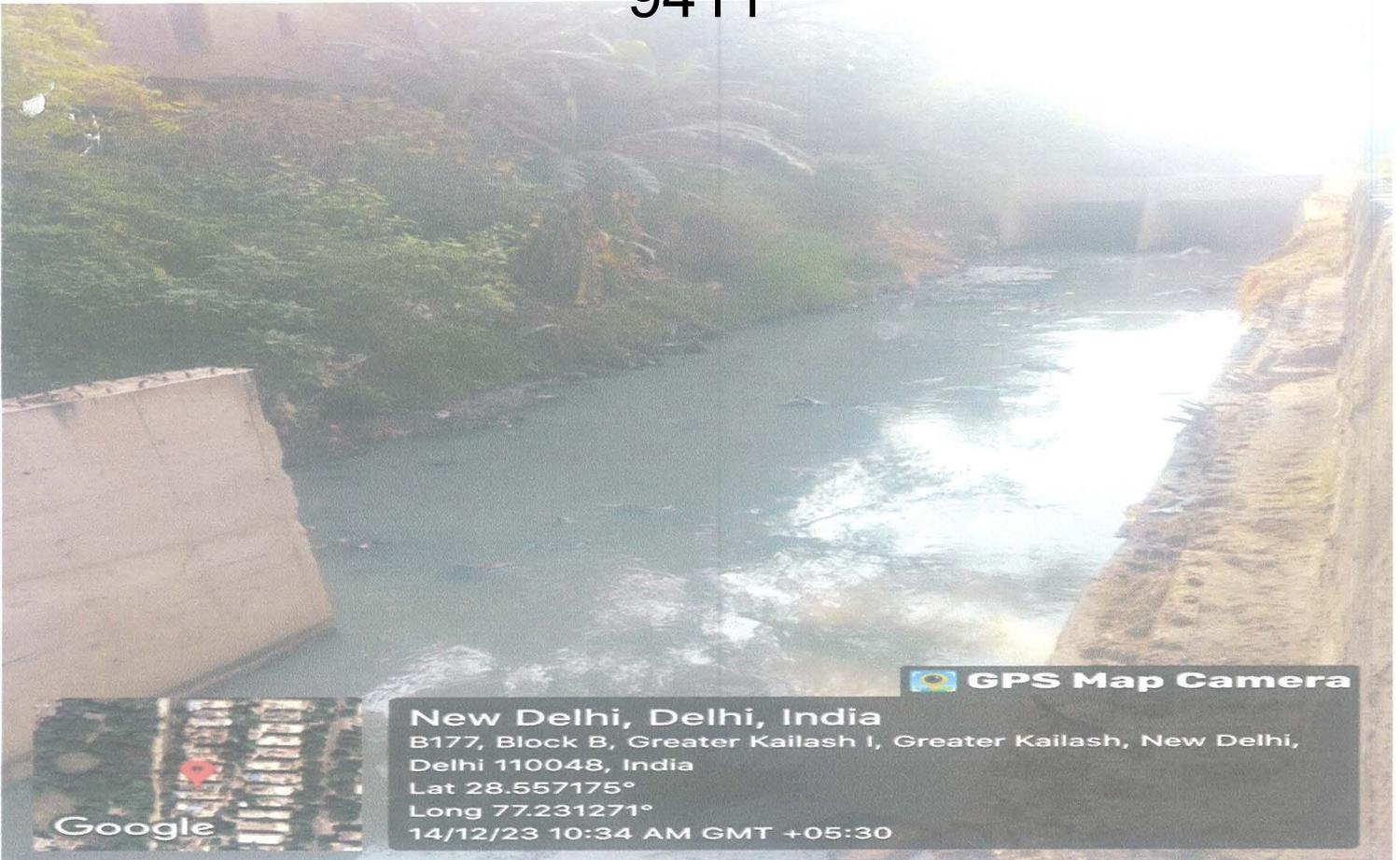


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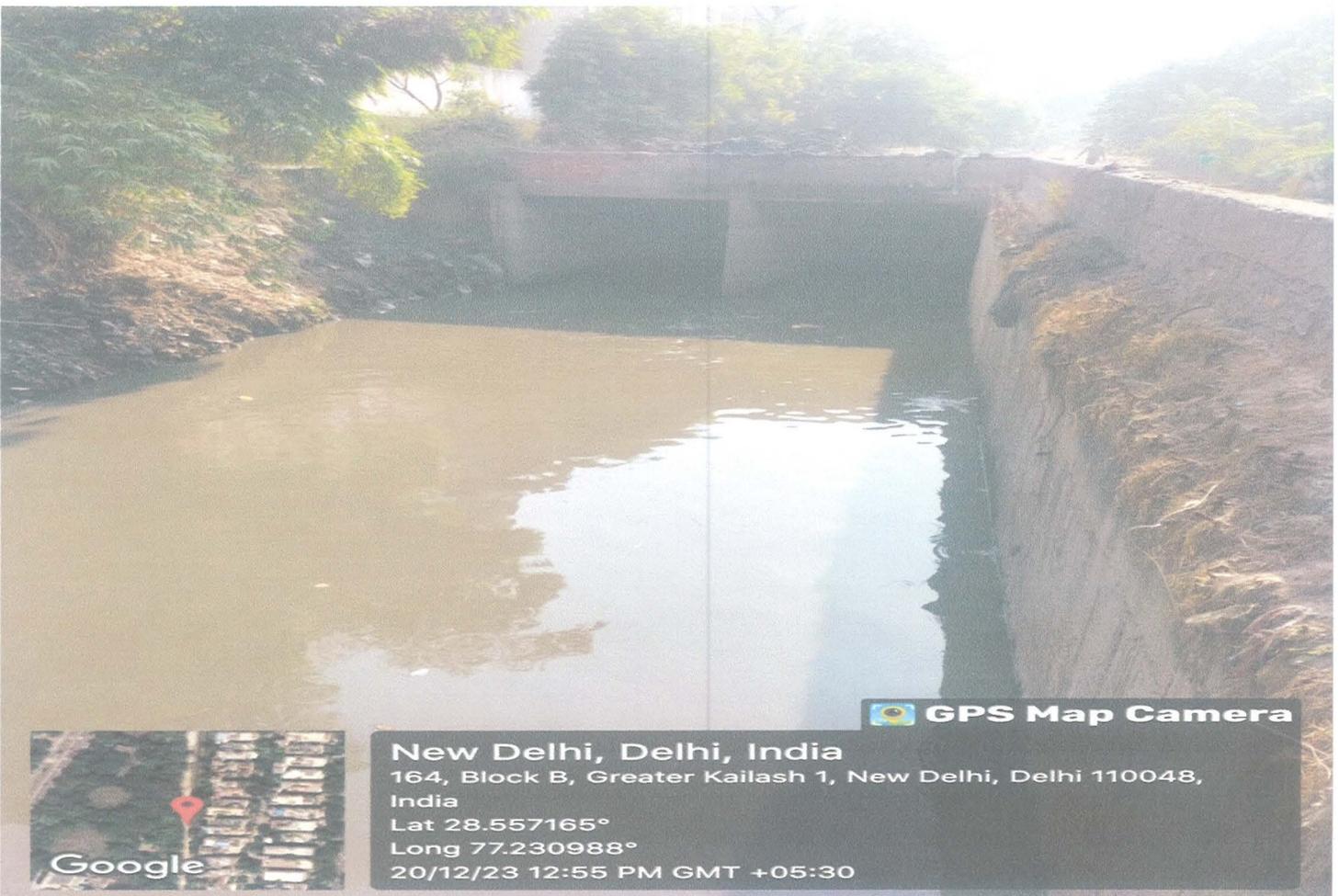


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Before
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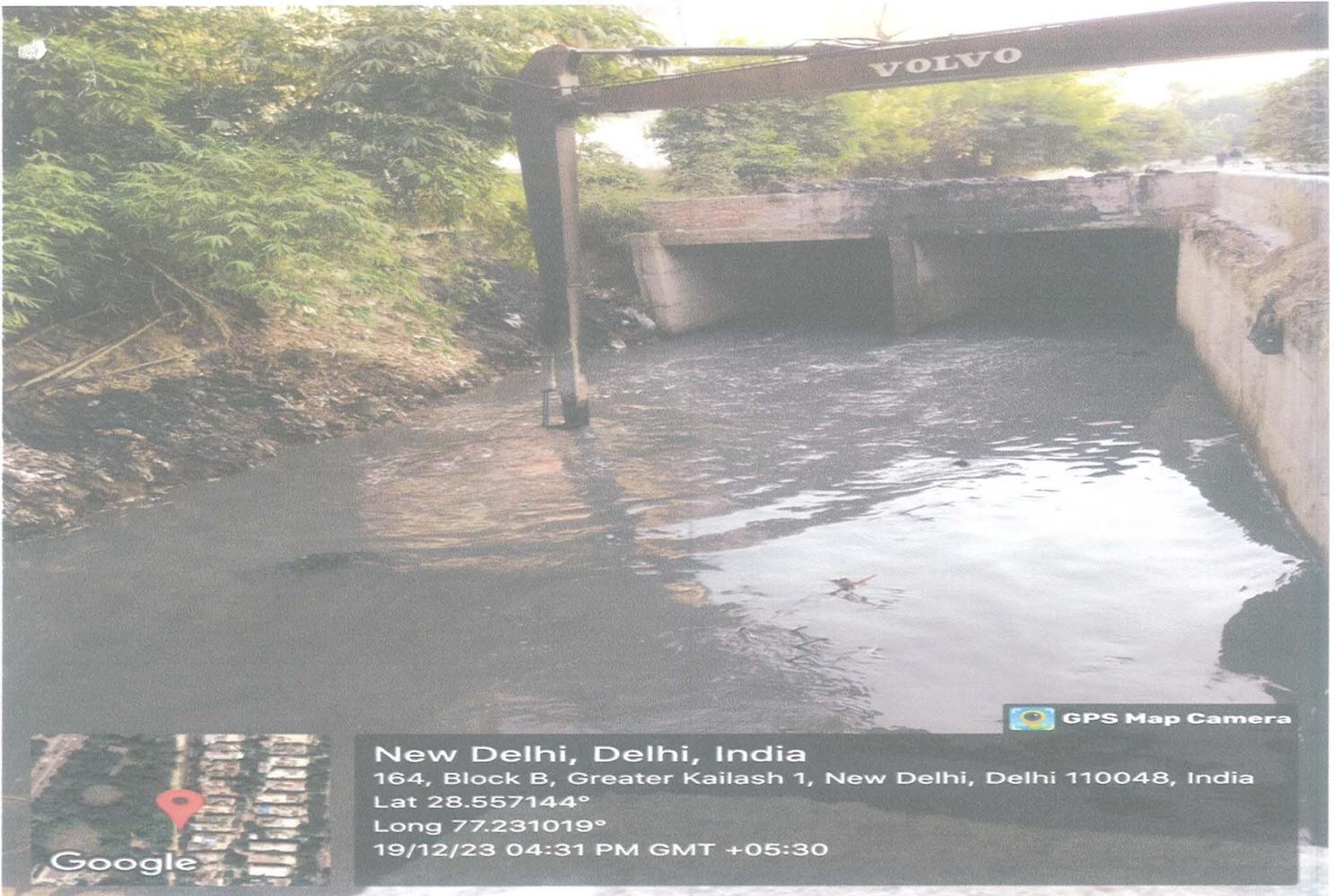


After



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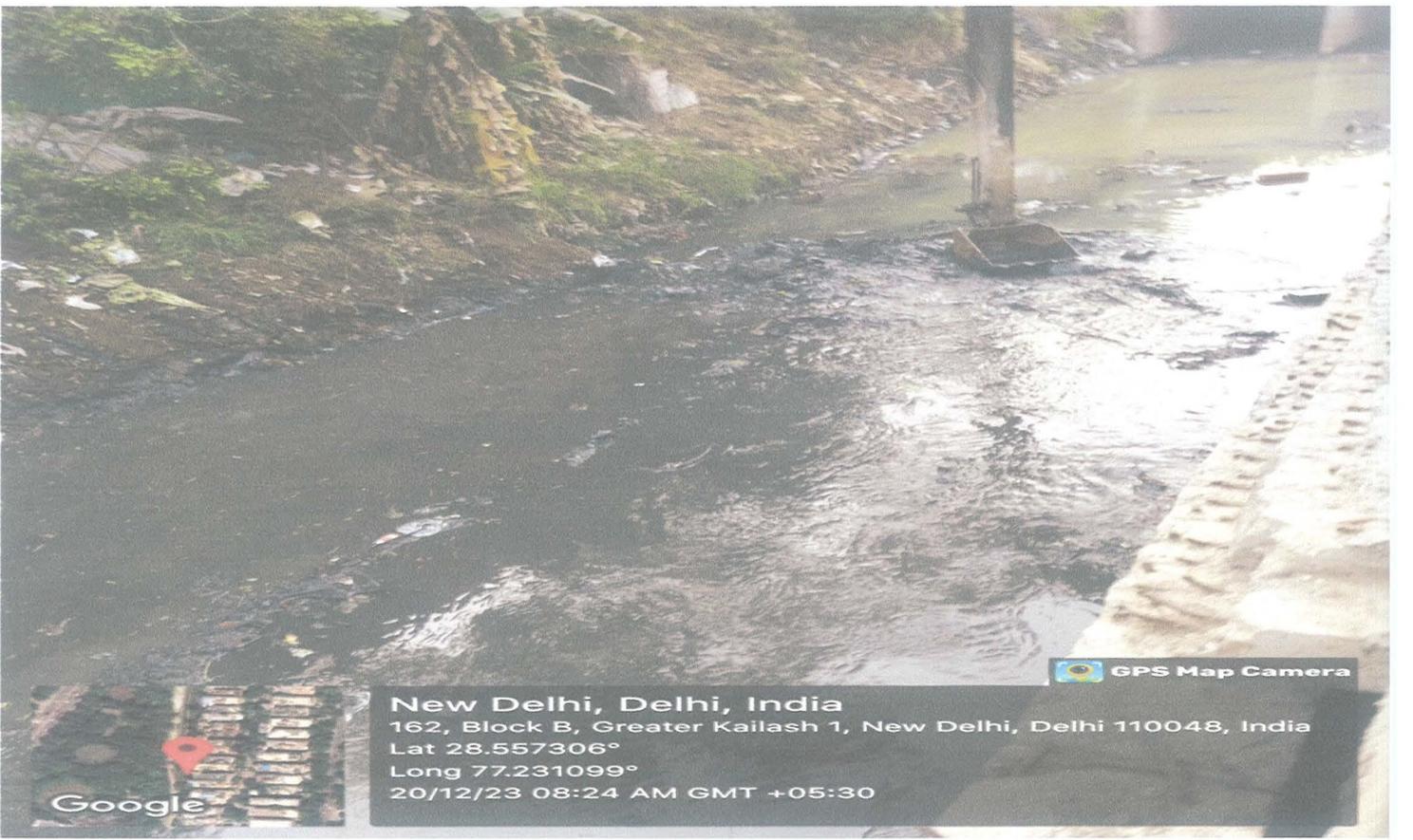
During Progress



GPS Map Camera



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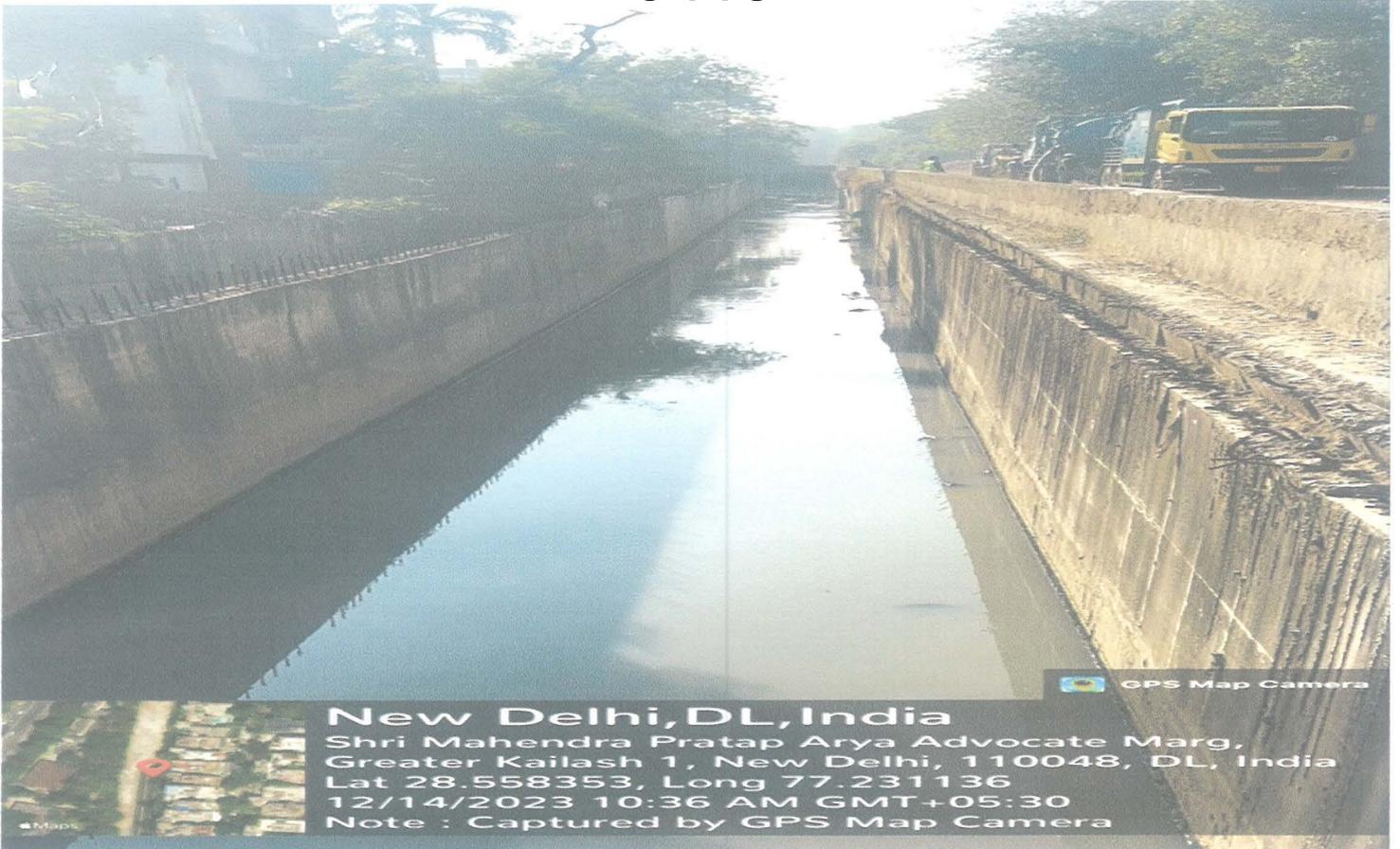


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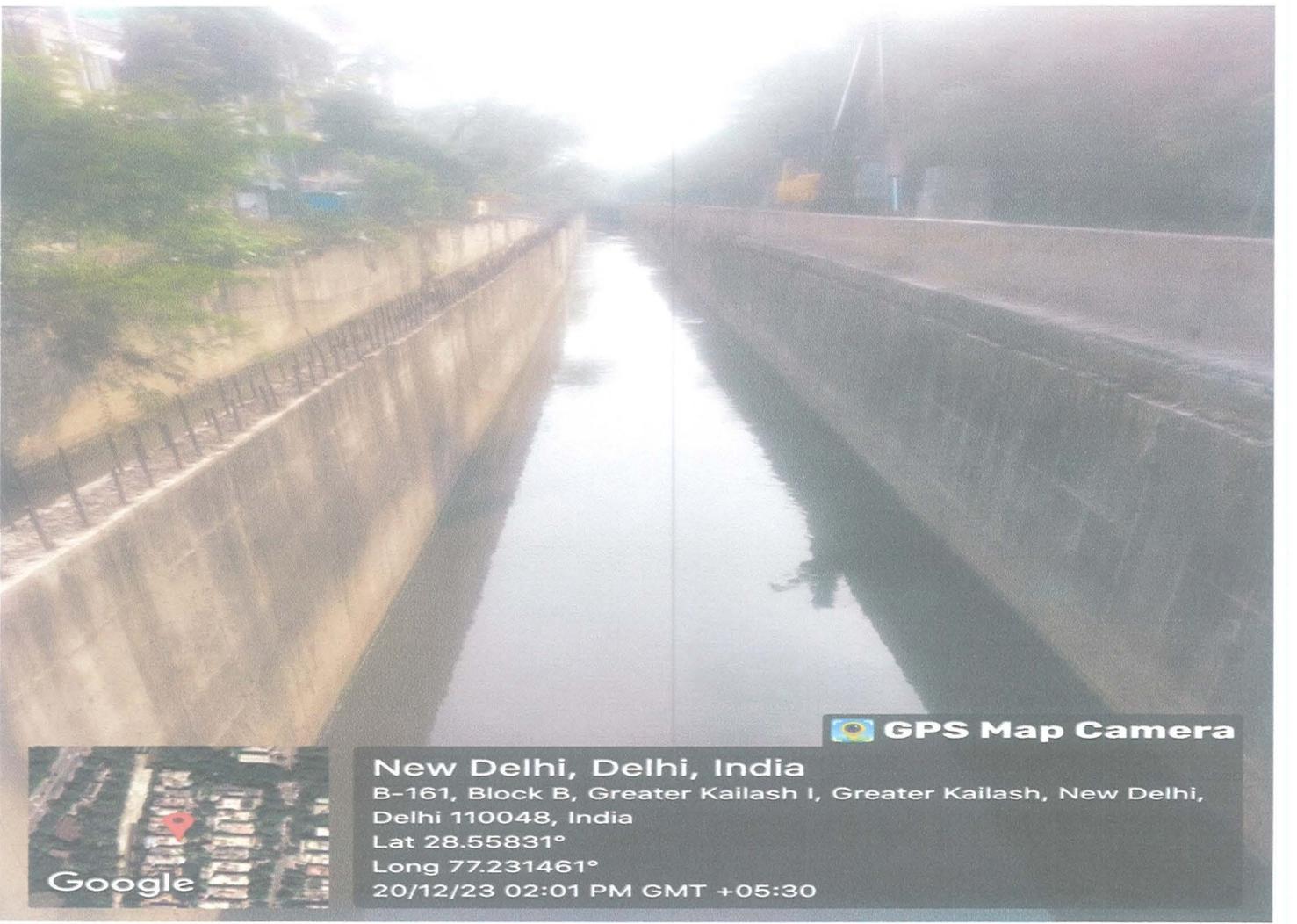
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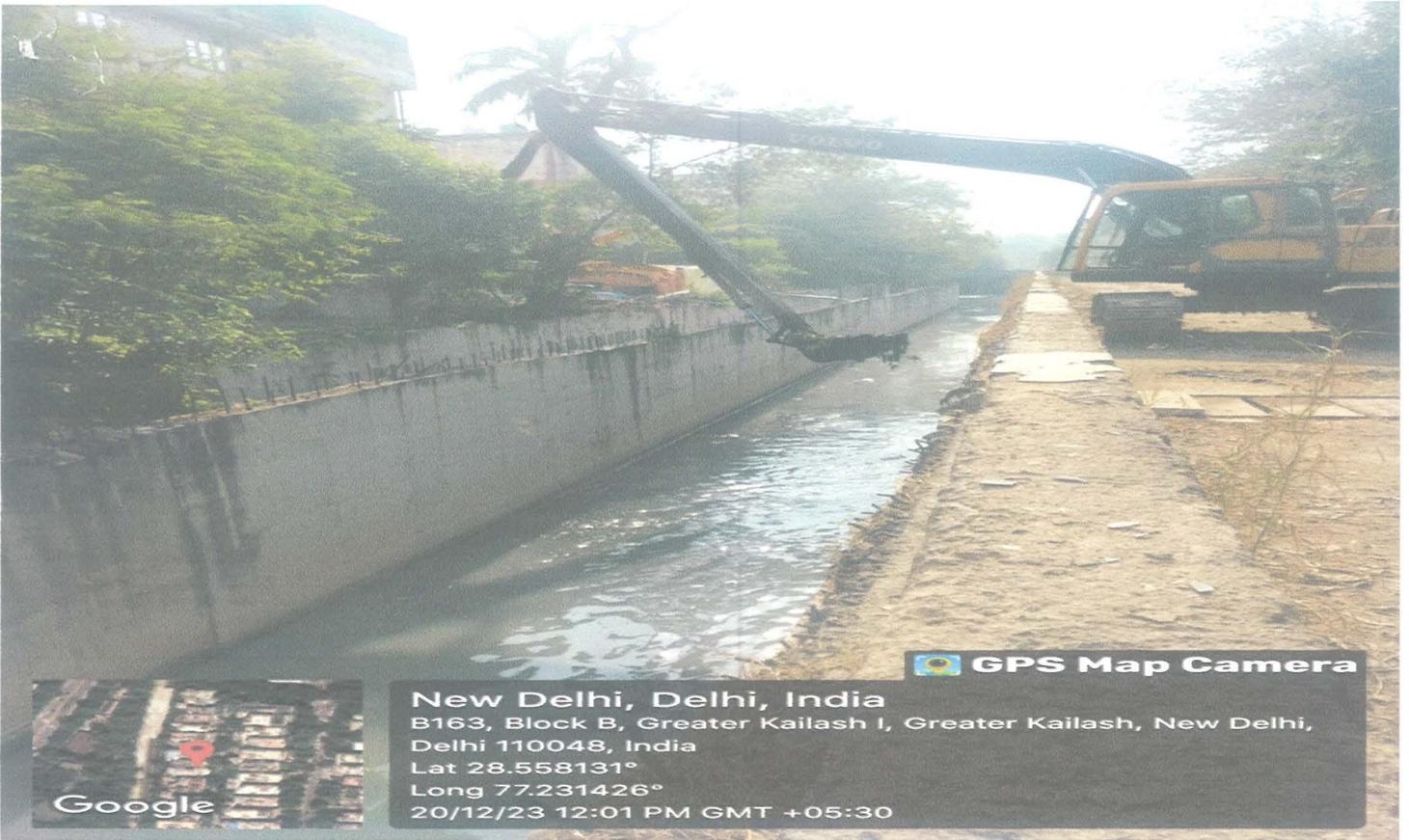
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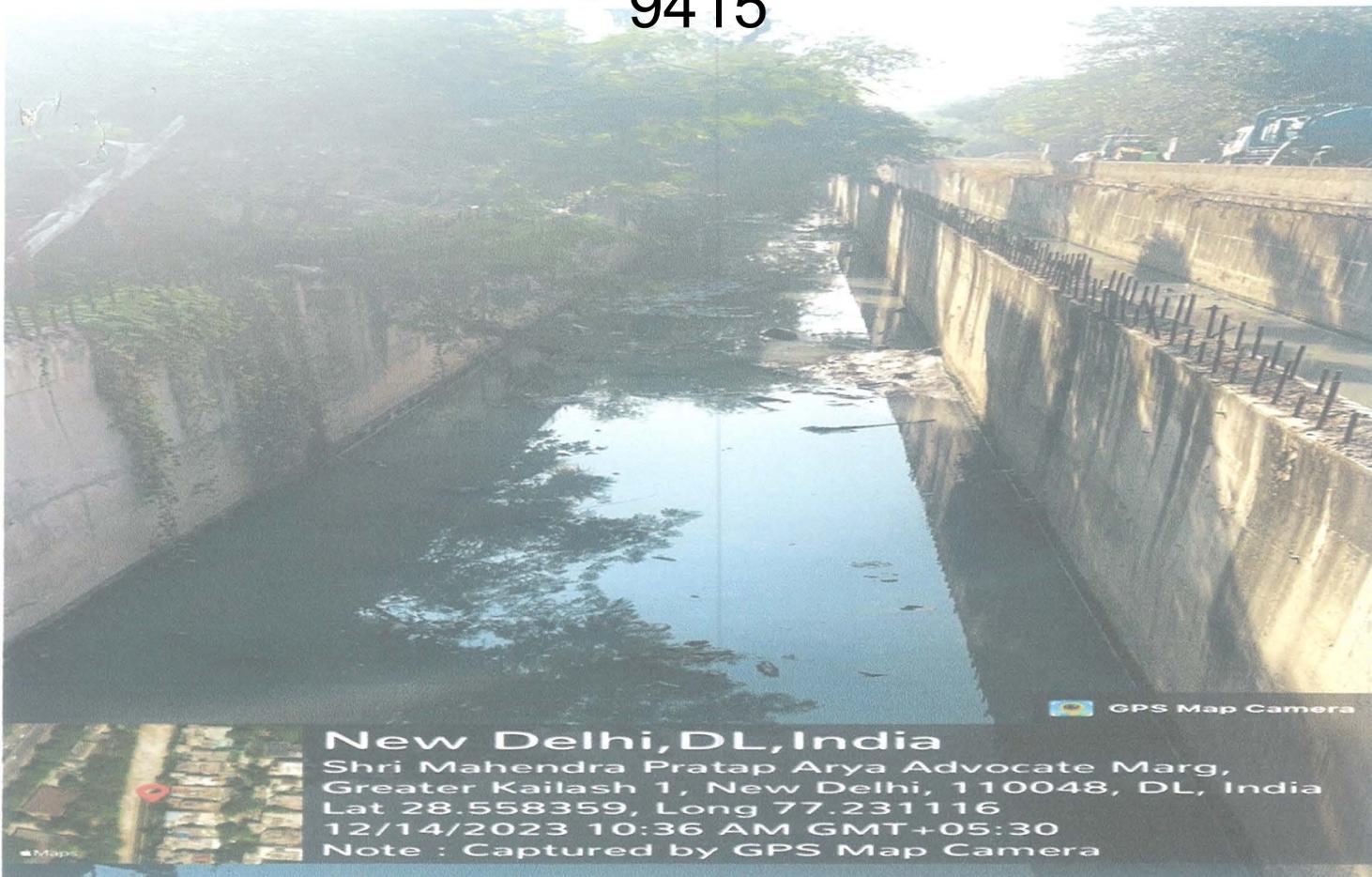
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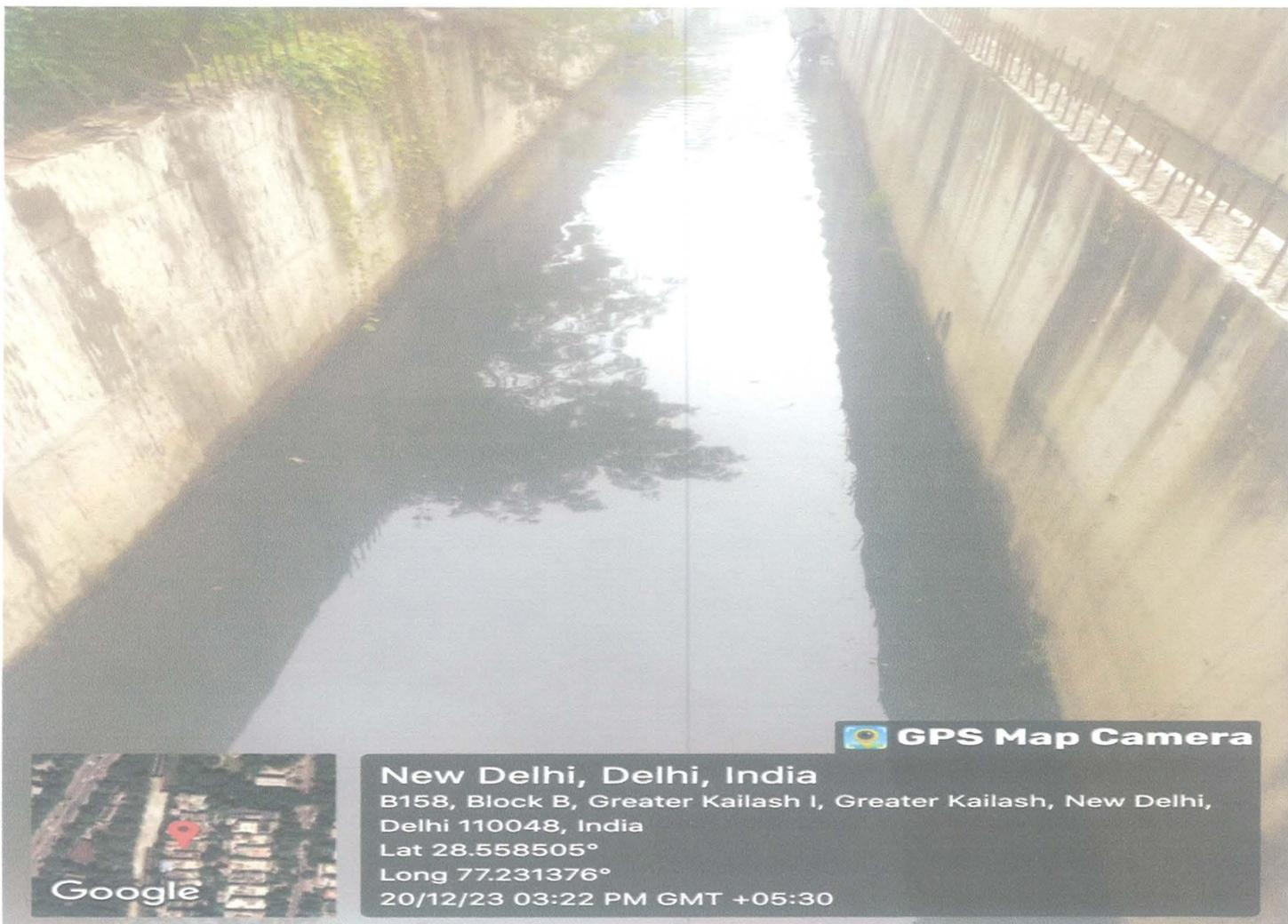


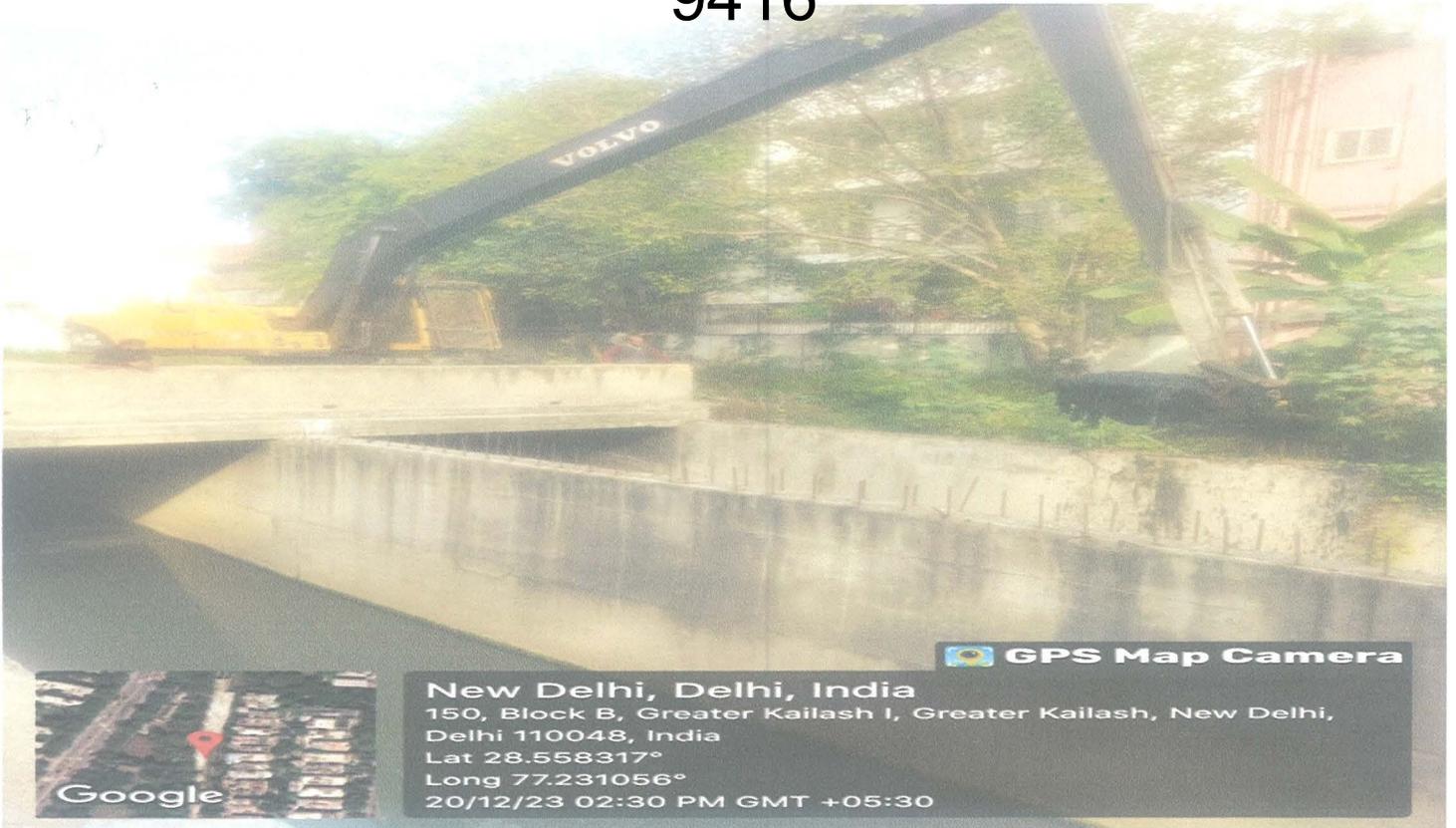
Before
9415



14.12.23

After



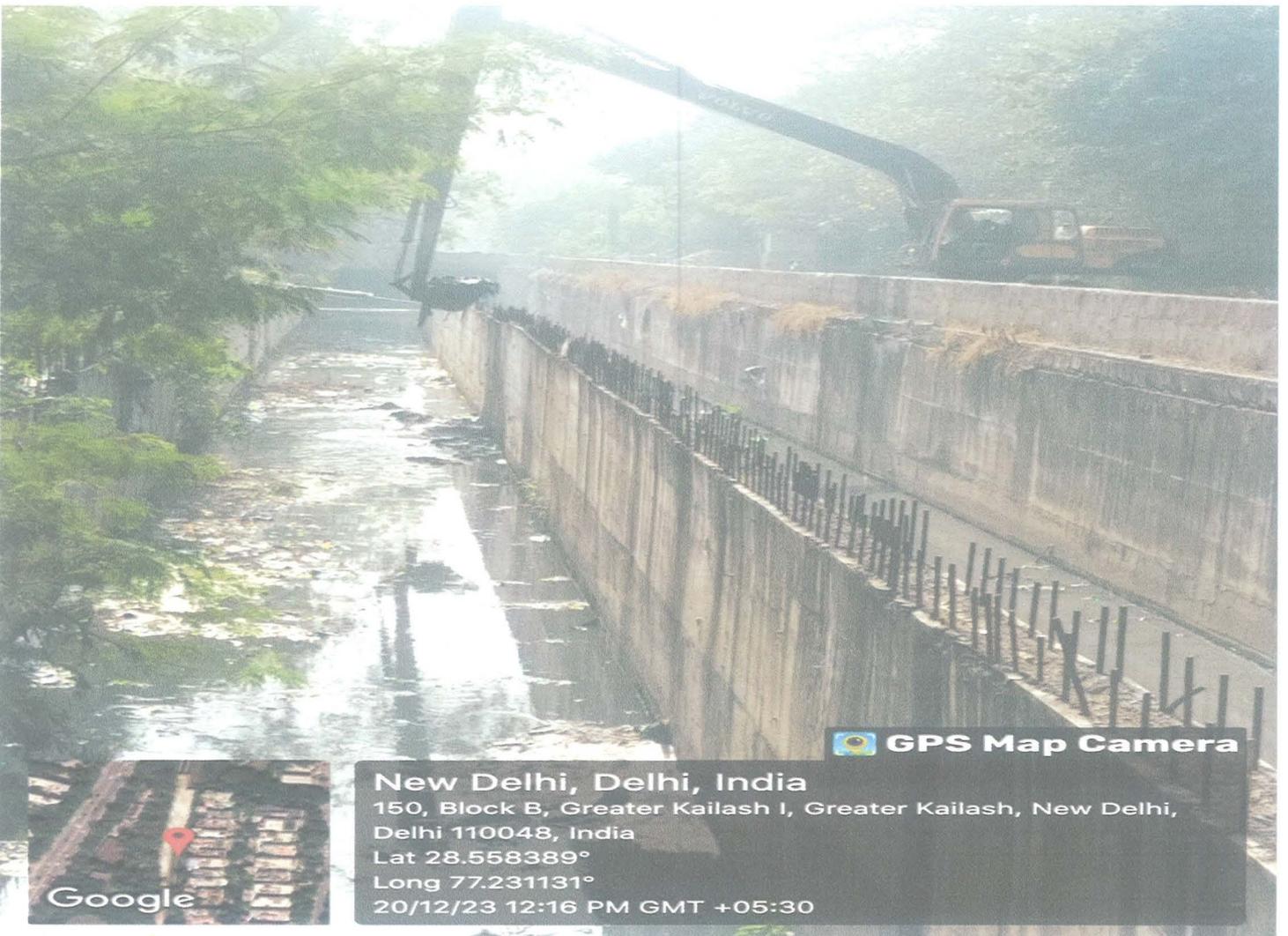


GPS Map Camera



Google

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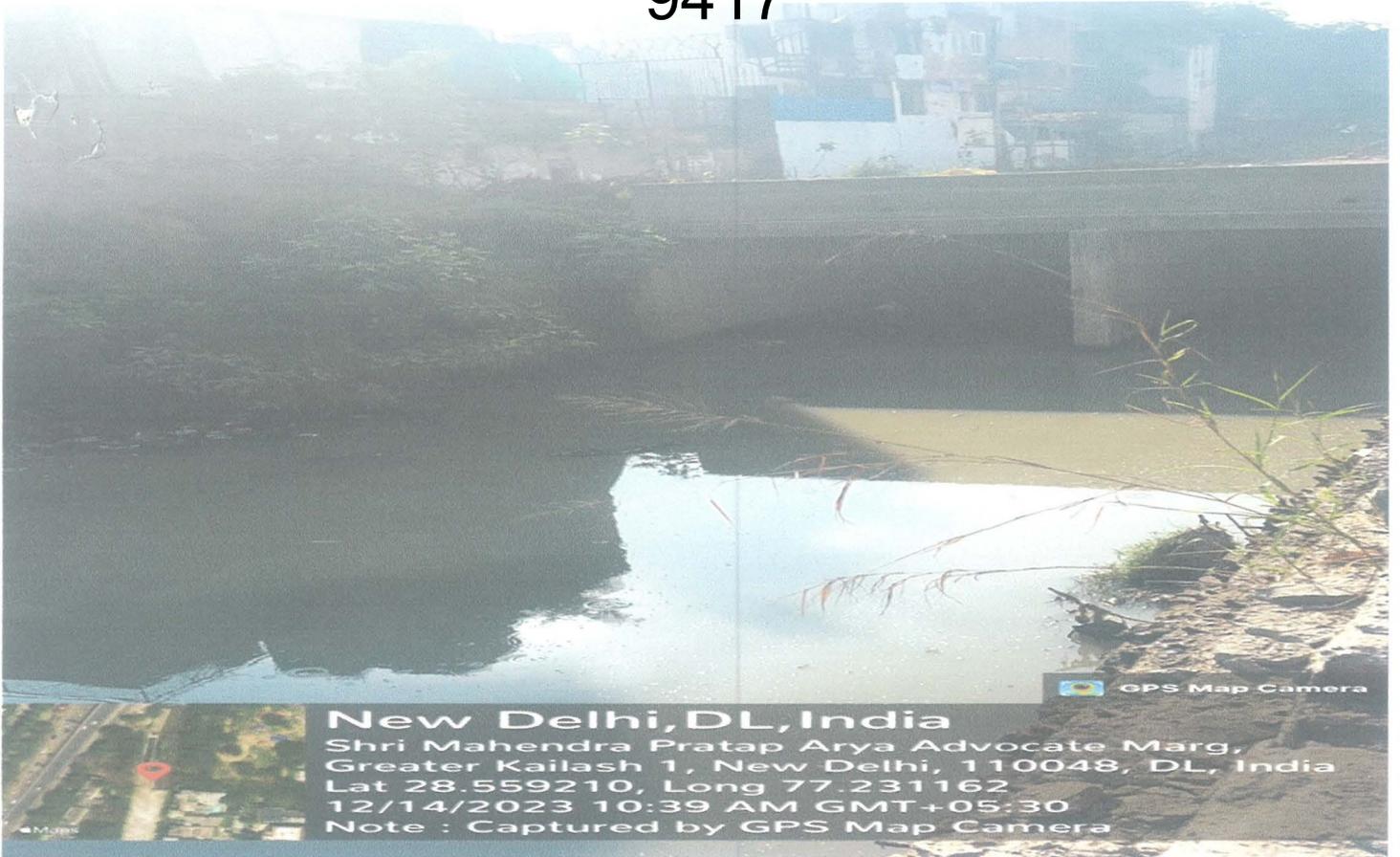
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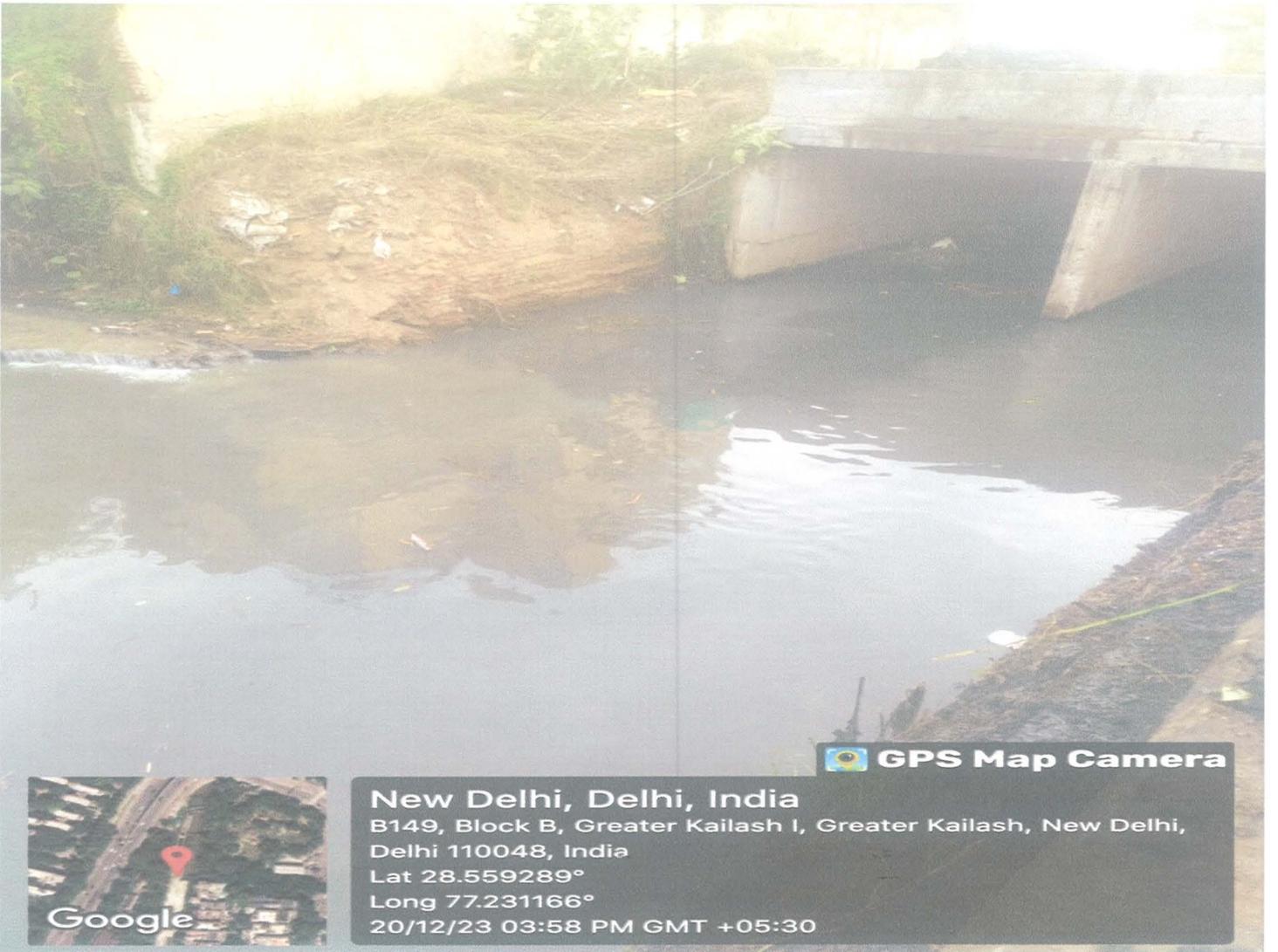
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Before
9417

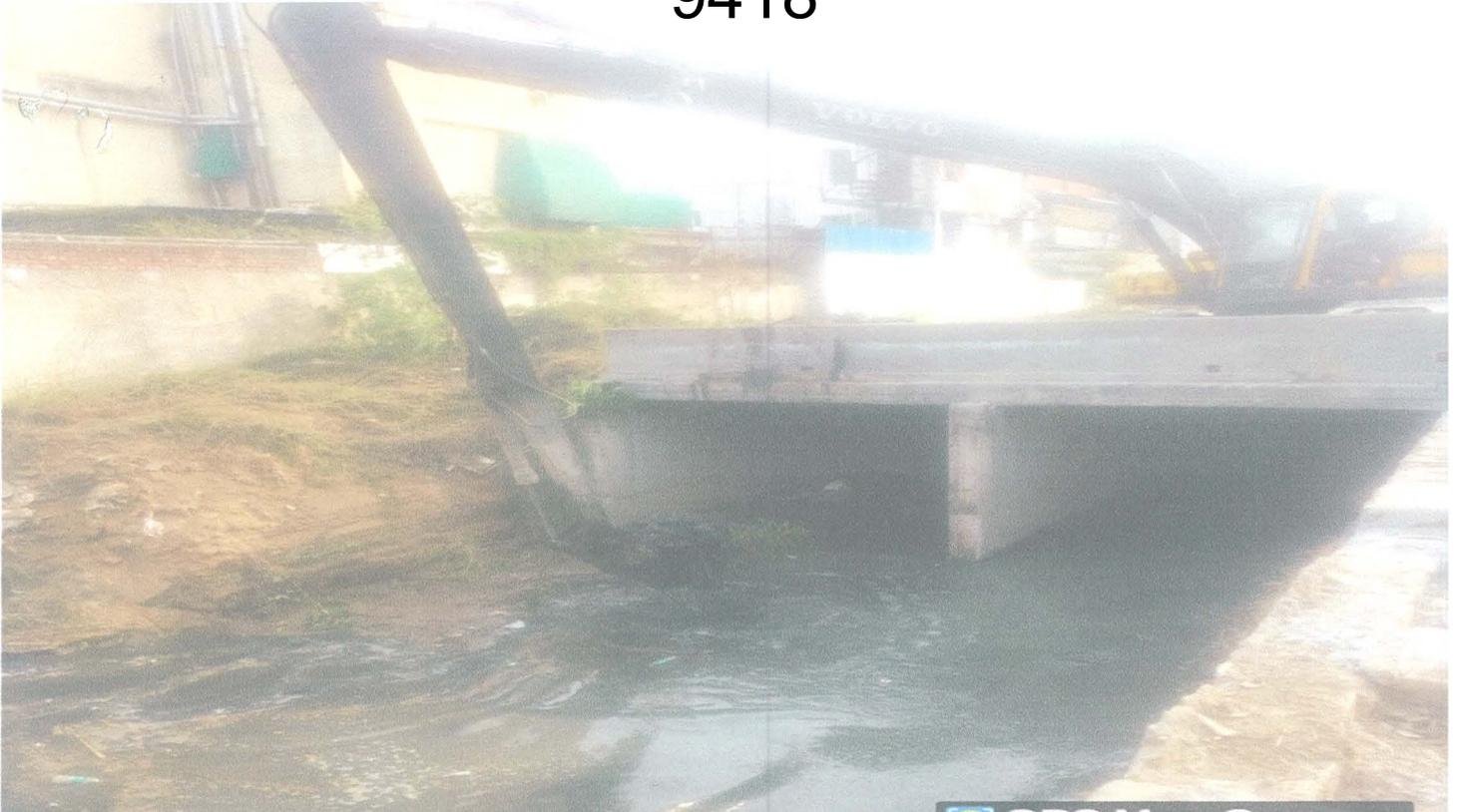


14.12.23

After



Google



 **GPS Map Camera**



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 **GPS Map Camera**



New Delhi, Delhi, India
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 Andrews Ganj, New Delhi, Delhi 110049, India
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दक्षिणी दिल्ली नगर निगम

Annexure - C

Subject:- Submission of project report w.r.t. construction of four channels/bays in the covered portion of the drain in B-Block GK-I.

Placed opposite in the file, the order dated 22.11.2023 of the Hon'ble Court of NGT in the matter of Nizamuddin West Association Vs Union of India & Ors, in the I.A. No. 537/2023 in Original application No. 06/2012. The para 11 of the order is reproduced as under:-

"It has been submitted before the Tribunal that the drain in question has four channels which are interconnected and on account of existence of four channels in the drain there is difficulty in cleaning it. Hence the learned counsel for the MCD is directed to produce the project report on the basis of which the four channels of drain were constructed and to point out the object and purpose of constructing four channels in the drain".

It is therefore requested to comply the direction of Hon'ble Court of NGT and submit the project report before the NDOH i.e. 22.12.2023 with reference to para 11 of the order as covering of the said drain was carried out by the Project Division of Central Zone.

It is further requested to direct the concerned official to attend the court on 22.12.2023 to apprise the court with respect to project report. Municipal council in the matter is Ms Puja Kalra (Mob. No. 9312839323).

S.D.M.C.

EE (M)-II/SZ
D. No. 1185
Date: 04-12-23

[Signature]
28/11/23
EE(M)-II/SZ
S. K. MEENA
Executive Engineer (M)-II
South Zone, MCD

[Signature]
28/11/23
A.E-I

SE (Pr.) / CNZ
DAIRY No.: 123
DATE: 01/12/2023
MCD

S.E.-I/South Zone

S.E./Central Zone

~~CEI~~

~~CEI~~

~~SEI(M)/CNZ~~

*This project was executed by
d/o Pr I and subsequently by
d/o Pr II / CNZ. Accordingly
SEI(M)/CNZ may be requested
to provide the desired
documents here*

[Signature]
30/11/23

[Signature]
30/11/2023
SUDHIR MEHTA
CE (DEMS)

[Signature]
28/11/23
AJAY AGRAWAL
SE-I/SOUTH ZONE

*pe provide
reports*
Ashish JE
[Signature]
9/12/23

[Signature]
EE (Pr.) / CNZ
04/12

[Signature]
01.12.23

Subject:- Submission of project report w.r.t. construction of four channels/bays in the covered portion of the drain in B-Block GK-I.

May please see note at 1/N wherein it has been requested to provide the project report w.r.t the construction of drain in back side of B-159 to B-187 in B-Block GK-I. In this regard it is learned from the available records that the drain in G.K-I was constructed in two phases. In the first phase the work was executed by the division Project-I/Central Zone for approx: 911 mtr. length through the contractor M/s AIPL. In the second phase the work was initiated by the Project - I Central Zone after approval from the competent Authority i.e Hon'ble L.G and executed by the Agency M/s JMC Projects India Ltd. In the mid way i.e in the month of June 2013 the project was transferred to EE (Project)-II for further execution. The work for approx. length 329 mtr. in G.K-I portion was partly completed and held up due to status quo order by Hon'ble NGT.

There is no project report available in the records for the work executed by Project-I/CNZ through agency M/s AIPL. However, photocopy of the project report and structural drawings available in the records of Project-II/CNZ for the second phase of work executed by M/s JMC Projects India Ltd. is placed opposite in the file.

It is pertinent to mention here that in the matter titled as Manoj Kumar Mishra & ANR V/S Union of India & ORS. Vide W.P(C) 300/2013 Hon'ble National Green Tribunal (NGT), passed the status quo on 21.10.2013. Further Hon'ble NGT in O.A No. 6/2012 and O.A No. 300/2013 & M.A Nos. 877/2013, 49/2014, 88/2014 & 570/2014 passed the detailed orders on 13.01.2015 wherein specific directions were passed that no further construction work will be carried out in G.K-I drain (copy of orders placed opposite in the file). Accordingly, the work was closed after taking approval from the Competent Authority vide order dated 11.09.15.

The drain passing through G.K-I comes under the jurisdiction of South Zone. Hence the file may be sent to the EE(M)-II South Zone for taking further necessary action at their end.

855/SE-I
19/12/23

Chief Engineer-SE
2133
12/12/23
Municipal Corporation of Delhi

E.E (Proj)-II/CNZ/D/ 231
Dated 11-12-23

E.E (Pr.)-II/CNZ
SK
11/12/2023
Sanjeev Kumar Muug
Sr. Engineer (Pr.)-II/CNZ/MCD

11/12/23
A.E (Pr.)-II/CNZ
RAJESH KUMAR ROHILLA
Asstt. Engineer (Civil)
(Pr.)-II / CNZ, MCD

SE (Pr.)/CNZ
DAIRY No.- 158
DATE- 11/12/2023
MCD

SE (Pr.)/CNZ
CE/CNZ
B.B. AGRAWAL
SE (Pr) / CNZ
11.12.23

CE (South)
for work as requested at Reg 1/N

O/o The Chief Engineer-CNZ
Diary No. 620
Date 12/12/23
Municipal Corporation of Delhi

SE (Pr.)/South Zone
14/12/23

13/12/2023
SUDHIR MEHTA
CE Central Zone

12/12/23

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

M.A. Nos. 929 and 930 of 2013

in

Original Application No. 300 of 2013

Manoj Kumar Misra & Anr. Vs. Union of India & Ors.

CORAM : HON'BLE MR. JUSTICE SWATANTER KUMAR, CHAIRPERSON
HON'BLE MR. JUSTICE B. S. REDDY, JUDICIAL MEMBER
HON'BLE DR. D.K. AGRAWAL, EXPERT MEMBER
HON'BLE DR. R.C. TRIVEDI, EXPERT MEMBER

Present: Applicant: Mr. Ritwick Datta, Advocate
Respondent No.1: Ms. Neelam Rathore, Advocate
Respondent No. 2 & 4: Mr. Ravi P. Malhotra, Advocate
Respondent No. 3: Mr. Vivek Kr. Tondon, Adv. and Mr. Sandeep Mishra, Addl. Secy (Env.)
Respondent No. 5: Mr. Balendu Shekhar, Advocate
Respondent No. 6: Mr. S.B. Upadhyay, Sr. Advocate with Ms. Anisha Upadhyay, Advocate and Mr. Kaustuv P. Pathak, Adv.
Respondent No. 7: Mr. Sangram Patnaik, Advocate for UTPIPEC
Respondent No. 8: Mr. Vivek Kr, Tondon and Mr. Arvind Ray.
Respondent No. 9: Mr. Robin R. David with Mr. Febin.M. Varghese
Respondent No. 10&11: Mr. N.P. Singh, Advocate & Mr. Dinesh Jindal, Law Officer, DPCC

Date and Remarks	Orders of the Tribunal
<p>Item No. 3 October 21, 2013</p>	<p><u>M.A. Nos. 929 and 930 of 2013</u></p> <p>The Prayers in these Applications are for modification of Order dated 11th October, 2013 by which bailable warrant against Respondent No. 2 and 8 have been issued. For the reasons stated in the Applications and the assurance given by the Learned counsel appearing for the Respondent Nos. 2 & 8, we direct modification of the Order dated 11th October, 2013 to the extent it directs issuance of bailable warrants against the said Respondents.</p> <p>Bailable warrant be not executed and the Order dated 11th October, 2013 is recalled to that extent.</p> <p>Learned counsel appearing for the Respondent Nos. 2 & 8 also requested on behalf of the Respondent No. 3 for modification of Order dated 11th October, 2013 by which bailable warrant against Respondent No. 3 was issued. We direct modification of the Order dated 11th October, 2013 to the extent it directs issuance of bailable warrants against the said Respondents.</p> <p>Bailable warrant be not executed and the Order dated 11th October, 2013 is recalled to that extent.</p> <p>Accordingly, M.A. Nos. 929 and 930 of 2013 stand</p>

disposed of.

Original Application No. 300 of 2013

Learned counsel appearing for the respective Respondents submit that they have not still being furnished copies of the Application. However Learned counsel appearing for the Applicant submits that the copies have been furnished to the concerned Ministries/Departments.

Let fresh copy of the Application be furnished to all the Learned counsel appearing in the case who have not received the copy of the Application.

Status Report on behalf of South Delhi Municipal Corporation has been filed before the Tribunal and the same is taken on record.

The contention raised before us on behalf of the Applicant is that the Project/building construction work being carried out by the respective Respondents in few different drains is covered under Entry 8(a) and 8(b) of the EIA Notification 2006. Thus, these Respondents were required to obtain EC from State Level Environment Impact Assessment Authority (for short 'SEIAA') before starting these projects and that none of these Respondents obtained the Environmental Clearance and therefore the constructions already made or the proposed constructions both are violative of law.

Learned counsel has further relied upon the 21st Minutes of the 21st UTIPEC governing body meeting held on 19th February, 2010 wherein it was decided that no such covering of drains, henceforth, will be taken by any agency, apart from the works which have already been undertaken and these drains should be cleaned and developed with ecological and local landscaping and to be used as NMT connectivity routes as per the presentations earlier given by various experts at previous Governing Body meetings.

A further contention has been advanced by the Learned counsel appearing that expert body considered the effect of covering these drains as all these drains carry storm water and other wastes of Delhi through these colonies to the river.

It is contended that the requirement of EC is even

evident from the Notice issued by DDA on 5th July, 2013 wherein the DDA issued the public Notice for modification of its master plan with reference to Shahdara Link Drain and a specific note was given that the project would be subject to EIA Clearance from the Department of Environment. On the cumulative study of the above the public notice dated 05th July, 2013 and Minutes of the Governing Body meeting dated 19th February, 2010, it is contended that the Respondents cannot be permitted to continue to work in violation of the law and which is bound to cause serious environmental issues including emitting of smell of dangerous gases if the drains are covered.

However, Learned counsel appearing for the Project Proponent submit that as far as Shahdara Drain is concerned they have not started any construction as yet and would work in accordance with law. As far as Kushak Nallah is concerned Learned counsel appearing for the South Municipal Corporation of Delhi submit that a part of the Project has been completed and further part still remains to be completed. He submits that Lieutenant Governor has authorized upon directions from Ministry of Urban Department to carry out its project and the decision was taken for valid reasons as is clear from the Status Report.

Having heard the Learned counsel appearing for the parties, one fact that remains undisputed is that none of the Project Proponent has taken the Environmental Clearance from SEIAA which is mandatory.

Prima facie, these construction projects would be covered under Entry 8(a) of the EIA Notification 2006 and if they are township and area development activity projects, then they would be covered under Entry 8(b). Furthermore, it remains to be seriously examined as to whether covering all these drains would serve environmental and/or public purpose, would they create more problems including environmental issues or would they resolve the existing problems. An Order of Hon'ble Delhi High Court dated 12th July, 2013 in W.P. (Civil) No. 2385 of 2011 has been brought to our notice. In this Order the Hon'ble High Court of Delhi had directed the

Chief Secretary to constitute the Committee in terms of the Order and submit a report to the High Court within Eight weeks from the date of the Order. Though three months have been elapsed since then it is pointed before us that no Report appears to have been filed before the Hon'ble Delhi High Court. Furthermore, the High Court of Delhi noticed one fact that there is no consisting policy of the State with regard to management of these drains as to whether they would be covered if so in what manner and how.

We grant time to the respective Respondents to place on record their further Replies if they so choose as well as file any Technical Report including of the Committee constituted by the Hon'ble High Court of Delhi within three weeks' time with copies to the Learned counsel appearing for the parties who may file Rejoinder thereto within one week.

We direct all the parties to maintain status quo (i.e. no further construction to be carried out) existing as on this day till the next date of hearing.

List on 28th October, 2013.

Let Reply to the Application and any further Status Reports be filed within one week from today as prayed. Rejoinder, if any, within two days thereafter.

It has been brought to our notice that most of the Departments/Government have appointed Standing Counsel or Regular Counsel to appear before the Tribunal. They may furnish their respective details to the Registry at the earliest. Once such details are furnished, Registry will ensure that the service is affected to all those Counsel with copy of the petition and not to the Department directly.

.....,CP
(Swatanter Kumar)

.....,JM
(B.S. Reddy)

76/c

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH
NEW DELHI
.....

Original Application No. 6 of 2012

And

M.A. Nos. 967/2013 & 275/2014

In the matter of :

1. Manoj Misra
178-F, Pocket, Mayur Vihar,
Phase-1,
Delhi - 110091.

..... Applicant

Versus

1. Union of India
Through the Secretary
Ministry of Environment and Forests
Paryavaran Bhawan, CGO Complex
Lodhi Road, New Delhi - 110003
2. National Capital Territory of Delhi
Through the Chief Secretary,
Delhi Secretariat, I.P. Estate,
New Delhi - 110002
3. Delhi Development Authority
Union Ministry of Urban Development
Through its Vice Chairman,
Vikas Sadan,
New Delhi - 110023
4. Delhi Pollution Control Committee
Through its Member Secretary
4th Floor, ISBT Building, Kashmere Gate
New Delhi - 110006
5. Yamuna River Development Authority
Through its Chairman,
Hon'ble Lt. Governor of Delhi,
Raj Niwas, GNCT,
New Delhi - 110054
6. Irrigation Department of Uttar Pradesh
Government of Uttar Pradesh

Through its Principal Secretary
Lucknow, Uttar Pradesh

7. State of Uttar Pradesh
Through the Chief Secretary
Government of UP
Lal Bahadur Shastri Bhavan
UP Secretariat
Lucknow - 226001
8. Municipal Corporation of Delhi
Through the Deputy Commissioner
Shahdara South Zone
Near Karkardooma Court
Shahdara, Delhi - 110032
9. State of Haryana
Through the Chief Secretary
4th Floor, Haryana Civil Secretariat
Sector-1, Chandigarh

.....Respondents

AND

Original Application No. 300 of 2013

And

M. A. Nos. 877/2013, 49/2014, 88/2014 & 570/2014

In the matter of :

1. Manoj Misra
Convener, Yamuna Jiye Abhiyaan
178-F, Pocket,
Mayur Vihar Phase-1,
Delhi - 110091.
2. Mrs. Madhu Bhaduri
A-12, IFS Apartment
Mayur Vihar Phase-I
Delhi - 110091

..... Applicants

Versus

1. Union of India
Through the Secretary
Ministry of Environment and Forests
Paryavaran Bhawan, CGO Complex
Lodhi Road, New Delhi - 110003
2. Ministry of Urban Development
Through the Secretary,
Nirman Bhawan
Maulana Azad Road
New Delhi - 110008
3. National Capital Territory of Delhi
Through the Chief Secretary,
Delhi Secretariat, I.P. Estate,
New Delhi - 110002
4. Delhi Development Authority
Through its Vice Chairman,
Vikas Bhawan,
New Delhi - 110002
5. South Delhi Municipal Corporation
Through its Commissioner
Civic Centre, Near Minto Road
New Delhi - 110002
6. Delhi Tourism and Transportation Corporation
18-A, D.D.A. SCO Complex,
Defence Colony
New Delhi - 110024
7. Unified Traffic and Transportation
Infrastructure (Planning & Engineering) Centre (UTTIPEC)
2nd Floor, Vikas Minar
New Delhi - 110002
8. Department of Irrigation and Flood Control
Government of National Capital Territory of Delhi
Nandlal Jhuggi, Gopal Pur,
Dr. Mukherjee Nagar,
Mukherjee Nagar
New Delhi - 110003

9. Delhi Urban Art Commission, DUAC
India Habitat Centre,
Lodhi Road,
New Delhi – 110003
10. Delhi Pollution Control Committee
Through its Member Secretary
4th Floor, ISBT Building, Kashmere Gate,
New Delhi - 110006
11. State Environment Impact Assessment Authority, SEIAA
Through Member Secretary,
Department of Environment,
Govt. of NCT of Delhi
New Delhi

.....Respondents

Counsel for Applicants:

Mr. Ritwick Dutta, Advocate.
Mr. Rahul Choudhary, Advocate
Ms. Pallavi Talware, Advocate
Ms. Preeta Dhar, Advocate
Ms. Richa Relhan, Advocate

Counsel for Respondents :

(In O.A. No. 6 of 2012)

Mr. Vivek Chib, Asif Ahmed, Ms Ruchira Goel and Mr. Kushal Gupta, Advs. for Respondent No. 1
Ms. Mamta Tandon and Mr. V. K. Tondon, Advs. for Respondent No. 2 & 5
Mr. Rajiv Bansal and Mr. Kush Sharma, Advs. for Respondent No. 3
Mr. Narender Pal Singh, Adv. and Mr. Dinesh Jindal, LO, DPCC for Respondent No. 4
Mr. Raman Yadav, Adv. for Respondent No. 6
Mr. Balendu Shekhar and Mr. Vivek Jaiswal, Advs. for Respondent No. 8
Mr. Narreender Hooda, Sr. Adv. and Mr. Vineet Malik, Adv. for State of Haryana
Mr. Mahesh Kr. Sharma, Adv. for Delhi Cantonment Board
Ms. Maninder Acharya, Sr. Adv with Ms. Puja Kalra, Advs. for South Delhi Municipal Corporation
Mr. Suresh Tripathi, Adv. for DJB
Mr. Venkatesh and Mr. Anuj P. Agarwala, Advocates for DCWA
Mr. Ankur Gupta and Mr. Sanjay Kumar, Advs. for DMRC

(In O.A. No. 300 of 2013):

Mr. Vikas Malhotra and Mr. M.P. Sahay, Advs. for Respondent No. 1
Mr. Ravi P. Malhotra and Mr. Abhinav Kumar Malik, Advs. for Respondent No. 2&4,7
Mr. V. K. Tondon and Ms. Mamta Tandon, Advs. for Respondent No. 3 &8
Ms. Maninder Acharya, Sr. Adv. with Mr. Balendu Shekhar, Ms. Puja Kalra, Advs. and Mr. Yashish Chandra, Advocate for Respondent No. 5
Mr. S.B. Upadhyay, Sr. Advocate with Mr. Sarvjit Pratap Singh Mr. Kaustuv P. Pathak, and Mr. Param Kumar Misra, Advs. for Respondent No. 6
Mr. Robin R. David and Mr. Febin M. Varghese, Advocates for Respondent No. 9
Mr. Narendra Pal Singh, Advocate & Mr. Dinesh Jindal, Law Officer, DPCC for Respondent Nos. 10&11
Mr. Yusuf Khan, Mr. Avneesh Arputham and Mr. Kabeer Shrivastava, Advocates for Respondent Nos. 14 to 16
Mr. Mahesh Kumar Sharma, Advocate for Delhi Cantonment Board
Mr. Balendu Shekhar and Mr. Vivek Jaiswal, Advocates for EDMC
Mr. Suresh Tripathi, Adv. for DJB
Mr. Venkatesh and Mr. Anuj P. Agarwal, Adv. for DCWA
Ms. Puja Kalra for North MCD

JUDGMENT

PRESENT:

Hon'ble Mr. Justice Swatanter Kumar (Chairperson)
Hon'ble Mr. Justice M.S. Nambiar (Judicial Member)
Hon'ble Dr. D.K. Agrawal (Expert Member)
Hon'ble Prof. A.R. Yousuf (Expert Member)

Reserved on: 9th December, 2014
Pronounced on: 13th January, 2015

1. Whether the judgment is allowed to be published on the net?
2. Whether the judgment is allowed to be published in the NGT Reporter?

JUSTICE SWATANTER KUMAR, (CHAIRPERSON)

In the year 1994, in furtherance to a news item published in Hindustan Times titled 'And Quite Flows the Maily Yamuna', the

Hon'ble Supreme Court of India issued *suo moto* notice to various authorities. Since 1994, the Hon'ble Supreme Court has passed various orders in Writ Petition No. 725 of 1994 and other connected matters with one object in mind, that, the '*Maily Yamuna*' should be converted into salubrious and pristine Yamuna and its water in the entire region, at least from Hathnikund in Haryana, to the Monitoring Station at Taj Mahal, Agra, should be least polluted. However, nothing mentionable was achieved for prevention, control and restoration of River Yamuna on behalf of the concerned authorities. Being completely dissatisfied with the state of affairs prevailing in that regard, the Hon'ble Supreme Court, vide its Order dated 10th October, 2012, observed as under:

"It has been brought to the notice of this Court that despite heavy expenditure, in thousands of crores, having been incurred by the Central Government, Government of the States of Haryana and Uttar Pradesh and the local authorities in the National Capital Territory of Delhi, the pollution of river Yamuna has increased by the day. A report has been filed on behalf of the Central Pollution Control Board wherein it has been reflected in paragraph (2) that the samples collected from river Yamuna show flagrant violation of the prescribed standards. For example, where the maximum permissible limit of BOD is 3 mg/l, there at the Nizamuddin Bridge, it is 37 mg/l. Similarly, the total coliform permissible is 5000 MPN/100 ml, there it is 17000000000. The situation at some of the other points, including Kalindi Kunj, Okhla and even Palwal is no different. It is unfortunate that huge public funds have been spent without showing any results in the improvement of water quality of river Yamuna. Learned counsel appearing for Delhi Jal Board has not been able to inform the Court as to how many CETP and/or STP have been established by the Board and whether they are functional or not as per the requirements."

2. The Hon'ble Supreme Court then proceeded to pass certain directions, with the hope that the authorities would take adequate and appropriate steps to attain the object of making Yamuna clean

and healthy. We are, in the present applications, primarily concerned with that section of River Yamuna which flows in the National Capital Territory (for short 'NCT') of Delhi. Yamuna has a 54 km stretch from Village Palla in the north to village Jaitpur in the south and forms inter-state border between Delhi and UP. Nearly 26-27 km stretch is from Wazirabad Barrage to village Jaitpur, which is the most significant section from the point of view of pollution. Experience has shown that authorities lacked requisite will to execute the orders, plans and schemes sincerely and effectively, which has resulted in turning Yamuna, particularly, in this section into a drain carrying sewage, domestic waste as well as industrial and trade effluents. The State instrumentalities and authorities have failed to discharge their Constitutional and statutory duties, while citizens have failed to discharge their Fundamental Duty to protect the environment, particularly in relation to River Yamuna. While, on one hand we venerate our rivers, on the other hand, we do not think twice before discharging untreated industrial effluents and sewage into them. River Yamuna is a victim of this dereliction of our Fundamental Duty for years. Despite assaults on nature by polluting River Yamuna through various activities like, encroachments on its banks and dumping waste on its river bed and floodplain, still, River Yamuna really flows 'quietly'. The authorities, as well as the people of Delhi owe a Fundamental Duty to do everything in their power to ensure restoration of River Yamuna to its natural flow and tranquillity. Thus, there is dire need to take stringent and effective steps, with a

well as verdant greenways within the city. According to the applicants, such ill-advised conversion of drains has reduced the easy and efficient drainage in the city as well as compromised the biodiversity present in and along these drains and their ability to recharge the ground water. The conversion has played havoc with the environment and the ecology associated with these drains, including their ability to carry clean water and to keep the ambient air quality. Further, as a result of pollution resulting from traffic coming to a standstill, there is manifold increase in air pollution and people have to face unimaginable hardship. There is also the risk of fatal diseases like dengue etc. from the standing water. Some newspaper cuttings have been annexed to substantiate this plea.

10. The Kushak drainage system in South Delhi forms a major tributary of the Barapula drainage basin and is situated in the west bank of the River. Originating from the southern ridge beyond the Mehrauli Badarpur Road, it drains out wastes from areas in Saket, Pushp Vihar, Khidki Village onto Sheikh Sarai, Chirag Delhi and then enters Panchsheel Enclave after crossing the outer Ring Road. Skirting along the Siri Fort area, it flows further into G.K.-I, Andrews Ganj, Defence Colony along the Jawahar Lal Nehru Stadium and Jangpura before meeting the Barapula Drain opposite Nizamuddin area. It covers a distance of some 11 kms and drains out sewage and other wastes from most key localities of South Delhi area.

The Shahdara Basin covering about 30,000 acres of land in the Union Territory of Delhi, is situated on the eastern bank of

impose such charges if there are more than adequate funds available with the DJB and the NCT Delhi for completion of the project.

62. Another facet which calls for attention of the Tribunal is that all the natural and manmade drains in Delhi should be kept clean, free of obstruction and dumping of any material or municipal waste, in or around them should be strictly prohibited. It has been submitted before us that besides the existing 157 natural drains which have been identified by the Expert Committee with reference to the 1976 Drainage Map of Delhi, around 44 drains are not traceable. It is important that the said untraceable 44 drains should be traced and a definite report is submitted to the Tribunal, for two reasons. Firstly, if these drains are traced, then they could be kept clean and obstruction free and if any additional STP or ETP is required to be provided on any of them, timely steps in that regard could be taken. Secondly, if these drains are existing and are covered, while being connected to such colonies which do not have STP and are discharging their sewage into such drains, then it is bound to affect the success of the project adversely. Therefore, the Principal Committee should trace and/or cause to be traced, these 44 drains and submit a status report in that regard to the Tribunal. After submission of such report, if any further directions are necessitated, the Tribunal would pass such directions.

63. To keep the matters beyond ambiguity and with reference to the report filed on behalf of the South Delhi Municipal Corporation and the photographs annexed thereto, we direct that no further

construction work would be carried on in the G.K-I drain and all the iron rods, especially in the middle section of the drain, shall be entirely removed. The part of the drain which has been covered would be permitted to remain, while it will be ensured that the same is neither occupied by unauthorised occupants nor is used as a platform for dumping, as is even evident from the photographs submitted by the Corporation. No further construction work would be carried out in the Andrews Ganj drain and the entire middle section where iron bars are visible shall be removed. On the Chirag Delhi drain, no work appears to have been done as shown in photographs and only iron bars have been fixed on one side of the drain. The entire iron bars shall be removed and no construction shall be carried out on the drain. In Pushp Vihar, the drain which is already covered need not be demolished, but the iron bars which have been fixed in the portion ahead of the covered area, would be removed and the drain would be made obstruction free and not divided. The iron so removed, shall be used for other construction works by the Corporations/authorities concerned. The wall on one side of the drain that has been constructed would not be demolished. However, it should also be ensured that the covered part of the drain, even at Pushp Vihar, is not used as a platform for unauthorised occupation or dumping of waste.

64. The Act of 1986 was enacted by the Indian Parliament for protection and improvement of environment and to implement the decisions taken at the United Nations Conference on Human Environment at Stockholm in June, 1972. The rapid decline in

the present project is estimated at Rs. Four Thousand Crores, which can safely be met from the above head under the planned budget. However, still if there be need, we direct that the public authorities/Municipal Corporations could require the public at large to contribute to this expenditure based on the 'Polluter Pays' Principle. Funds/compensation so collected shall exclusively be used for this project and allied projects, with the object of ensuring pollution free Yamuna, clean and effective drainage system and for providing wholesome water to the residents of Delhi. Such environmental compensation may be determined by the Authority/Corporation with reference to the size of plots, construction raised thereupon, activity being carried on therein, consumption of water, quantum of sewage and domestic discharge and such other relevant considerations as the authority may deem fit and proper. The charges could be collected as part of the property/house tax.

- xvii. We direct all Public Authorities, Municipal Corporations and the concerned Departments, including the Department of Irrigation, to take effective steps to protect the Flood Plain as well as to educate all sections of society to co-operate and not to do any acts or deeds which are prohibited under this judgment and would have adverse consequences. These authorities should place large-sized dustbins, beyond the demarcated Flood Plain and towards the inhabitation, as well as in the bio-diversity parks. They shall request for concerted

efforts both by the ones who are governing and ones who are governed. They shall issue circulars, display signages and may take recourse of Print and Electronic Media for educating people at large for effective completion of this project.

- xviii. We direct all concerned to make every possible effort to ensure that the storm water drains do not carry sewage. Sewage may be carried through those drains upon which the STP's have already been installed, till the completion of the project. After the completion of the project, steps shall be taken so that only minimal quantity of treated water from the STPs reaches Yamuna.
- xix. The CPCB, DPCC in coordination with the DJB, shall collect samples from River Yamuna, its floodplain and from the respective STP's at different places and sites for detailed analysis. This shall form the baseline data for implementation of this project. It will also be helpful in determining the improvement in the water quality.
- xx. The authorities concerned shall take all steps to rejuvenate the water bodies associated with River Yamuna.
- xxi. All concerned authorities shall deal with utmost priority and expeditiousness, in case any application in furtherance to any construction or authorization is moved by any of the authorities, Corporations or DJB, directly or through the Principal Committee, in execution of the Project. We grant liberty to the State Authorities, Corporation and DJB to

approach the Tribunal in the event there is undue delay in dealing with such application in accordance with law.

xxii. There shall be no construction and/or coverage of any of the drains in Delhi by any Authority or Municipal Corporation. All the drains shall be kept obstruction free by the concerned Corporation. Where substantial work (more than 85%) has been completed, such work is permitted to be completed by the Corporation after obtaining specific orders from the Tribunal in that regard. Rest of the work, where construction has just begun, the construction, including iron material, shall be removed. While completing such remnant work, Corporation shall ensure that the cross section of the drains to carry the requisite storm water for the flood of once in 25 years and other effluents, are not compromised. Such construction and/or removal shall be carried on in terms of paragraph no. 61 of this judgment.

xxiii. We constitute the 'Principal Committee' which shall be responsible and under whose supervision the directions contained in this judgment and the project reports shall be completely, effectively and expeditiously complied with. All concerned Authorities, Corporations, DJB and any other department, responsible for carrying out directives of this judgment, shall report the matters and submit the respective reports and data to the Principal Committee, for onward transmission to this Tribunal. The Committee shall file quarterly report of compliance before the Tribunal. The

Committee shall consist of Special Secretary, MoEF, Joint Secretary of Ministry of Water Resources, Chief Secretary, Delhi Administration, Vice Chairman, DDA, Commissioner of all the Corporations, Commissioner, DJB, Secretary, Department of Irrigation, NCT of Delhi, concerned Secretaries of the States of Haryana, Uttar Pradesh, Himachal Pradesh and Uttarakhand.

The four Members, namely, Professor C.R. Babu, Professor A.K. Gosain, Professor Brij Gopal and Professor A.A. Kazmi shall be the Members of the Principal Committee and shall be associated with commencement and completion of all the aspects of this project. The Delhi Jal Board along with Corporation under whose jurisdiction the required number of STP is to be constructed and established as well as the drains which are to be completed and made obstruction free shall be responsible for execution of the work as contemplated in the action plan, reports of the Committee and the judgment of the Tribunal. They shall work in tandem and under the supervision of the Principal Committee.

- xxiv. All the Authorities, Corporation, DJB, CPCB, DPCC and any other department or authority, directly or indirectly connected with the compliance of these directions and the Project Reports, shall report to the Principal Committee in relation to all the actions taken in furtherance thereto and their progress from time to time. In the event of default, the Head of

Department of such Authority/Corporation/Board would be held personally responsible.

- xxv. These specific directions are in addition to any other direction that we have recorded in the entire judgment.
- xxvi. By this judgment, we not only mandate but even request all the concerned Authorities, State Governments and the Principal Committee to ensure timely compliance of these directions, as this is the only plausible and practical way by which River Yamuna would become pollution free and its flood plain conducive for the biodiversity that it deserves. We have no doubt that with the concerted efforts of all concerned, '*Maily Se Nirmal Yamuna*' Revitalization Project, 2017, would be a success. It would not only meet the ecological and environmental standards prescribed but would also provide clean air and water to the residents of Delhi, who are entitled to it and have a legal and constitutional right to receive the same. It will also help in providing sufficient water for agricultural and industrial purposes, thus, saving considerable quantity of potable water, so as to enable the concerned authorities to provide the same to all the colonies of Delhi. We also express a pious hope that residents of Delhi would render all help and assistance to all concerned and even abide by their fundamental duty for rejuvenating River Yamuna.
- xxvii. We would be failing in our duty if we do not record our sincere appreciation for the contribution made, efforts put in and

technical guidance provided, by the Members of the Principal Committee constituted by the Tribunal particularly the Expert Members, namely, Professor C.R. Babu, Professor A.K. Gosain, Professor Brij Gopal and Professor A.A. Kazmi.

xxviii. We grant liberty to all the parties, the applicants or even the public, to approach the Tribunal for any clarification or modification or for removal of any of the difficulties felt by them in implementation of the directions contained in this judgment and/or of the project reports.

95. In view of the above discussion, Original Application Nos. 6 of 2012 and 300 of 2013 and M. A. Nos. 877/2013, 49/2014, 88/2014 & 570/2014 in Original Application No. 300/2013 and M.A. Nos. 967/2013 & 275/2014 in Original Application No. 6/2012 stand disposed of in terms of this judgment and particularly, the directions stated in paragraph no. 94 of the judgment. The parties are left to bear their own costs.

Justice Swatanter Kumar
Chairperson

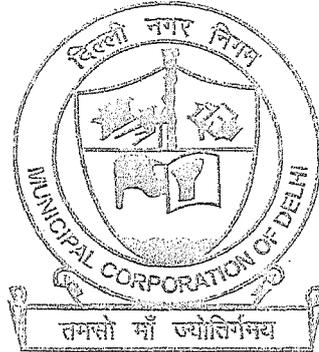
Justice M.S. Nambiar
Judicial Member

Dr. D.K. Agrawal
Expert Member

Prof. A.R. Yousuf
Expert Member

New Delhi
13th January, 2015

2011



MUNICIPAL CORPORATION OF DELHI

Covering of Nallah from Press Enclave road passing through Sheikh Sarai - Chiragh Delhi - Panchsheel Enclave - Greater Kailas-I- Andrews Ganj upto Ring Road behind Police Station Defence Colony for providing Parking / Road cum Parking under the jurisdiction of Municipal Corporation of Delhi.

DETAILED PROJECT REPORT

MARCH 2009

EXECUTIVE SUMMARY

SECTOR BACK GROUND CONTEXT & BROAD PROJECT RATIONAL

The proud City Delhi, Capital of India is developing very fast. The traffic on roads have been increased in many folds as number of vehicles is increasing year by year. The growing traffic and parking needs required urgent attention. Accordingly, MCD has commissioned survey for covering of major nallah in the South Delhi. It is proposed

- a) To create more space for traffic
- b) To create parking areas
- c) To create green areas along parking/road sides
- d) To provide clean environment with facility of desilting of nallah.

By covering the proposed major nallah approximate 106837 sq.mtrs space will be available for traffic/parking/green area development which will help in solving the traffic and parking problem of nearby areas. It will also provide hygienic environment in surrounding areas by covering of Nallah and greenery development.

STUDY CORRIDOR

- 1) Nallah from Press Enclave road passing through Sheikh Sarai - Chiragh Delhi - Panchsheel Enclave - Greater Kailas-I- Andrews Ganj upto Ring Road behind Police Station Defence Colony.

PRESENT PROPOSAL

With the objective of providing facilities of parking/road cum parking in different areas of South Delhi, it is proposed to cover major nallah by providing RCC box drain of adequate size for water ways and to develop the remaining area for road/parking and green area development. The detail of present proposal is as given below:

S.No.	Location	Passing through areas	Length (in meters)	Width ROW of Nallah in meters	Proposed waterway (in Meters)	Area of Nallah (approx.)
1.	Nallah from Press Enclave road to ring road Andrews Ganj	Sheikh Sarai, Chirag Delhi, Panchsheel Enclave, Greater Kailash-I, Andrews Ranj	3885	17 to 18 (27.50 Avg.)	15	106837.00m ²

57/0

3510

Approximate 106837.00m² area to be developed with RMC pavement/bituminous pavement/green area as per detailed drawing and specification for development of parking space, improvement of traffic and providing green areas. Strengthening of existing approaches, road along nallah with improvement of drainage and berms/footpaths approximate area of 25,000 M².

The facilities such as toilets, rest rooms as and where required shall be provided.

PHYSICAL FEATURES:

Length: Length covered under the Project are:

S.No.	Location	Passing through areas	Length (in meters)
1.	Nalla from Press Enclave road to ring road Andrews Ganj	Sheikh Sarai, Chirag Delhi, Panchsheel Enclave, Greater Kailash-I, Andrews Ranj	3885

Width: Width for parking/road cum parking/greenery with RCC box drain under this project are:

Sl.No.	Nallah location	Width for parking/road cum parking/greenery (in meters)	Width of RCC Box drain for Waterway (in meters)
1	Nalla from Press Enclave road to ring road Andrews Ganj	17 to 38	15 to 20

GRADIENT:

The terrain is generally flat with gentle slopes. Gradient in the proposed nallah covering shall be provided, to comply with IRC codes requirements and keeping in consideration of existing permanent features and self clearing velocity.

CROSS DRAINAGE/JUNCTINS:

The nallah is source of disposal of storm water drains of adjoining residential/commercial/industrial areas and areas in Up-stream of the nallah.

PROJECT DEFINITION CONCEPT AND SCOPE

As city is developing with a good pace, the livinghood is upgrading so as number of vehicles is increasing year by year. The existing road network is not sufficient enough

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to cop-up the traffic and parking requirements of growing needs. To overcome the traffic and parking needs it is proposed to cover the existing open major Nallah which remains in filthy state by providing covered RCC box drain for water way and development of total area with parking /road cum parking/green areas as per requirements of adjoining areas.

The provision of covered RCC box drain for water way has been taken on the bases of present out fall connections for the purpose of preparing this Project report. The exact cross section of RCC box drain will be taken after detailed survey and on the basis of other requirements of flow etc. Encroachment in the shape of Jhuggies etc. are to be removed by MCD with necessary assistance from local Police.

The provision of toilet facilities, rest room as per requirement is included in this proposal.

The provision of silt chambers at suitable enterable with extra depth as per requirement /specification is included in this proposal.

The cutting re-plantation and removal of trees (if required) shall also be part of the scope of work.

All roads making with retro reflective thermoplastic paint, signage as per Indian Codes or International standards for proper functioning of parking and traffic etc

The roads along Nallah and approach roads of area as and where required with improvement of adequate drainage and road berms/footpath along the roads is also included in the scope of work.

DESIGN CRITERIA :

Proposed Scheme

- RCC Multi cell box type structure (as per requirement of different Nallahs) proposed for waterway.
- Necessary stabilization of soil and sand filling in the foundation shall be done if required at isolated places .
- Suitable structure at meeting points /cross roads shall be designed.
- All the junctions of said drains shall be designed suitably.

SK
SK

- Gradient in proposed structure /Nallah shall be provided nominally to match the already established pavements end points and to be meet IRC norms.
- Pavement with RMC/Bituminous as designed shall be provided for parking /road cum Parking.
- Green area development with Footpath, B/wall along with parking/road cum Parking as per detail design.

Environmental Consideration

The proposal is meant to provide great improved environment for the inhabitants of near by area. Parking/road cum Parking shall be immensely helpful in avoiding congestion of vehicles in surrounding areas of this Nallah in South Delhi. This will lead to :

1. Less consumption of fuel.
2. Saving in time.
3. Less emission of green house gases to decrease the effect of global warming.
4. Aesthetic view.

Design standards.

These are developed in accordance with good and widely accepted design practice and considering the project specific requirements.

3. Project cost :

The proposed cost of the project is Rs. 233.10 Crores.

The detailed estimate is enclosed in Annexure 'A-9'.

4. PROJECT-INSTITUTION FRAME WORK :

The project is intended to be executed on design & built basis. The concept being to ensure competition and achieving innovative designs. The funding of the project is intended to be from GNCTD. The Project in the initial stages is to developed infrastructure to provide facilities to South Delhi Residents and to adjoining areas.

5. PROJECT FINANCIAL STRUCTURING

The project is estimated to cost Rs. 233.10 Crores. The 35% of the project cost is proposed to be reimbursed by the Ministry of Urban Development, Govt. of India under their Scheme Jawaharlal Nehru National Urban Renewal Mission. Balance funds are proposed to be born by GNCTD.

6. PROJECT PHASING :

In the first phase 40% length of Nallah shall be taken up for improvement balance 60% shall be taken up in second phase.

7. PROJECT O& M PLANNING

A defect liability of 5 year for the project shall be kept in the scope of the contract after handing over to the concerned department. Maintenance facilities shall be provided by the Municipal Corporation of Delhi.

8. PROJECT FINANCIAL VIABILITY & SUSTAINABILITY.

The project is meant to develop the infrastructure for the rapidly growing Delhi. The proposed parking/road cum Parking will facilitate residents of South Delhi in traffic movement and more parking space for parking of vehicles. Adjoining areas i.e. Residential/Commercial/Industrial will be benefited by this and parking lots will also generate funds for the city and will also provide clean environment.

9. PROJECT BENEFITS ASSESSMENT (SOCIAL COST BENEFIT ASSESSMENT)

The project is intended to improve the infrastructure of the city by providing more parking areas for vehicles, more space for traffic movement, short distances of travel and clean environment in surrounding areas. This will improve the livelihood of the surrounding areas and will provide smooth traffic movement.

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ANNEXURE 1:

Road Works

Handwritten notes or a list of items, possibly related to road works, running vertically down the left side of the page.

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SFC**Annexure-1: Road Works**

Indicative components and subcomponents for infrastructure sectors are mentioned below which will serve as guidelines for preparation of detailed project report and for tendering/packageing of projects as an individual components or in combination. Each component shall include all associated works for completion of the Component works.

S.No.	Components	Subcomponents
1.	Road Works with Drainage	
i)		ROW availability & utility shifting
ii)		Road work
iii)		Drainage Work
iv)		Street lights/signals
v)		Street furniture
vi)		Painting/Marketing/Signages
2.	Bridges	
i)		Covering of Nallah with RCC Box drain
3.	Terminals	
i)		Area demarcation
ii)		Civil Work
iii)		Access
iv)		Provision of basic urban services (water supply, drainage network, sewerage network, solid waste collection, other service lines and ducts)
4.	Other Infrastructure Development	
i)		Street lighting
ii)		Signalization
iii)		Parking

S/E

DATE

ANNEXURE 2:

Project Implementation Planning: Package-wise Contracting Relationship.

**Annexure 2: Project Implementation Planning:
Package-wise Contracting Relationship.**

Project Implementation Planning: Package-wise Contracting Relationships.

List: Tender Packages		Contract Type	Cost	Tendering		Completion
Package No.	Package Description			Release date (Month & Year)	Award Date (Month & Year)	
1	Development of Parking/road cum parking	Unit rate/Turnkey/Percentage/others Turnkey including design	Estimate 233.10 crores	April-2009	Oct-2009	March-2011

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ANNEXURE 3:

Schedule for Financial Contribution and Sources.

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Annexure 3: Schedule for Financial Contribution and Sources.

Sl. No.	Financial Contribution and Source Table (Rs. In Lakhs)													
	Sources	FY 2009-10						FY-2010-11						Total
		Q1	Q2	Q3	Q4	Total	Q1	Q2	Q3	Q4	Total			
1	GOI	---	---	816	816	1632	1632	1632	1632	1630	6526	8158		
1.	State	---	---	1515	1515	3030	3030	3030	3030	3032	12122	15152		

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ANNEXURE 4:

Project Cash Flow Template (including optional templates).

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Annexure 4: Project Cash Flow Template (including optional templates).

Annexure-4A

Particulars	2009-10	2010-11	Total
Cash Flow during construction phase			
Inflows			
Central government Grant- JNNURM	1632	6526	8518
State Government Grant	3030	12122	15152
Cash Flow During O & M Phase	Not applicable		

~~2012~~

U.S. Department of Justice
Office of Inspector General
Washington, D.C. 20535

Annexure 5: ULB Cash-flow Template

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Annexure-3: Loan Schedule and Loan Ageing

Annexure 6A

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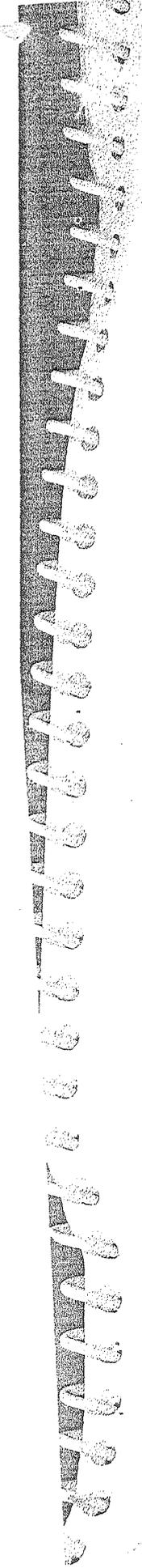
Annexure-6

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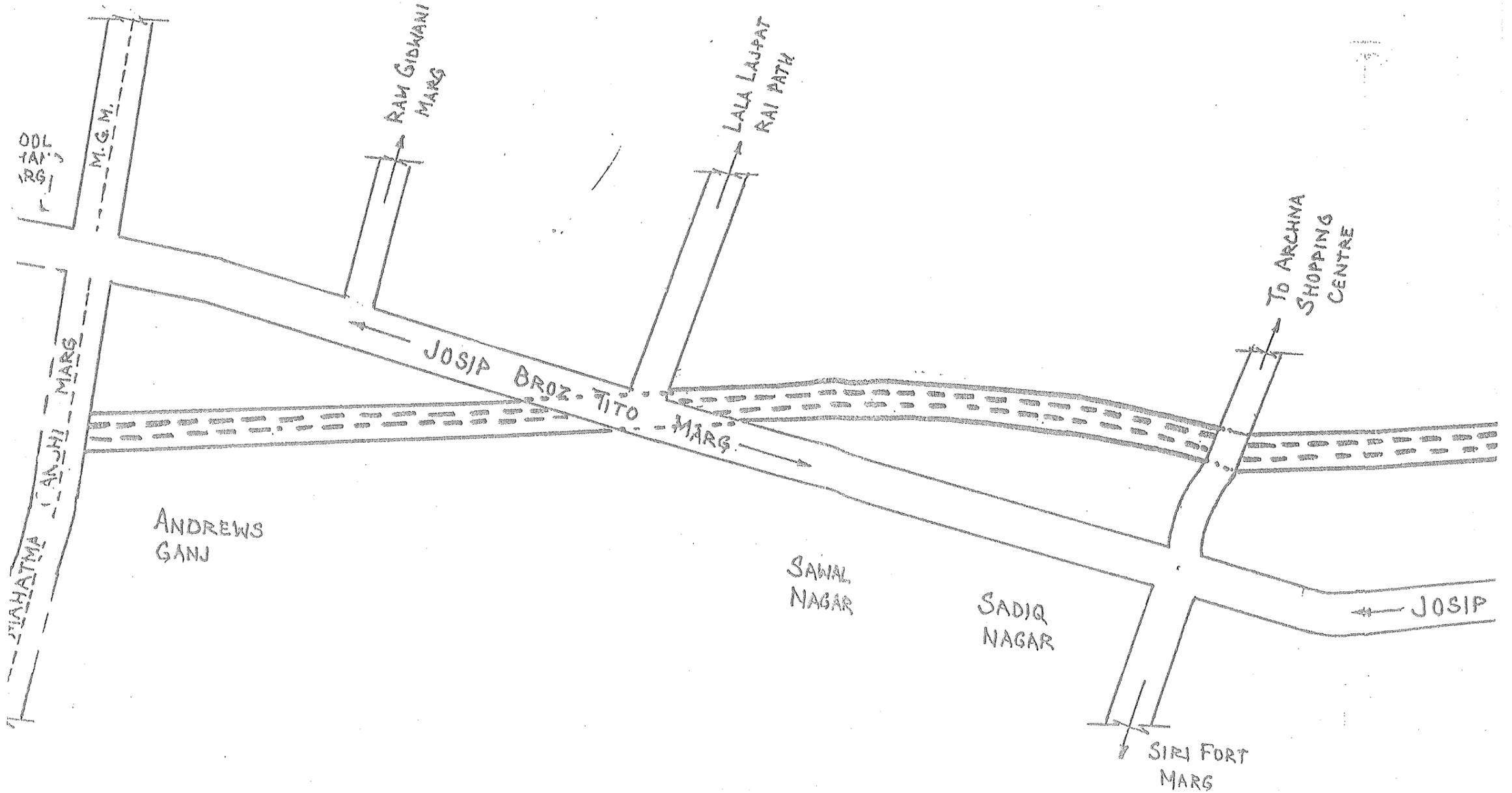
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ANNEXURE 7: Sub Soil Investigation Report

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ANDREWS GANJ



Annexure-9

Name of Work: Covering of Nallah from Press Enclave road passing through Sheikh Sarai - Chiragh Delhi – Panchsheel Enclave – Greater Kailas-I- Andrews Ganj upto Ring Road behind Police Station Defence Colony.

S. No.	Location	Passing through areas	Length (in meters)	Width ROW of Nallah in meters	Proposed waterway (in Meters)	Area of Nallah (approx.)	Area of Covered RCC Drain (in sq.mtr.)
1.	Nallah from Press Enclave road to ring road Andrews Ganj	Sheikh Sarai, Chirag Delhi, Panchsheel Enclave, Greater Kailash-I, Andrews Ranj	3885	17 to 18 (27.50 Avg.)	15	106837.00m ²	58275

Total area to be covered with RCC Box Drain = 58275 M² (A)

Estimated cost per sq.mtr. for covered RCC Box Drain with development of Nallah in full width as per Design & Scope @ Approx. 40000/- per sq.mtr. (B)

Total Estimated cost of Project (A x B)= Approximate Rs. 233,10,00,000/-

Say Rs.233.10 Crores.

E.E. (Pr.)-I, CNZ

A.E. (Pr.)-II, CNZ

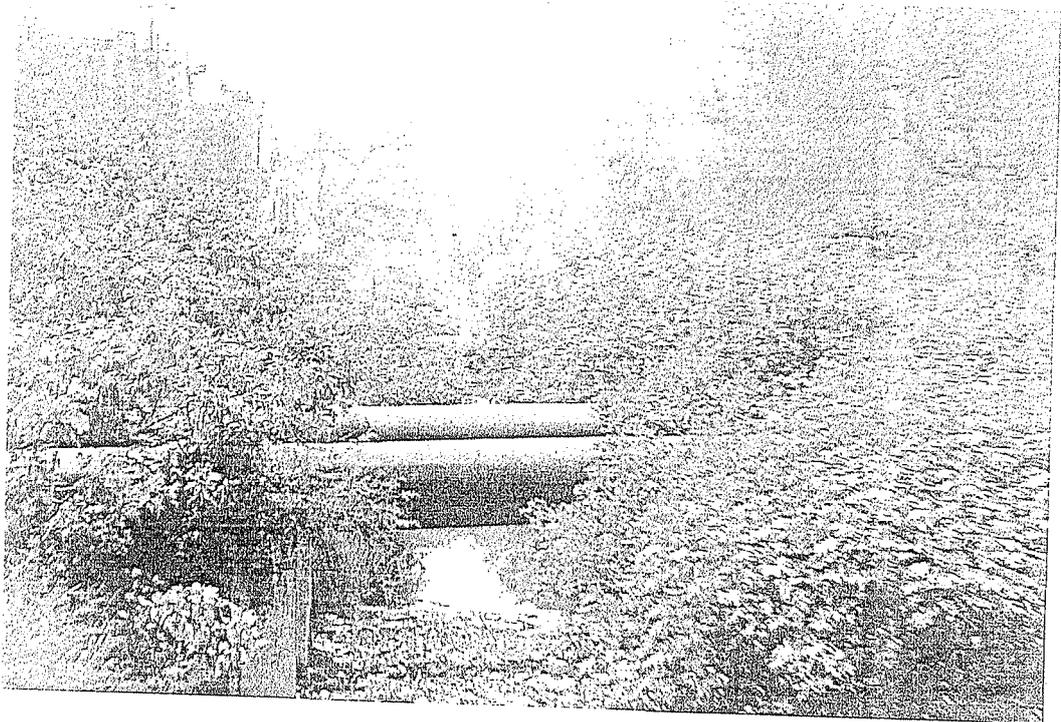
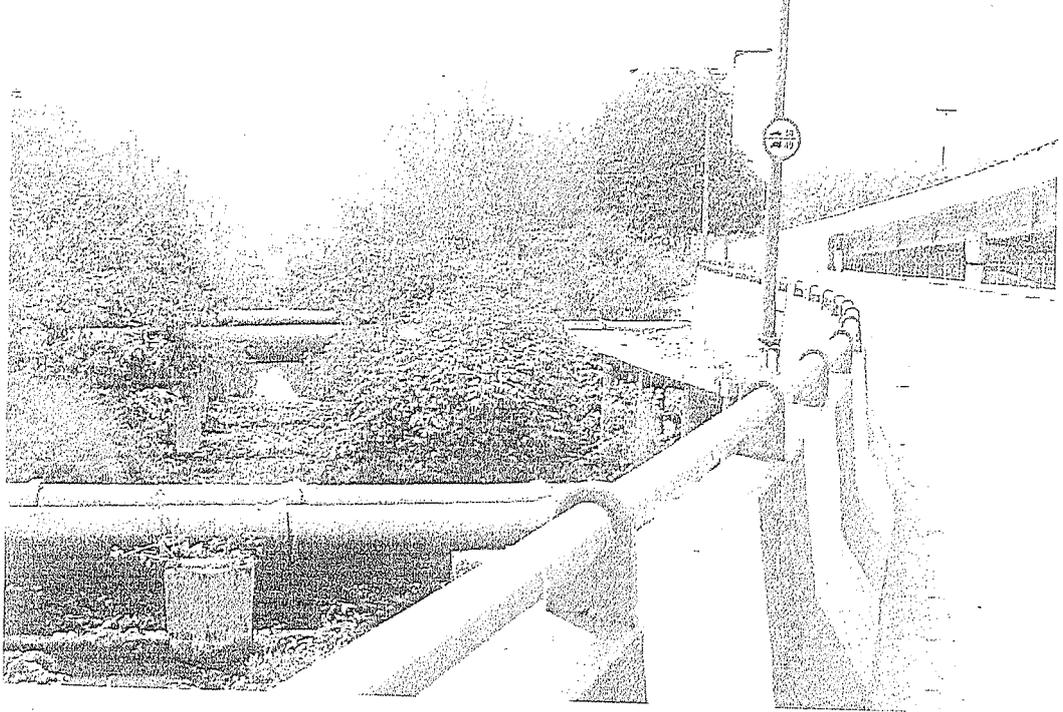
J.E. (Pr.)

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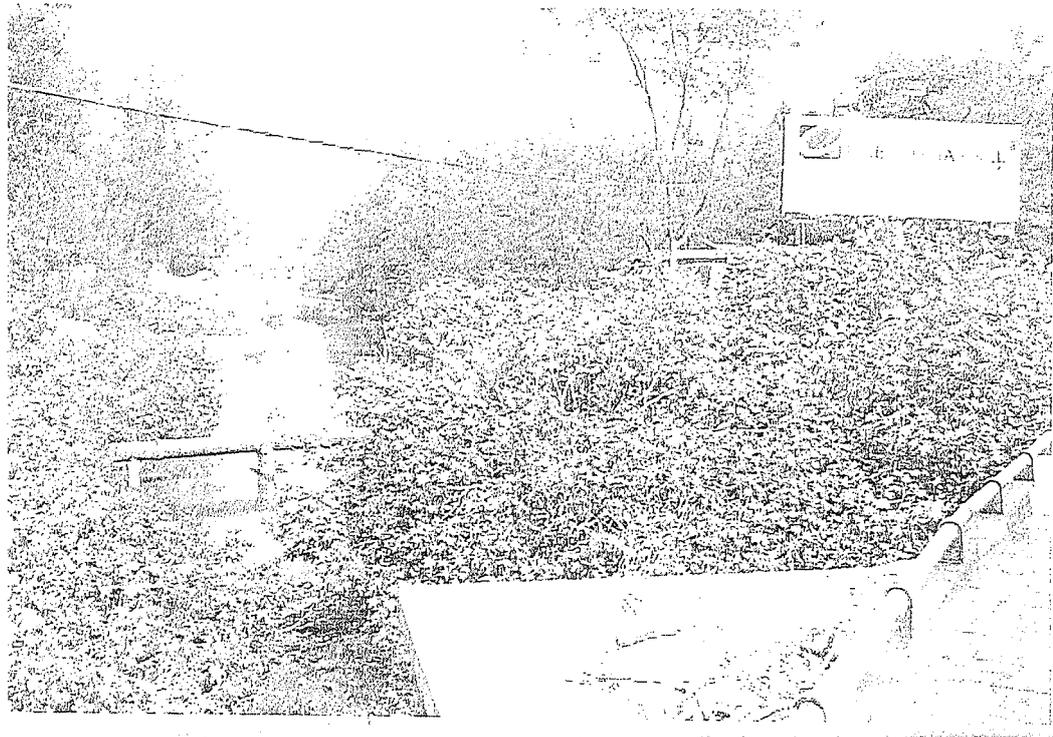
PRESS ENCLAVE ROAD TO ANDREWS GANJ RING ROAD



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PRESS ENCLAVE ROAD TO ANDREWS GANJ RING ROAD



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PRESS ENCLAVE ROAD TO ANDREWS GANJ RING ROAD



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PRESS ENCLAVE ROAD TO ANDREWS GANJ RING ROAD

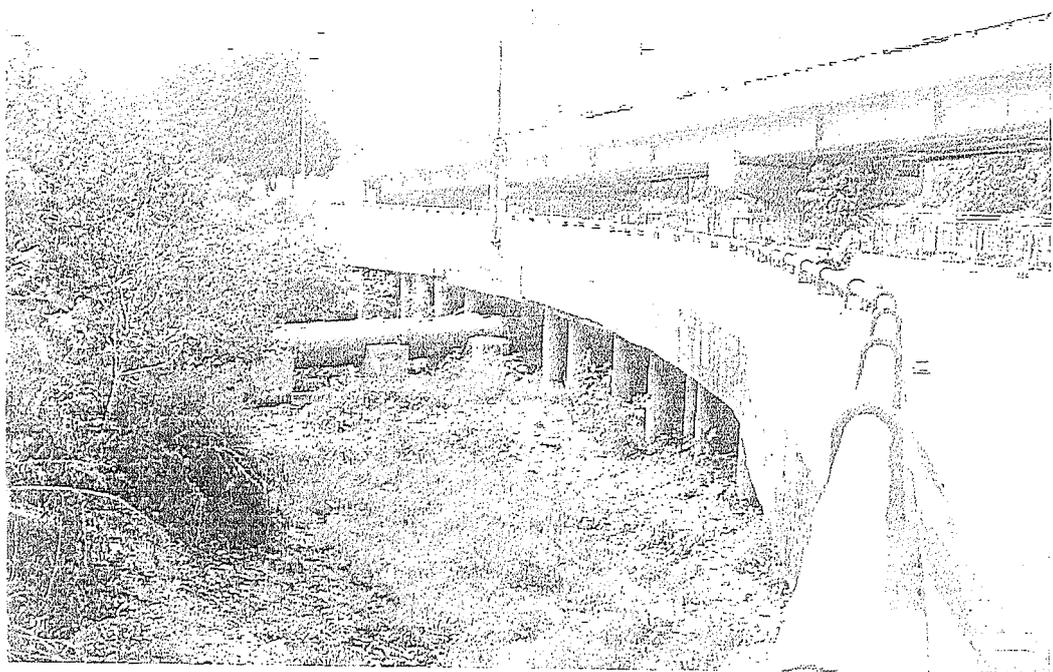


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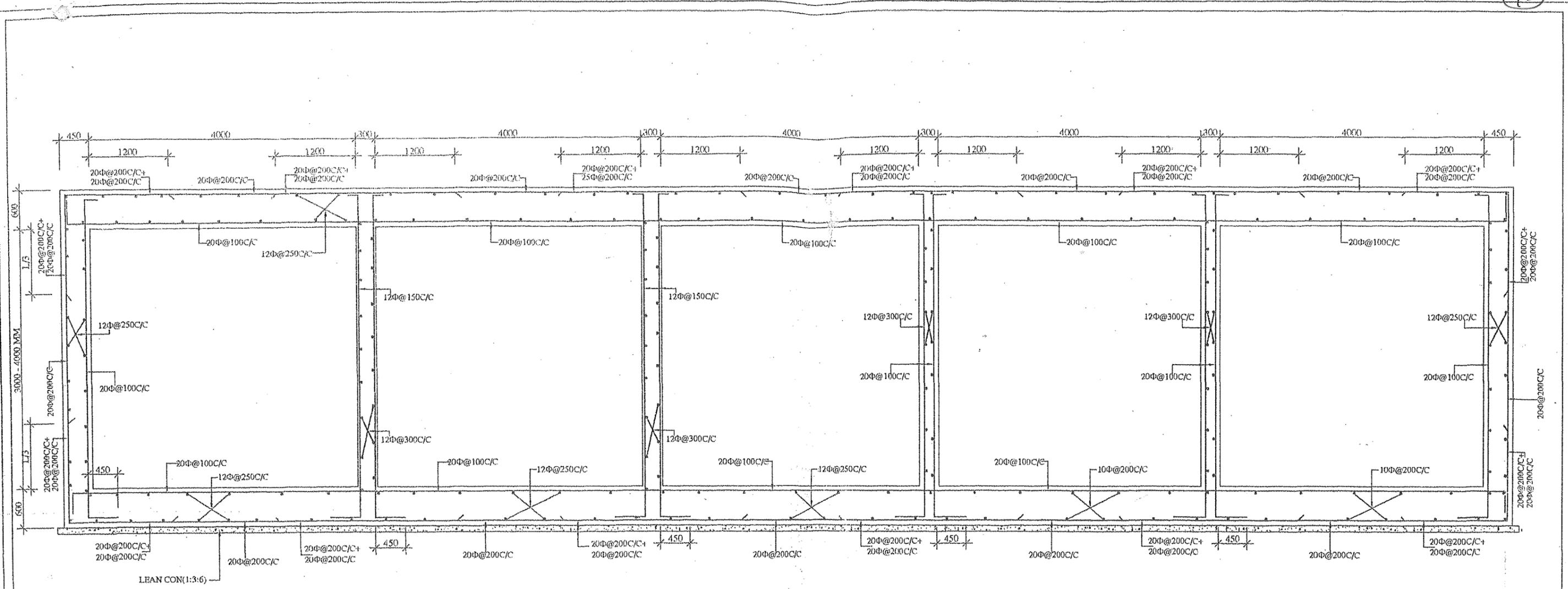
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PRESS ENCLAVE ROAD TO ANDREWS GANJ RING ROAD

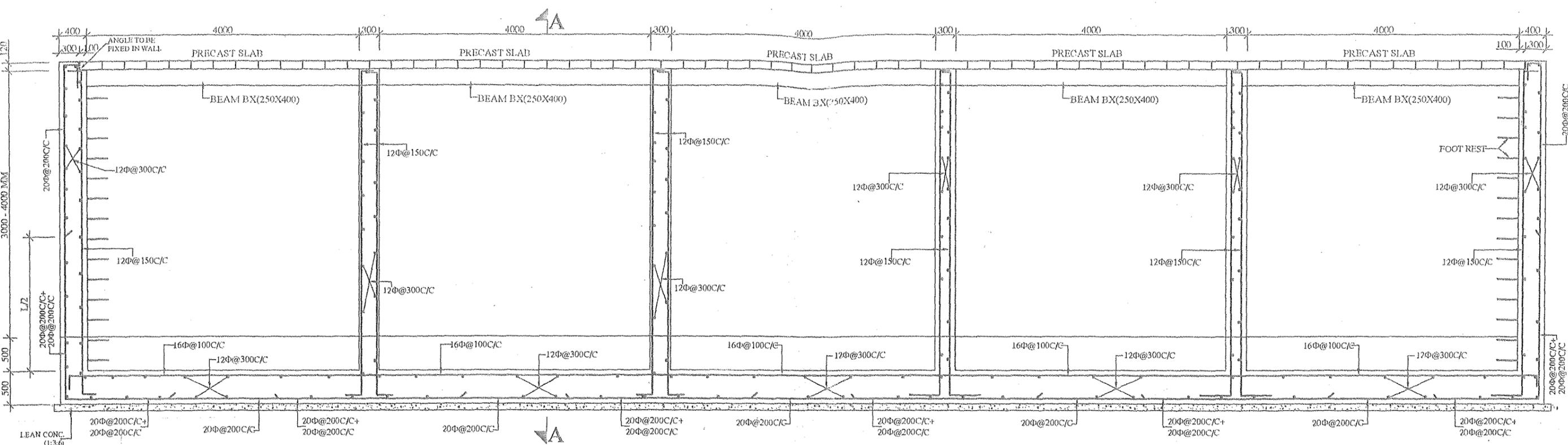


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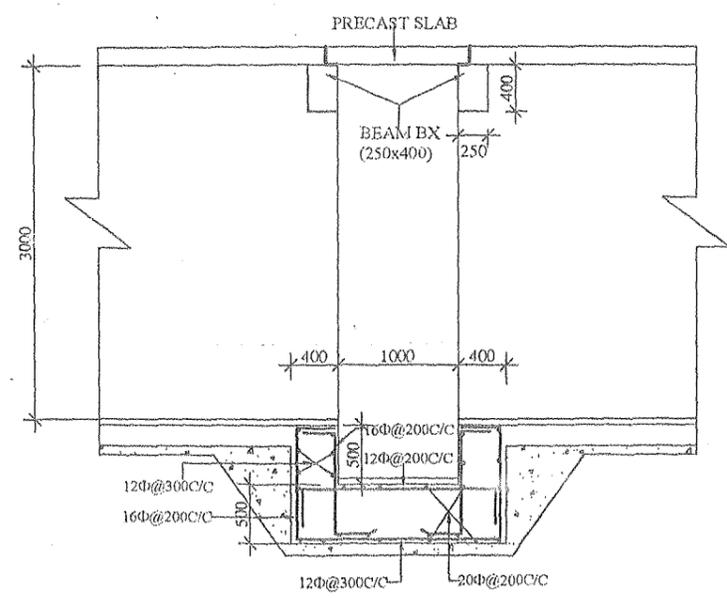


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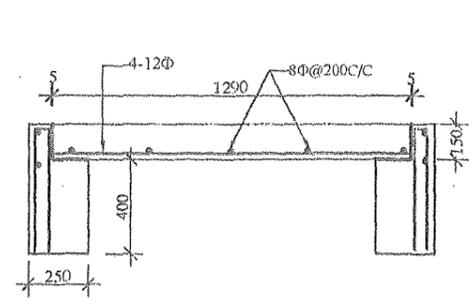
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PROJECT C/O COVERING OF NALLAH FROM PUSHP VIHAR TO GK-1, ANDREWS GANJ UPTO RING ROAD, DELHI.	
TITLE (FIVE BOX DRAIN) REINF. DETAILS OF BOX CULVERT. (CLASS AA)	
CONSULTANT. STANDARD SOIL CONSULTANTS	
DEALT:- 10/11/12	DRG. NO:-
CHECKED:-	DATE: 10/11/12



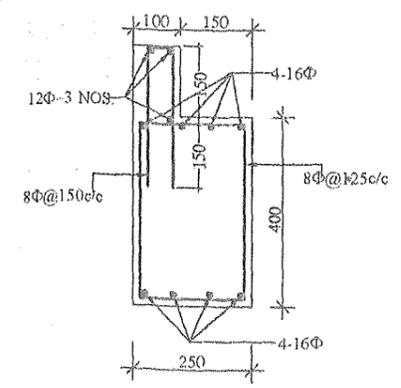
CROSS SECTION OF SILT CHAMBERS



SECTION A-A



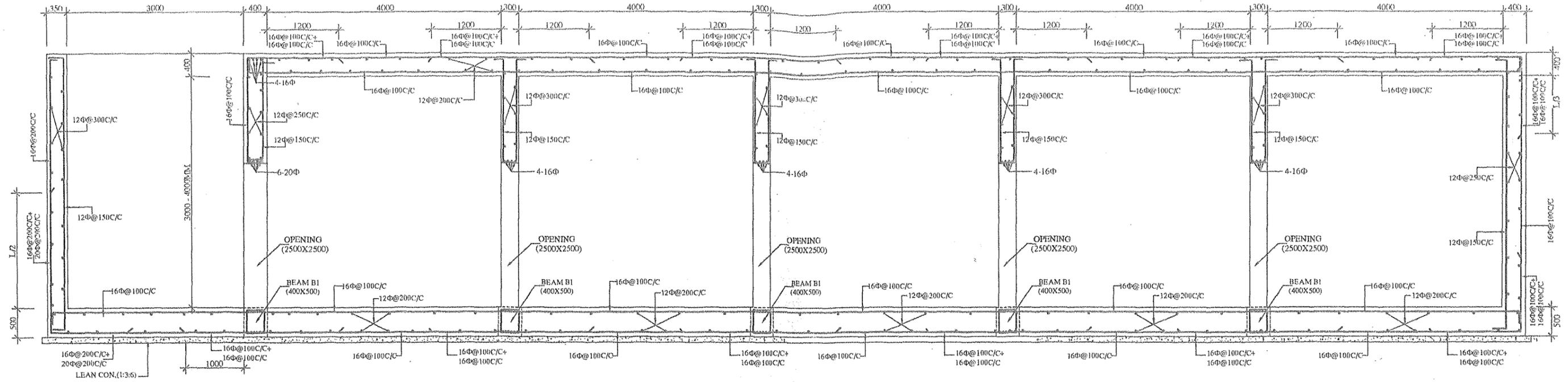
PRECAST COVER SLAB
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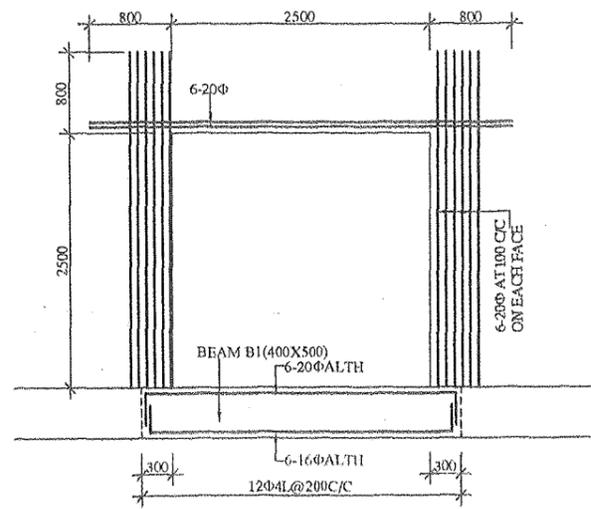
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NO. 2012/MCD/532/S-01

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PROJECT C/O COVERING OF NALLAH FROM PUSHP VIHAR TO GK-1, ANDREWS GANJ UPTO RING ROAD, DELHI.	
TITLE (FIVE BOX DRAIN) REINF. DETAILS OF SILT CHAMBERS	
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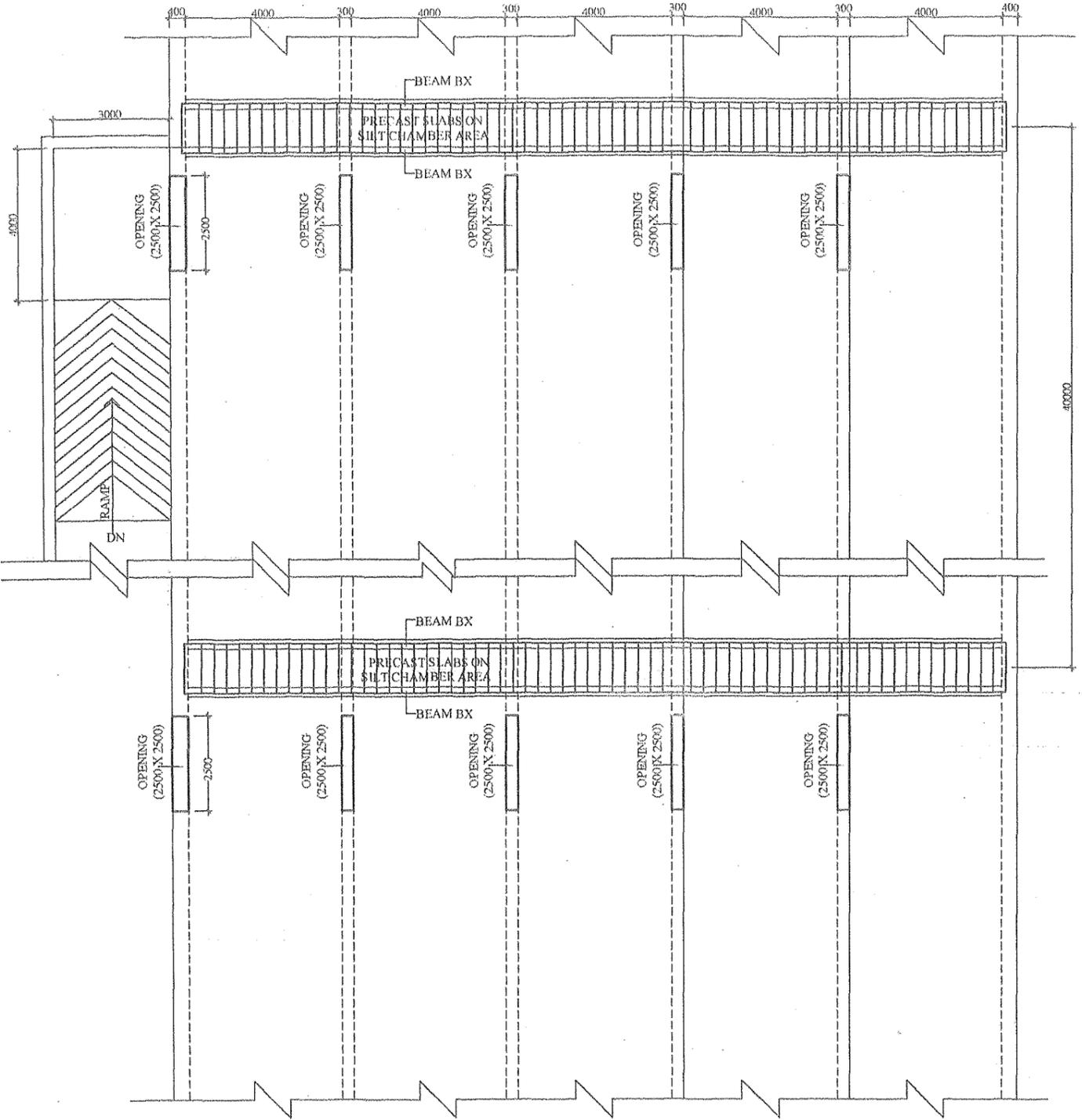
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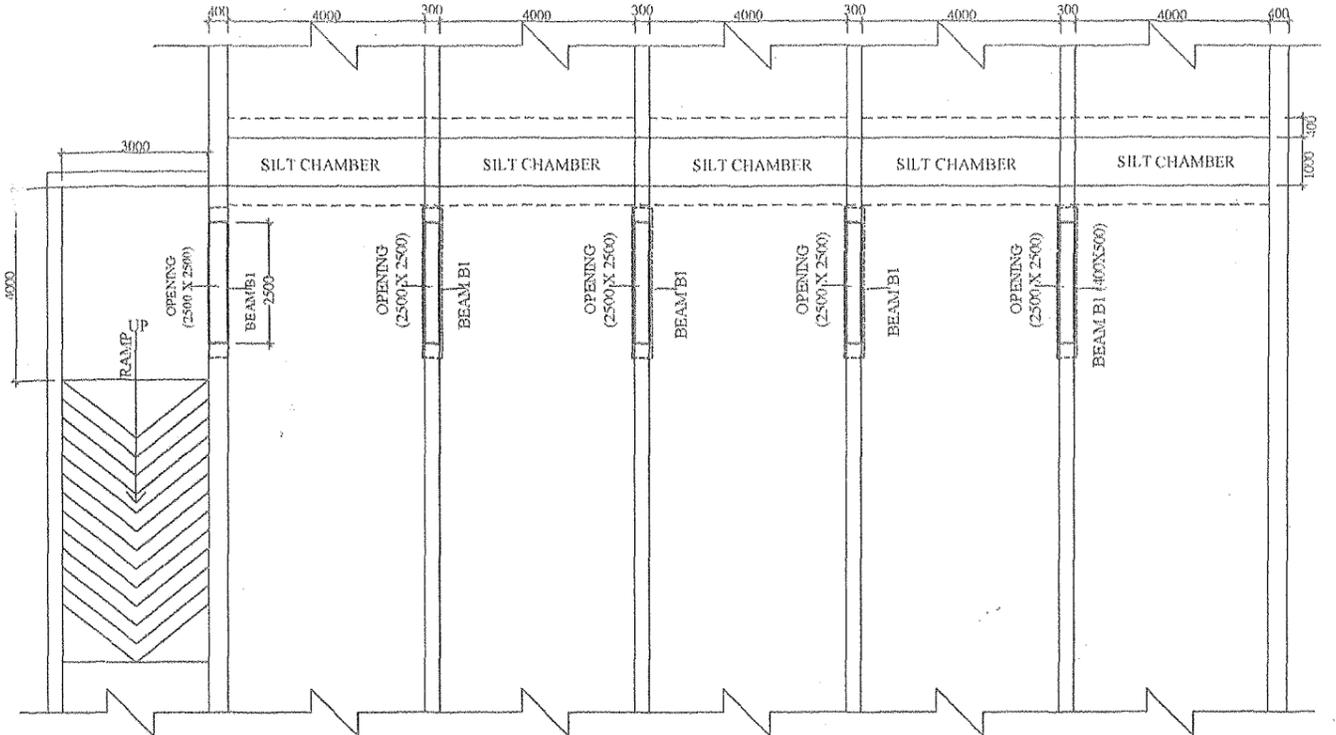
DETAIL-A

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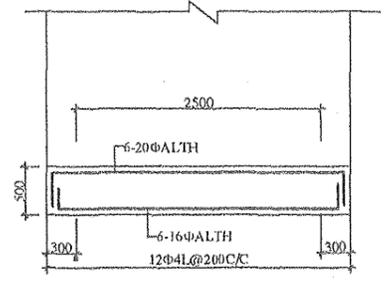
CLIENT SOUTH DELHI MUNICIPAL CORPORATION	
PROJECT C/O COVERING OF NALLAH FROM PUSHP VIHAR TO GK-1, ANDREWS GANJ UPTO RING ROAD, DELHI.	
TITLE (FIVE BOX DRAIN) REINF. DETAILS OF BOX DRAIN AT OPENING	
CONSULTANT. STANDARD SOIL CONSULTANTS	
DATE: 10/12/2012	DRG. NO.:- 2012/MCD/532/S-01



TOP PLAN OF SILT CHAMBER & RAMP



BOTTOM PLAN OF SILT CHAMBER & RAMP

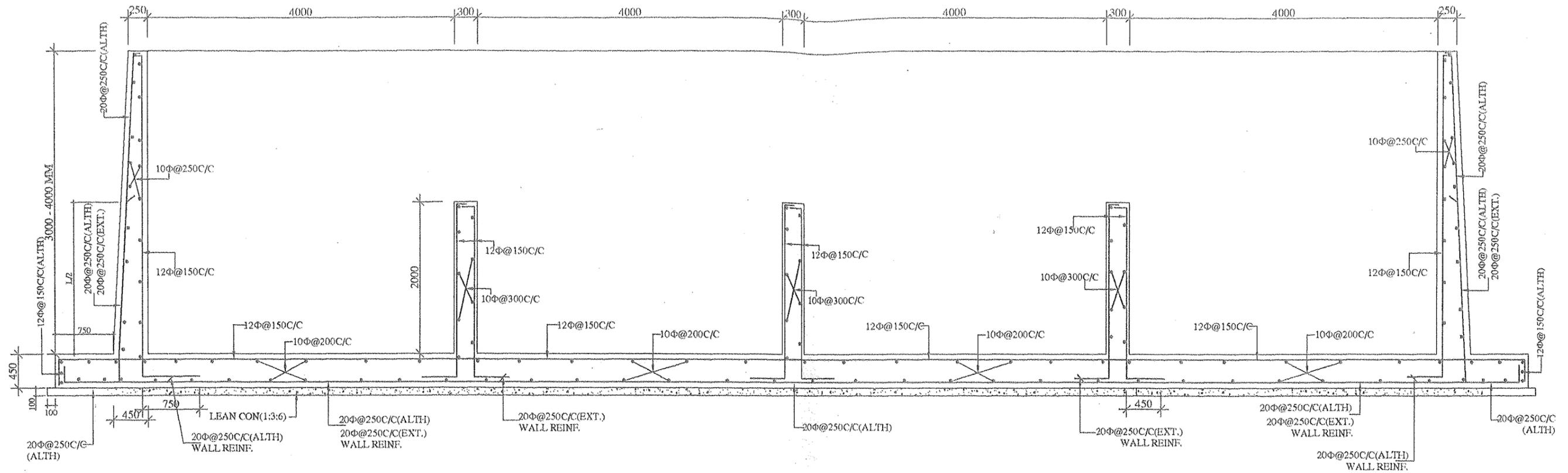


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RAMP SHALL BE PROVIDED WHEREVER SPACE IS AVAILABLE

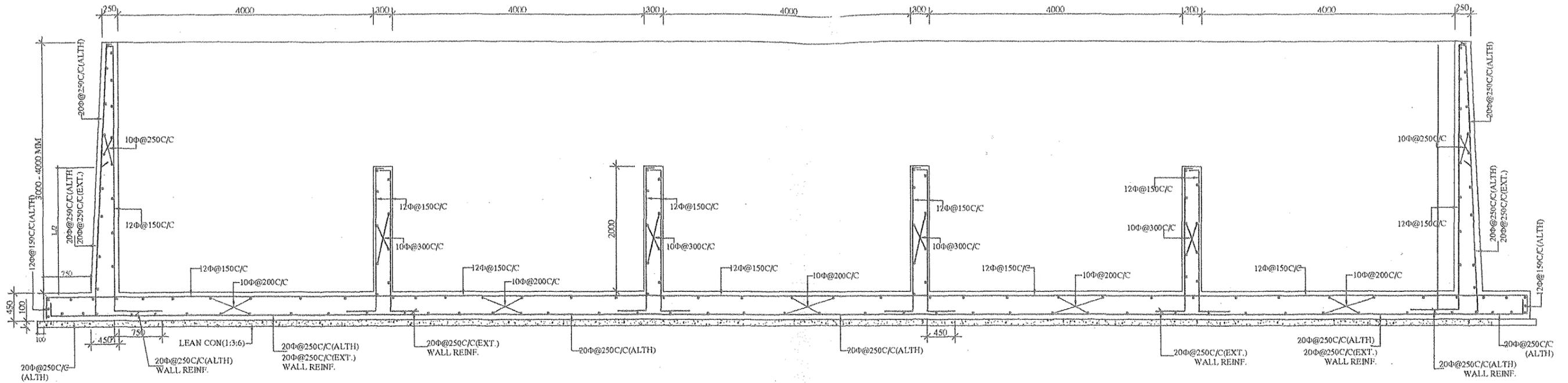
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CLIENT SOUTH DELHI MUNICIPAL CORPORATION	
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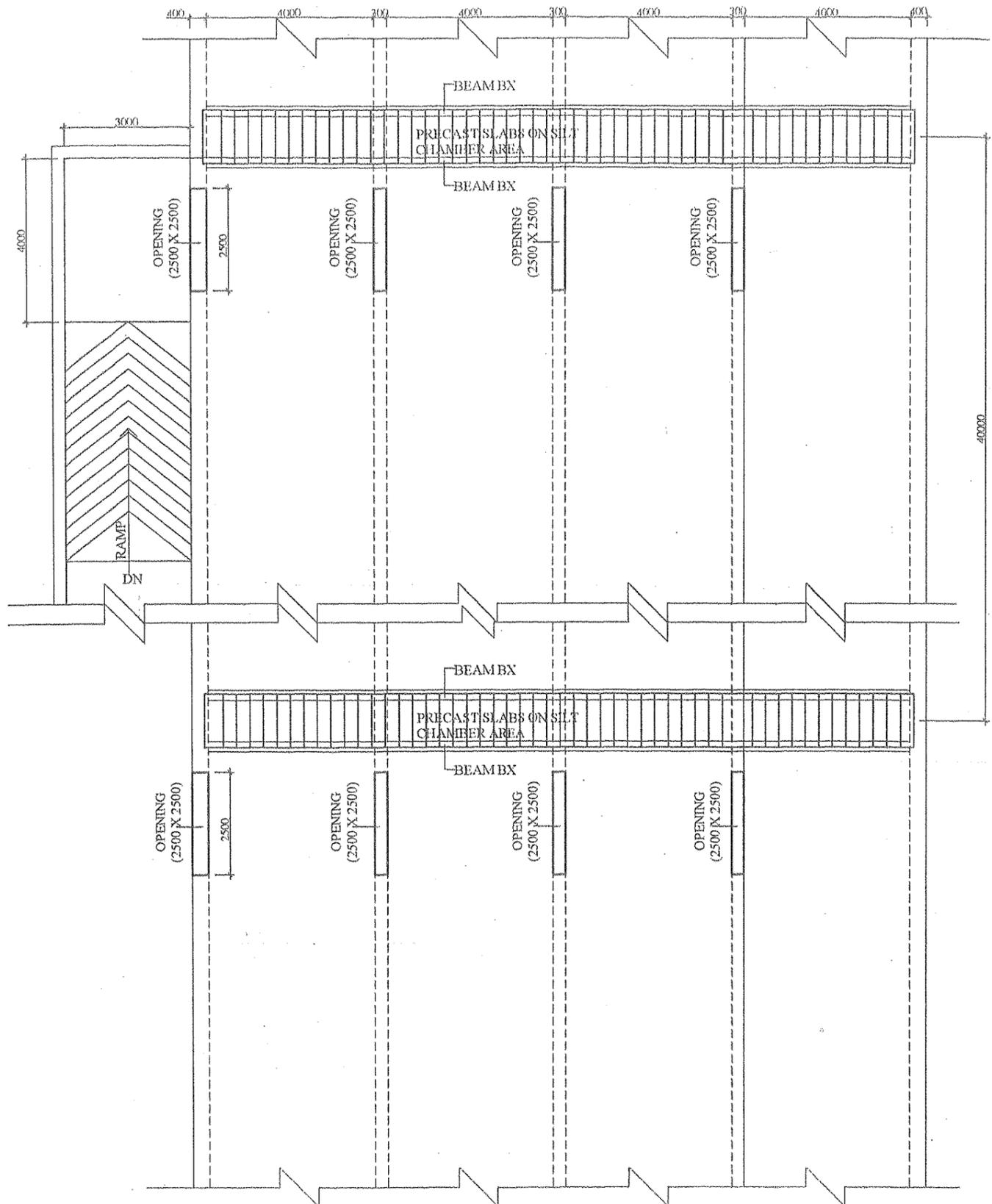
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 NO. 2012/MCD/532/S-01

CLIENT SOUTH DELHI MUNICIPAL CORPORATION	
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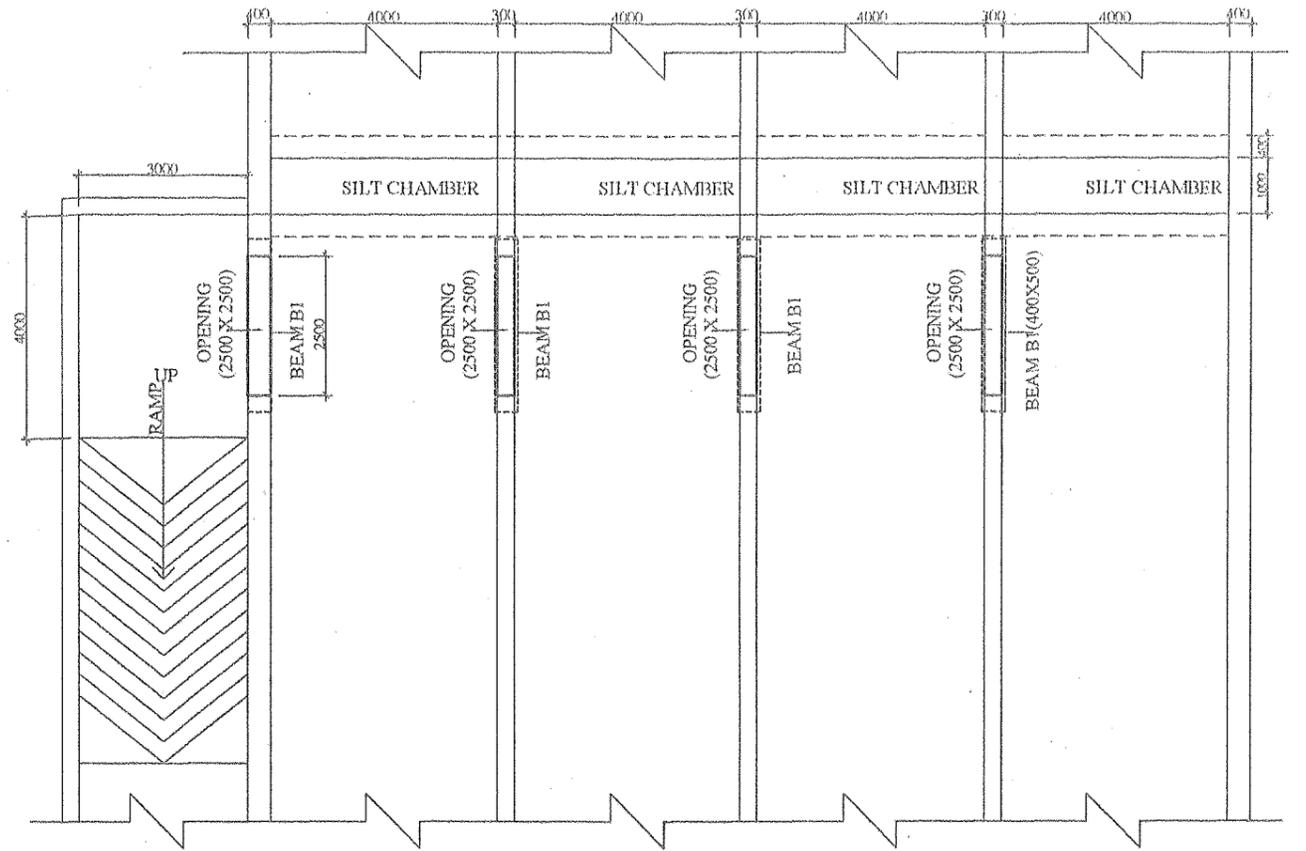


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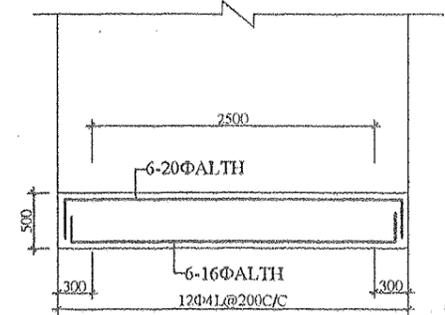
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PROJECT C/O COVERING OF NALLAH FROM PUSHP VIHAR TO GK-1, ANDREWS GANJ UPTO RING ROAD, DELHI.	
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TOP PLAN OF SILT CHAMBER & RAMP



BOTTOM PLAN OF SILT CHAMBER & RAMP



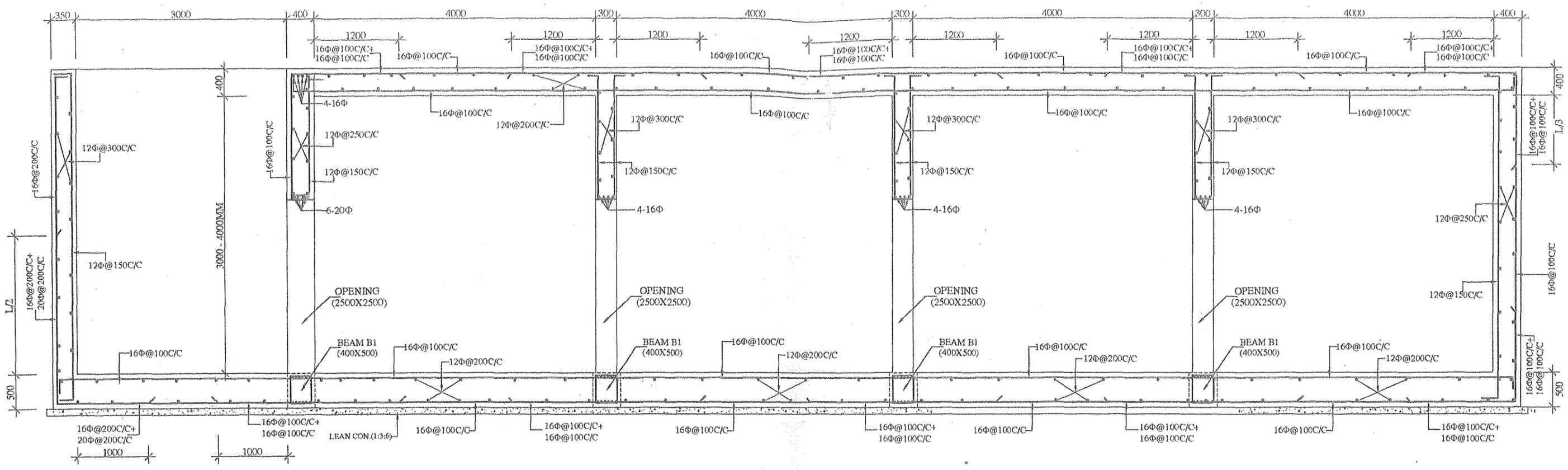
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RAMP SHALL BE PROVIDED WHEREVER SPACE IS AVAILABLE

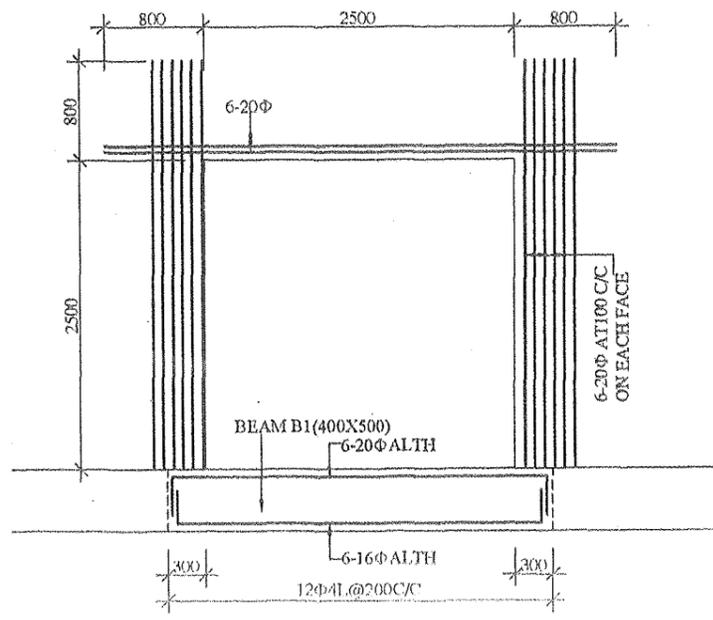
NOTES:
1. FOR GENERAL NOTES REF. DRG. NO. 2012/MCD/532/S-01

CLIENT SOUTH DELHI MUNICIPAL CORPORATION	
PROJECT C/O COVERING OF NALLAH FROM PUSHP VIHAR TO GK-1, ANDREWS GANJ UPTO RING ROAD, DELHI.	
TITLE (FOUR BOX DRAIN) TOP & BOTTOM PLAN OF SILT CHAMBER	
CONSULTANT. STANDARD SOIL CONSULTANTS	
DEALT: 10/5	DRG. NO.:-
CHECKED:	2012/MCD/532/S-01

~~100~~ H/C
100



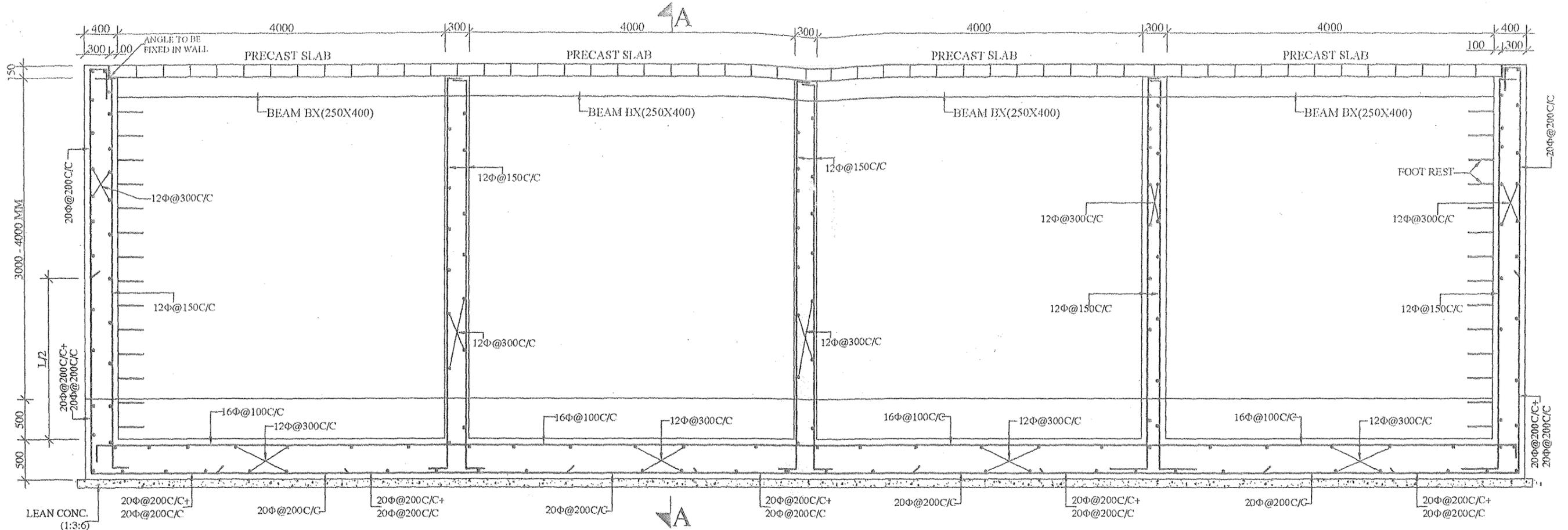
BOTTOM PLAN OF SILT CHAMBER & RAMP



DETAIL A

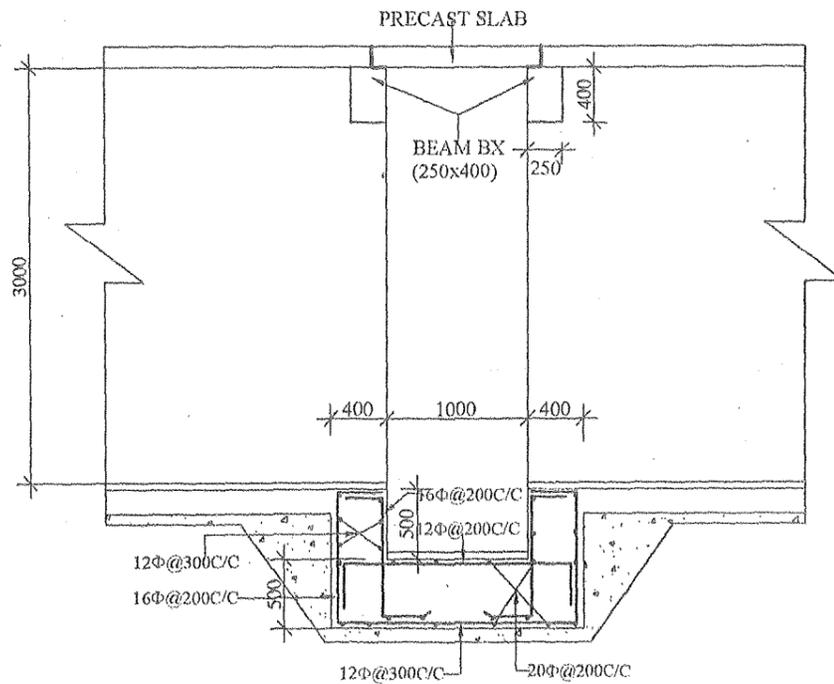
NOTES:
1. FOR GENERAL NOTES REF. DRG. NO. 2012/MCD/532/S-01

CLIENT SOUTH DELHI MUNICIPAL CORPORATION	
PROJECT C/O COVERING OF NALLAH FROM PUSHP VIHAR TO GK-1, ANDREWS GANJ UPTO RING ROAD, DELHI.	
TITLE (FOUR BOX DRAIN) REINF. DETAILS OF BOX DRAIN AT OPENING	
CONSULTANT. STANDARD SOIL CONSULTANTS	
DRG. NO.	DRG. NO.

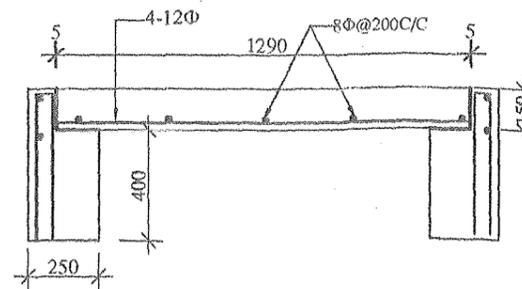


CROSS SECTION OF SILT CHAMBERS

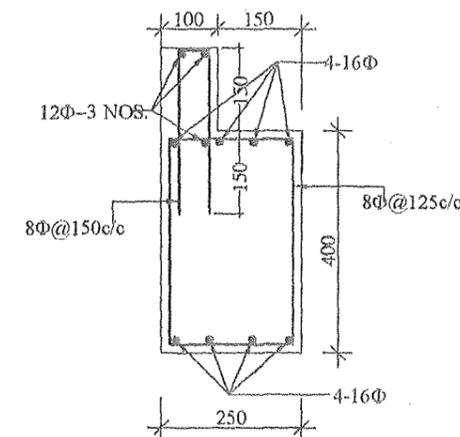
NOTES:
 1. FOR GENERAL NOTES REF. DRG. NO. 2012/MCD/532/S-01



SECTION A-A

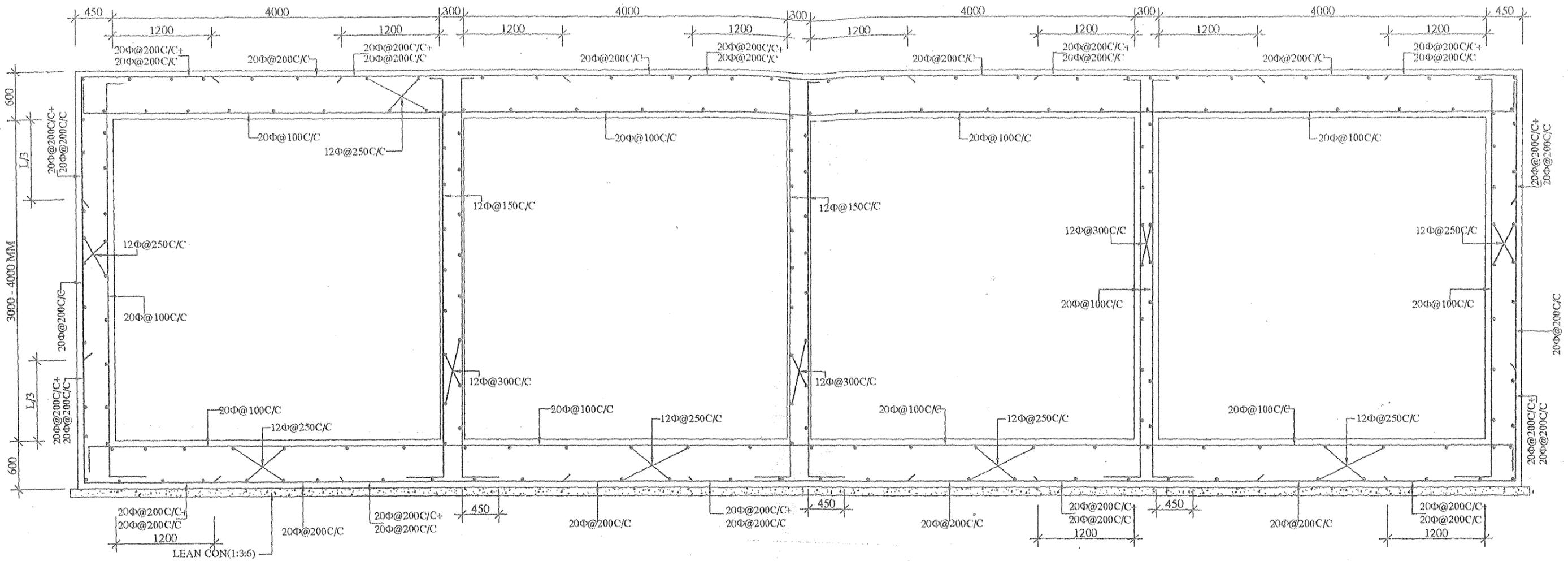


PRECAST COVER SLAB
 WIDTH OF THE PRECAST SLAB SHALL BE 325(APPR.)



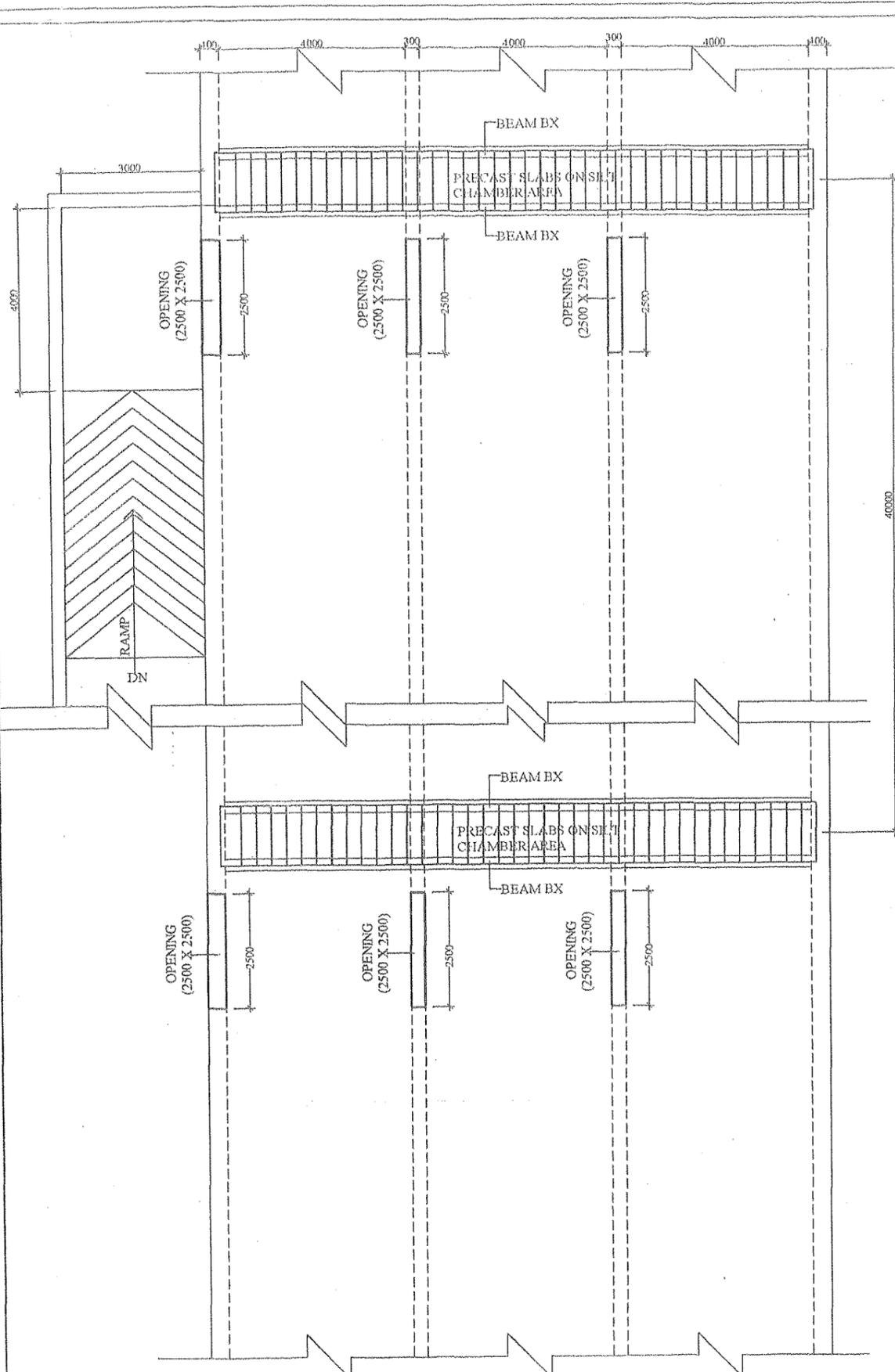
BEAM BX(250x400)

CLIENT SOUTH DELHI MUNICIPAL CORPORATION	
PROJECT C/O COVERING OF NALLAH FROM PUSHP VIHAR TO GK-1, ANDREWS GANJ UPTO RING ROAD, DELHI.	
TITLE (FOUR BOX DRAIN)	
REINF. DETAILS OF SILT CHAMBERS	
CONSULTANT. STANDARD SOIL CONSULTANTS	
DEALT: 10/18/15	DRG. NO.:-
CHECKED:	2012/MCD/532/S-01

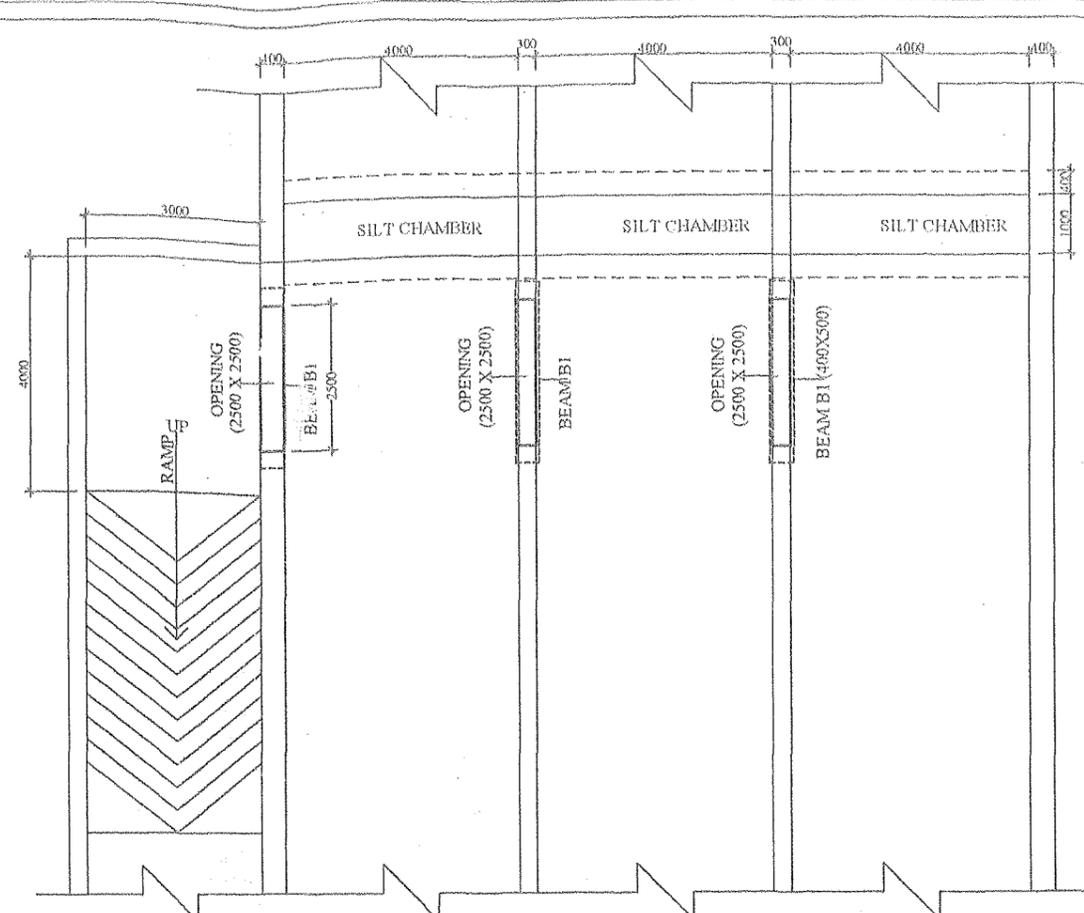


NOTES:
 1. FOR GENERAL NOTES REF. DRG.
 NO. 2012/MCD/532/S-01

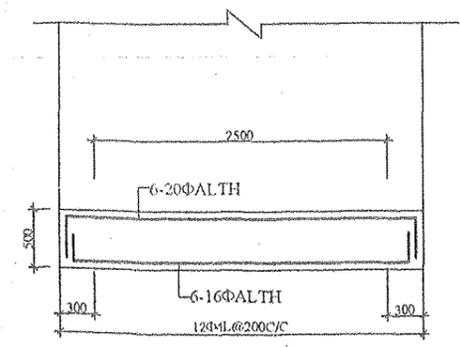
CLIENT	
SOUTH DELHI MUNICIPAL CORPORATION	
PROJECT	
C/O COVERING OF NALLAH FROM PUSHP VIHAR TO GK-1, ANDREWS GANJ UPTO RING ROAD, DELHI.	
TITLE	
(FOUR BOX DRAIN)	
REINF. DETAILS OF BOX CULVERT. (CLASS AA)	
CONSULTANT.	
STANDARD SOIL CONSULTANTS	
DEALT:- 10/11	DRG. NO:-
CHECKED:-	2012/MCD/532/S-07



TOP PLAN OF SILT CHAMBER & RAMP



BOTTOM PLAN OF SILT CHAMBER & RAMP



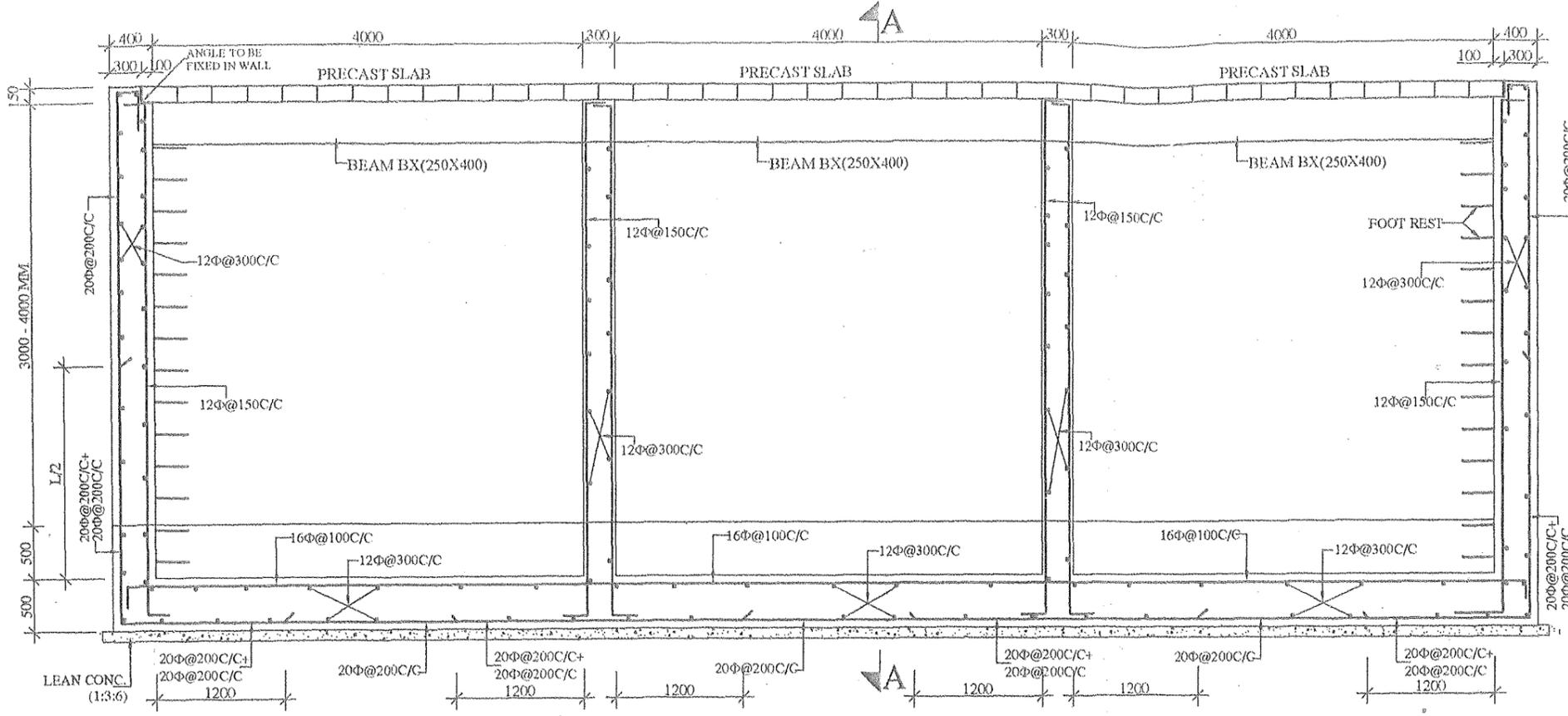
BEAM B1(400X500)

RAMP SHALL BE PROVIDED WHEREVER SPACE IS AVAILABLE

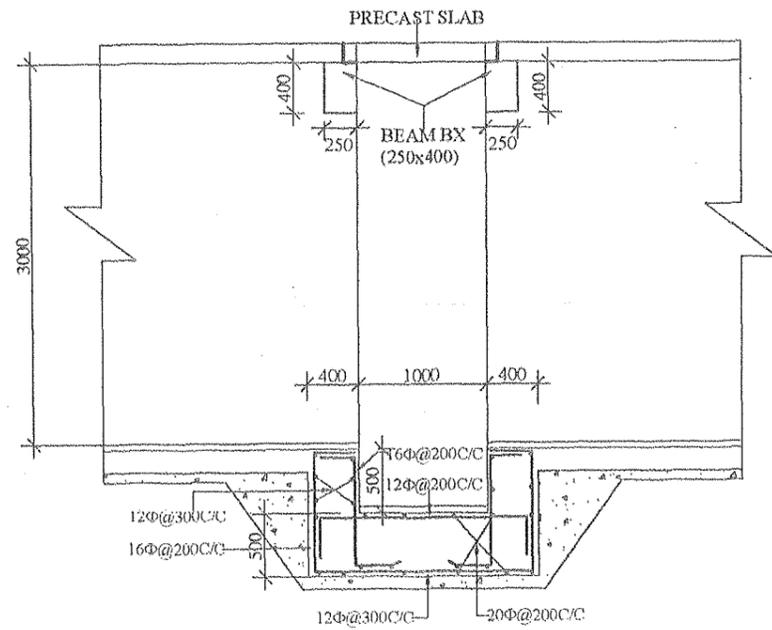
NOTES:
1. FOR GENERAL NOTES REF. DRG. NO. 2012/MCD/532/S-01

CLIENT SOUTH DELHI MUNICIPAL CORPORATION	
PROJECT C/O COVERING OF NALLAH FROM PUSHP VIHAR TO GK-1, ANDREWS GANJ UPTO RING ROAD, DELHI.	
TITLE (THREE BOX DRAIN) TOP & BOTTOM PLAN OF SILT CHAMBER	
CONSULTANT. STANDARD SOIL CONSULTANTS	
DEALT:- CHECKED:-	DRG. NO:- 2012/MCD/532/S-05

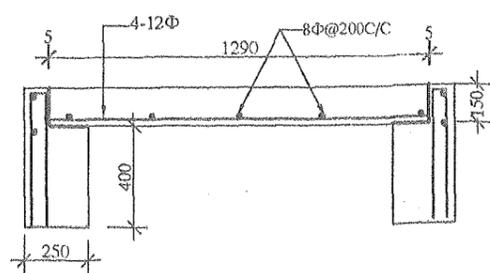
104 g/c



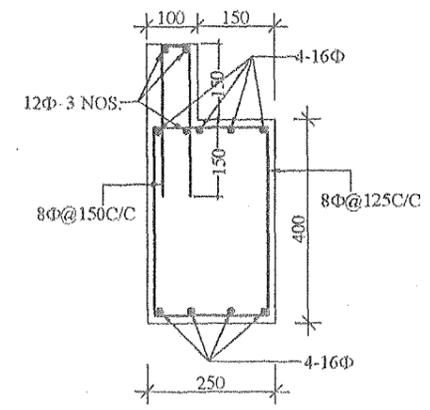
CROSS SECTION OF SILT CHAMBERS



SECTION A-A



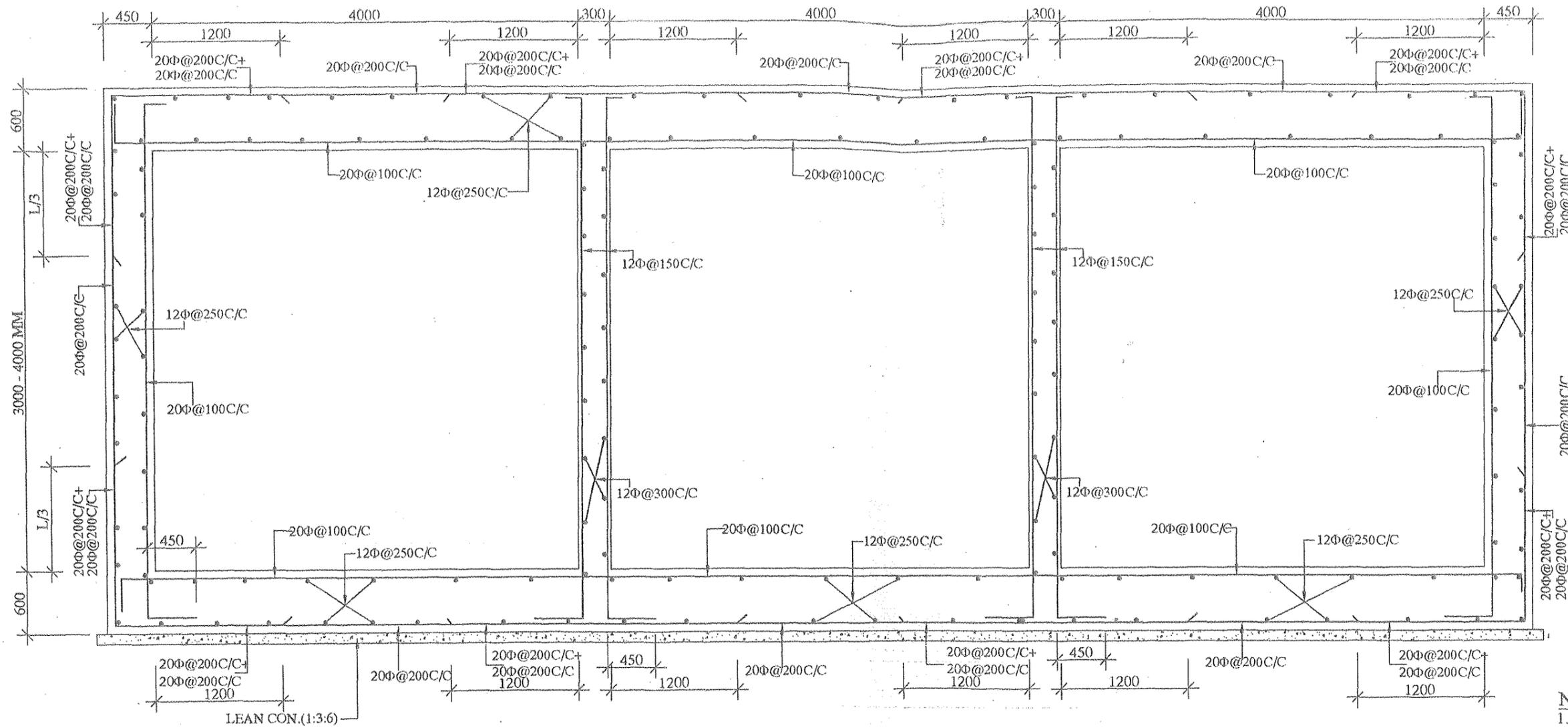
PRECAST COVER SLAB
WIDTH OF THE PRECAST
SLAB SHALL BE 325(APP.)



BEAM BX(250x400)

NOTES:
1. FOR GENERAL NOTES REF. DRG.
NO. 2012/MCD/532/S-01

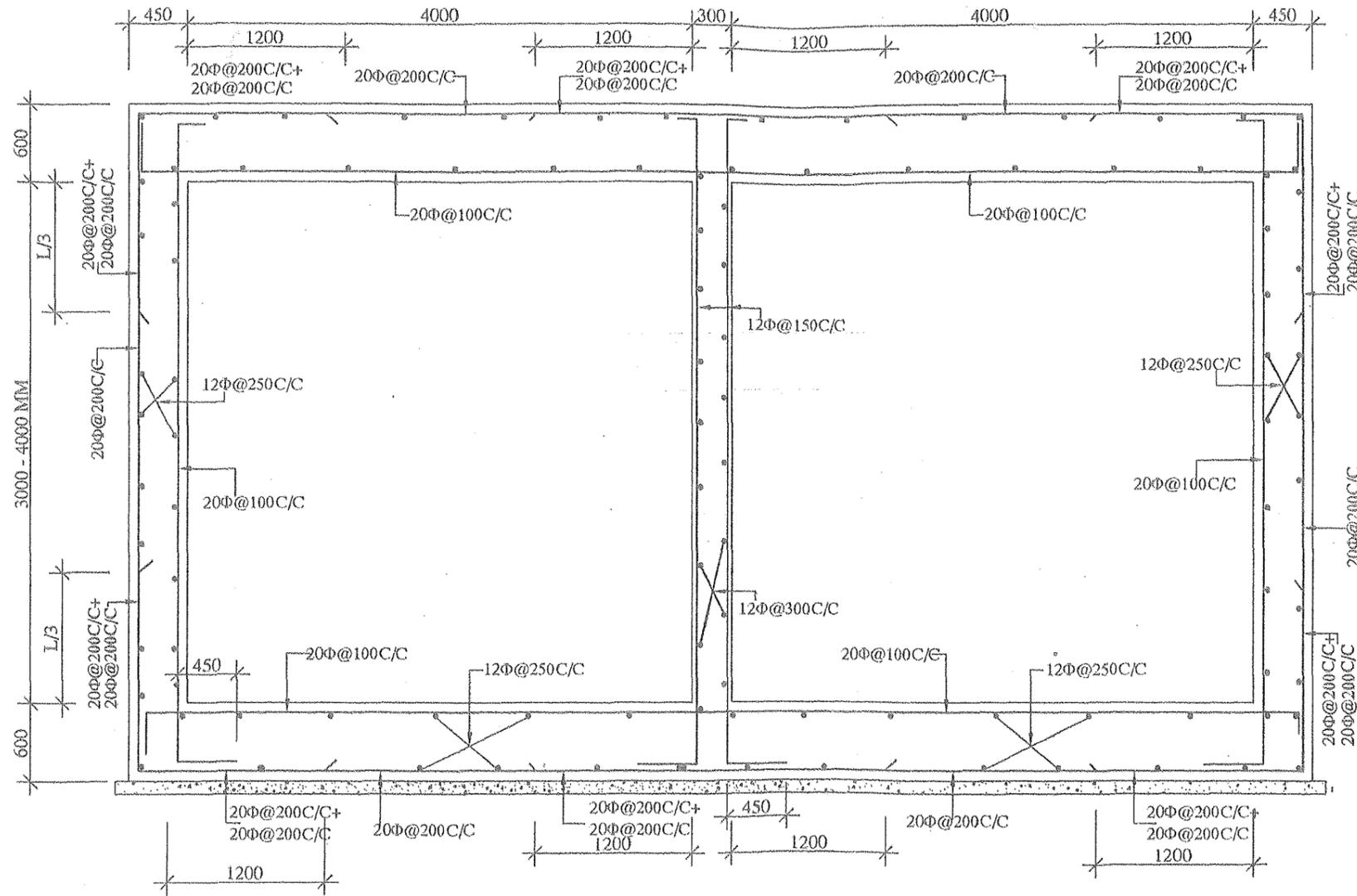
CLIENT SOUTH DELHI MUNICIPAL CORPORATION	
PROJECT C/O COVERING OF NALLAH FROM PUSHP VIHAR TO GK-1, ANDREWS GANJ UPTO RING ROAD, DELHI.	
TITLE (THREE BOX DRAIN) REINF. DETAILS OF SILT CHAMBERS	
CONSULTANT. STANDARD SOIL CONSULTANTS	
DEALT: <i>[Signature]</i>	DRG. NO:-
CHECKED: <i>[Signature]</i>	2012/MCD/532/S-01



NOTES:
 1. FOR GENERAL NOTES REF. DRG. NO. 2012/MCD/532/S-01

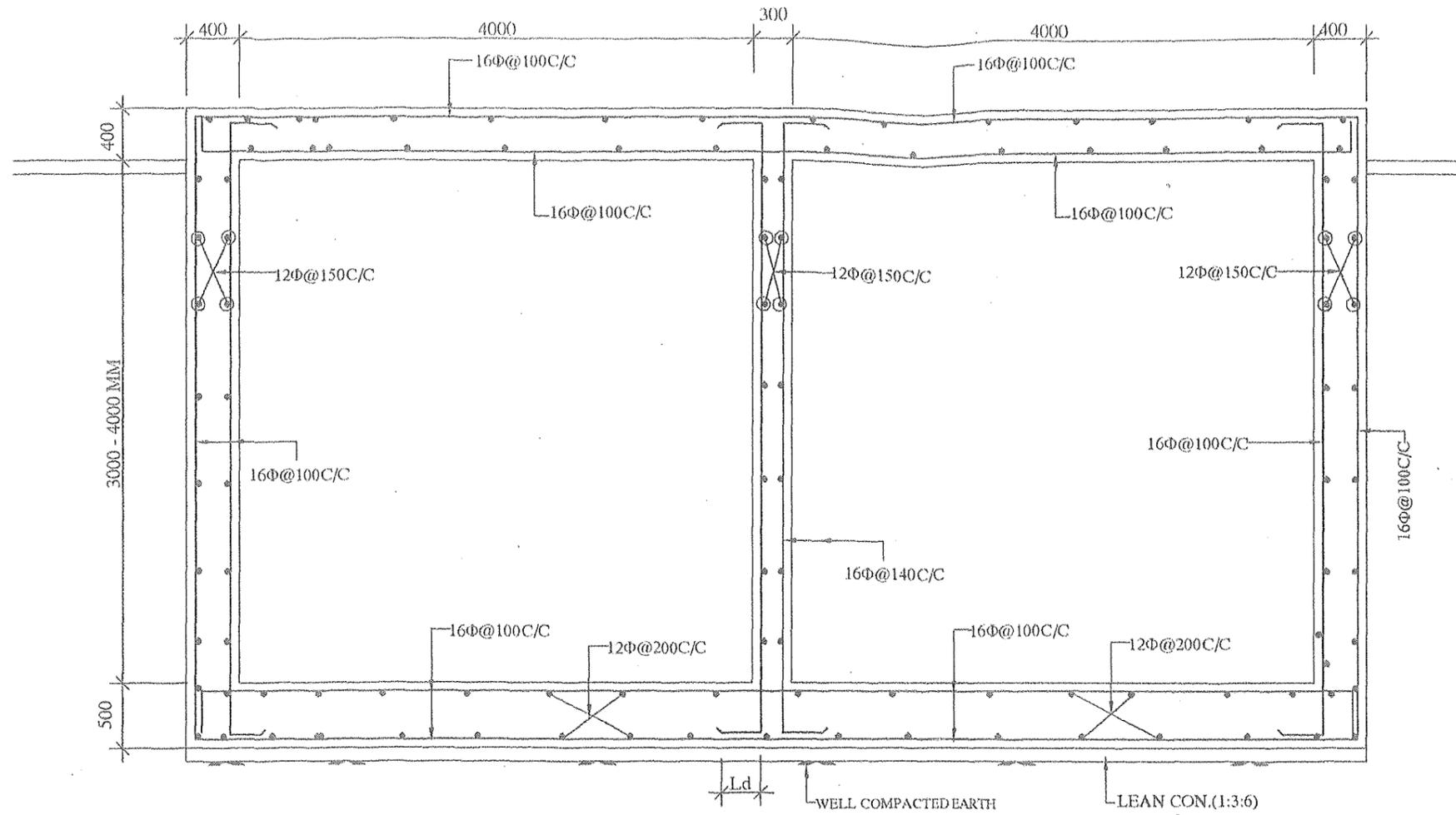
CLIENT SOUTH DELHI MUNICIPAL CORPORATION	
PROJECT C/O COVERING OF NALLAH FROM PUSHP VIHAR TO GK-1, ANDREWS GANJ UPTO RING ROAD, DELHI.	
TITLE (THREE BOX DRAIN) REINF. DETAILS OF BOX CULVERT. (CLASS AA)	
CONSULTANT. STANDARD SOIL CONSULTANTS	
DEALT: <i>[Signature]</i>	DRG. NO:-
CHECKED: <i>[Signature]</i>	2012/MCD/532/S-02

~~106~~ 3/12



NOTES:
 1. FOR GENERAL NOTES REF. DRG. NO. 2012/MCD/532/S-01

CLIENT SOUTH DELHI MUNICIPAL CORPORATION	
PROJECT C/O COVERING OF NALLAH FROM PUSHP VIHAR TO GK-1, ANDREWS GANJ UPTO RING ROAD, DELHI.	
TITLE (TWO BOX DRAIN) REINF. DETAILS OF BOX CULVERT. (CLASS AA)	
CONSULTANT. STANDARD SOIL CONSULTANTS	
DEALT:- CHECKED: <i>[Signature]</i>	DRG. NO:- 2012/MCD/532/S-22

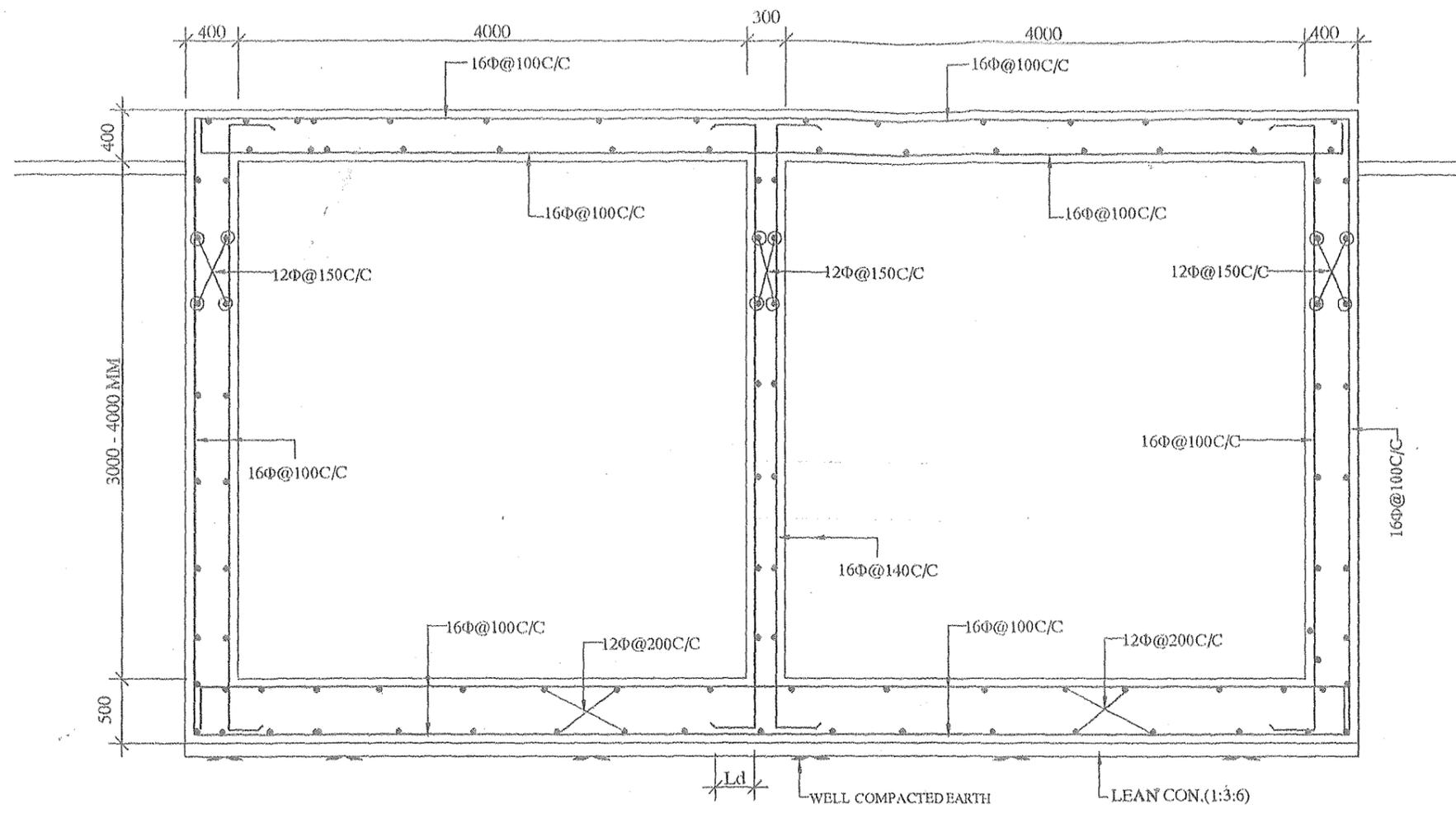


NOTES:

1. GRADE OF CONC MIX SHALL BE USED M:35 UNLESS MENTIONED.
2. CLEARCOVER TO MAIN STEEL SHALL BE AS UNDER-
 I FOUNDATION 75 mm.
 IV SLAB 25 mm.
 V WALL 40mm
3. Φ DENOTES HIGH YIELD STRENGTH BARS CONFORMING TO IS 1786 AND SHALL BE fe415.
4. DONOT SCALE THE DRG.
5. LAPS SHALL BE STAGGERED AND SUITABLY PLACED.
6. ALL DIMENSIONS ARE IN MILLIMETERS UNLESS NOTED OTHERWISE.
7. FLOOR WILL BE FINISHED TO REQD SLOPE.
8. EXCAVATION BELOW BED BE DONE TO BED SLOPE AS APPROVED IN THE SCHEME
9. EXPANSION JOINT SHALL BE PROVIDED AT MAXIMUM SPACING OF 40 M C/C BY PROVIDING WATER STOP BAR
10. OPENING CHAMBERS SHALL BE PROVIDED AT 40 M C/C

CLIENT SOUTH DELHI MUNICIPAL CORPORATION	
PROJECT C/O COVERING OF NALLAH FROM PUSHP VIHAR TO GK-1, ANDREWS GANJ UPTO RING ROAD, DELHI.	
TITLE (TWO BOX DRAIN) REINF. DETAILS OF BOX DRAIN. (CLASS A)	
CONSULTANT. STANDARD SOIL CONSULTANTS	
DEALT:-	DRG. NO:-
CHECKED: <i>[Signature]</i>	2012/MCD/532/S-21

108



NOTES:

1. GRADE OF CONC MIX SHALL BE USED M:35 UNLESS MENTIONED.
2. CLEARCOVER TO MAIN STEEL SHALL BE AS UNDER-
 I FOUNDATION 75 mm.
 IV SLAB 25 mm.
 V WALL 40mm
3. Φ DENOTES HIGH YIELD STRENGTH BARS CONFORMING TO IS 1786 AND SHALL BE fe415.
4. DONOT SCALE THE DRG.
5. LAPS SHALL BE STAGGERED AND SUITABLY PLACED.
6. ALL DIMENSIONS ARE IN MILLIMETERS UNLESS NOTED OTHERWISE.
7. FLOOR WILL BE FINISHED TO REQD SLOPE
8. EXCAVATION BELOW BED BE DONE TO BED SLOPE AS APPROVED IN THE SCHEME
9. EXPANSION JOINT SHALL BE PROVIDED AT MAXIMUM SPACING OF 40 M C/C BY PROVIDING WATER STOP BAR
10. OPENING CHAMBERS SHALL BE PROVIDED AT 40 M C/C

CLIENT SOUTH DELHI MUNICIPAL CORPORATION	
PROJECT C/O COVERING OF NALLAH FROM PUSHP VIHAR TO GK-1, ANDREWS GANJ UPTO RING ROAD, DELHI.	
TITLE (TWO BOX DRAIN) REINF. DETAILS OF BOX DRAIN. (CLASS A)	
CONSULTANT. STANDARD SOIL CONSULTANTS	
DEALT:-	DRG. NO:-
CHECKED: <i>[Signature]</i>	2012/MCD/532/S-21